



क्षेत्रीय कार्यालय
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौड़गढ़



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क्रमांक राप्रनिम/क्षे.का चित्तौड़/एल -58/2025-28/2363

दिनांक: 05.01.2026

रजिस्ट्रार,
राष्ट्रीय हरित अधिकरण
सेन्द्रल जोन बैंच
भोपाल।

विषय:-मूल आवेदन संख्या 150/2025, सुरेश रावत व ग्रामवासी बनाम भारत संघ व अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 11.11.2025 की अनुपालना में संयुक्त जांच प्रतिवेदन प्रेषित करने बाबत।

संदर्भ:- माननीय राष्ट्रीय हरित अधिकरण का आदेश दिनांक 11.11.2025।

महोदय,

उपर्युक्त विषयान्तर्गत प्रासंगिक आदेश के क्रम में निवेदन है कि माननीय राष्ट्रीय हरित अधिकरण मूल आवेदन संख्या 150/2025, सुरेश रावत व ग्रामवासी बनाम भारत संघ व अन्य द्वारा पारित आदेश दिनांक 11.11.2025 से तथ्यात्मक प्रतिवेदन प्रस्तुत करने के बाबत आदेश प्रदान किये गये हैं।

उक्त आदेश की पालना में प्रकरण की संयुक्त जांच प्रतिवेदन संलग्न कर सादर प्रेषित है।

संलग्न:-उपरोक्तानुसार

भवदीय


(आशीष कुमार बौरासी)
क्षेत्रीय अधिकारी

संयुक्त जांच रिपोर्ट

माननीय राष्ट्रीय हरित अधिकरण (CZ), भोपाल द्वारा मूल आवेदन संख्या 150/2025 सुरेश रावत व ग्रामवासी बनाम भारत संघ व अन्य में पारित आदेश दिनांक 11.11.2025 के अनुसार प्रकरण में संयुक्त जांच समिति की तत्थात्मक एवं कार्यवाही रिपोर्ट चाही गई है। माननीय राष्ट्रीय हरित अधिकरण द्वारा संयुक्त जांच समिति गठन हेतु जिला कलक्टर, चित्तौड़गढ़ की ओर से एक प्रतिनिधि एवं राजस्थान राज्य प्रदूषण नियंत्रण मण्डल की ओर से एक प्रतिनिधि को सम्मिलित करने हेतु आदेशित किया गया है। इसी क्रम में जिला कलक्टर, चित्तौड़गढ़ के पत्र क्रमांक: विधि/आदेश/63/2025 दिनांक 02.12.2025 द्वारा उपखण्ड अधिकारी, गंगरार को जिला कलक्टर, चित्तौड़गढ़ की ओर से प्रतिनिधि नियुक्त किया गया है (संलग्नक-अ)। इसी प्रकार राजस्थान राज्य प्रदूषण नियंत्रण मण्डल के मण्डल मुख्यालय पत्र क्रमांक: F.10(798)RSPCB/Legal/NGT2025/1251-1252 दिनांक 05.12.2025 द्वारा क्षेत्रीय अधिकारी, चित्तौड़गढ़ को मण्डल की ओर से प्रतिनिधि नियुक्त किया गया है (संलग्नक-ब)।

प्रकरण रिको औद्योगिक क्षेत्र सोनियाणा, तहसील-गंगरार, जिला-चित्तौड़गढ़ में स्थापित किये जा रहे उद्योग मैसर्स इशांश कॉपर इण्डस्ट्रीज से सम्बंधित है। आवेदनकर्ताओं द्वारा आवेदन में उक्त उद्योग की निकटतम आरक्षित वन क्षेत्र बडा मगरा-गंगरार से 269 मीटर दूरी बताते हुए उद्योग की स्थापना को वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 29.01.2025 का उल्लंघन दर्शाया गया है।

प्रकरण में तथ्यात्मक रिपोर्ट निम्न प्रकार है:-

संयुक्त जांच समिति द्वारा दिनांक 05.01.2026 को उद्योग मैसर्स इशांश कॉपर इण्डस्ट्रीज, प्लॉट नं. एफ-33, 34, 35, रिको औद्योगिक क्षेत्र, सोनियाणा, तहसील-गंगरार, जिला-चित्तौड़गढ़ का निरीक्षण किया गया। निरीक्षण दिनांक 05.01.2026 के दौरान उद्योग की स्थापना सम्बंधी कार्य प्रगतिरत पाया गया (फोटोग्राफ संलग्नक-स)।

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, चित्तौड़गढ़ ने अवगत कराया कि उद्योग मैसर्स इशांश कॉपर इण्डस्ट्रीज को स्थापना सम्मति क्षेत्रीय कार्यालय, चित्तौड़गढ़ के पत्र क्रमांक F(Tech)/Chittorgarh(Gangrar)/8467(1)/2025-2026/351-352 दिनांक 01.10.2025 द्वारा लाल श्रेणी (Red Category) के अन्तर्गत जारी की गई है (संलग्नक-द)। उद्योग को स्थापना सम्मति जारी करने से पूर्व SEIAA, जयपुर से उद्योग पर EIA Notification दिनांक 14.09.2006 के प्रावधान लागू होने अथवा नहीं होने के सम्बंध में मार्गदर्शन प्राप्त किया गया। SEIAA, जयपुर से प्राप्त मार्गदर्शन दिनांक 29.09.2025 (संलग्नक-य) के अनुसार उद्योग जो कच्चा माल Primary Metallurgical Processe (Ore/Mineral based) से प्राप्त करते हैं उन्हें EIA Notification दिनांक 14.09.2006 के अनुसार पर्यावरण स्वीकृति प्राप्त करना आवश्यक है तथा उद्योग जो कच्चा माल Scrap based Secondary Processes से प्राप्त करते हैं उन्हें EIA Notification दिनांक 14.09.2006 के अनुसार पर्यावरण स्वीकृति प्राप्त करना आवश्यक है यदि ईंधन की खपत ≥ 0.006 MTPA हो। उद्योग प्रबंधन से प्राप्त स्व-घोषणा दिनांक 01.10.2025 (संलग्नक-र) के अनुसार उद्योग में कच्चा माल Scrap based Secondary Processes (fabrication scrap, old automobile scrap, smelter slags, drosses, foundary ashes etc.) से प्राप्त किया जाएगा एवं उद्योग में ईंधन की

उपखण्ड अधिकारी
गंगरार

क्षेत्रीय अधिकारी
राजस्थान प्रदूषण नियंत्रण मण्डल
चित्तौड़गढ़ (राज.)

खपत 0.000384 MTPA रहेगी। अतः उद्योग को EIA Notification दिनांक 14.09.2006 के प्रावधानों के अन्तर्गत पर्यावरण स्वीकृति प्राप्त करना आवश्यक नहीं है।

वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिरूचना दिनांक 29.01.2025 के अध्याय-3 के बिंदु क्रमांक 9(3)(ख) के अनुसार लाल श्रेणी के उद्योगों की स्थापना बस्ती, शैक्षणिक संस्थान, पूजा स्थल, पुरातात्विक स्मारकों, राष्ट्रीय उद्यान, आरक्षित वन, विरासत स्थल इत्यादि से 500 मीटर की परिधि से बाहर होना चाहिए (संलग्नक-ल)। उपखण्ड अधिकारी गंगरार ने अवगत कराया कि उद्योग की निकटतम आरक्षित वन क्षेत्र बड़ा मगरा से दूरी के संबंध में तहसीलदार गंगरार द्वारा जाँच करायी गयी। तहसीलदार गंगरार द्वारा प्रस्तुत जाँच रिपोर्ट दिनांक 02.01.2026 के अनुसार उद्योग की निकटतम आरक्षित वन क्षेत्र बड़ा मगरा से हवाई दूरी लगभग 362 मीटर पायी गयी है (संलग्नक-व)।

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, चित्तौड़गढ़ ने अवगत कराया कि राजस्थान राज्य प्रदूषण नियंत्रण मण्डल आदेश क्रमांक F.12 (5-Adm) RPCB/Gen/1693-1702 दिनांक 28.08.2023 द्वारा जल अधिनियम, 1974 और वायु अधिनियम, 1981 के अंतर्गत उद्योगों की स्थापना हेतु स्थापना सम्मति के आवेदन के साथ प्रस्तुत किए जाने वाले दस्तावेजों की जारी चेकलिस्ट के अनुसार स्थापना सम्मति जारी करने के पूर्व उद्योग के प्रस्तावित स्थल की निकटतम बस्ती, शैक्षणिक संस्थान, पूजा स्थल, पुरातात्विक स्मारकों, राष्ट्रीय उद्यान, आरक्षित वन, विरासत स्थल इत्यादि से न्यूनतम दूरी के संबंध में प्रमाण पत्र/दस्तावेज लिया जाना आवश्यक नहीं है (संलग्नक-श)।

उल्लेखनीय है कि रिको औद्योगिक क्षेत्र सोनियाना को पर्यावरण स्वीकृति वर्ष 2016 में ही SEIAA, जयपुर के पत्र क्रमांक F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat(7e)B1(419)/13-14 जयपुर दिनांक 10.03.2016 द्वारा जारी की जा चुकी है (संलग्नक-ष)। मण्डल मुख्यालय के पत्र क्रमांक F(MUID)/Chittorgarh(Gangrar)/1(1)2016-2017/9698-9700 दिनांक 13.01.2017 द्वारा रिको औद्योगिक क्षेत्र सोनियाना को स्थापना सम्मति वर्ष 2017 में ही जारी की जा चुकी है। औद्योगिक क्षेत्र सोनियाना को जारी पर्यावरण स्वीकृति की शर्तों में यह उल्लेखित है कि EIA Notification दिनांक 14.09.2006 के अनुसार केवल 'अ' श्रेणी ('A' Category) की परियोजनाएँ उक्त औद्योगिक क्षेत्र में अनुमत नहीं है (संलग्नक-ह)।


(पुनीत कुमार गेलड़ा)
उपखण्ड अधिकारी, गंगरार
जिला-चित्तौड़गढ़
उपखण्ड अधिकारी
गंगरार


(आशीष कुमार बौरासी)
क्षेत्रीय अधिकारी
रा.प्र.नि.मं., चित्तौड़गढ़
क्षेत्रीय अधिकारी
राजस्थान प्रदूषण नियंत्रण मण्डल
चित्तौड़गढ़ (राज.)



राजस्थान-सरकार

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, चित्तौड़गढ़

क्रमांक : विधि/आदेश/63/2025

दिनांक: 2/12/2025

::आदेश::

माननीय नेशनल ग्रीन ट्रिब्युनल (NGT) सेंट्रल जोनल बेंच भोपाल के समक्ष विचाराधीन Original Application No. 150/2025 (CZ) उनवान सुरेश रावत व ग्रामवासी बनान भारत संघ में पारित आदेश दिनांक 11.11.2025 के बिंदु सं. 06 से एक संयुक्त कमेटी का गठन किया जाकर तथ्यात्मक एवं ऐक्शन टेकन रिपोर्ट आदेश में वर्णित समयावधि में प्रेषित करने हेतु निर्देशित किया गया है व राजस्थान राज्य प्रदूषण नियंत्रण मंडल को नोडल एजेंसी बनाया गया है। जिसके क्रम में उपखण्ड अधिकारी गंगरार जिला चित्तौड़गढ़ को अधोहस्ताक्षरकर्ता की ओर से कमेटी में प्रतिनिधि नियुक्त किया जाता है।

संलग्न-उपरोक्तानुसार

(आलोक रंजन)

जिला कलक्टर एवं जिला मजिस्ट्रेट
चित्तौड़गढ़

क्रमांक : विधि/प.16-5(C)(2)(33)2025-7093/1809

दिनांक: 2/12/2025

प्रतिलिपि:निम्नांकित को सूचनार्थ, पालनार्थ एवं आवश्यक कार्यवाही हेतु।

1. माननीय राष्ट्रीय हरित अधिकरण मध्य क्षेत्रीय न्यायापीठ भोपाल।
2. सदस्य सचिव राजस्थान राज्य प्रदूषण नियंत्रण मंडल जयपुर।
3. उपखंड अधिकारी गंगरारा जिला चित्तौड़गढ़ को प्रेषित कर निर्देशित किया जाता है कि माननीय नेशनल ग्रीन ट्रिब्युनल (NGT) के द्वारा पारित आदेश दिनांक 11.11.2025 के संबंध में नियमानुसार कार्यवाही कर माननीय ट्रिब्युनल (NGT) एवं इस कार्यालय को को नियत समयावधि में अवगत कराया जाना सुनिश्चित करे।

जिला कलक्टर एवं जिला मजिस्ट्रेट
चित्तौड़गढ़Document certified by Alok Ranjan
<alokranjan26@gmail.com>.Digitally Signed by Alok Ranjan
Designation: Collector & District
Magistrate

Date :02-12-2025 08:15:26

RajKaj Ref No.:
19128290

eSign DSC

(संलग्नक-ब)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail :member-secretary@rpcb.nic.in

Helpline No.: 0141-2716877

No. F.10 (798) RPCB/Legal/NGT/2025/ 1251-1252

Date: 05/12/2025

Regional Officer,
Rajasthan State Pollution Control Board,
Chittorgarh
Mobile No.: 707387544
E-mail: ro.chittorgarh@gmail.com

Subject:- Nomination of Member as well as Nodal Officer to Joint Committee in compliance with the Order dated 11.11.2025 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 150/2025 (CZ), titled Suresh Rawat & Villagers V/s Union of India & Ors.

Sir,

This is with reference to the subject cited above. The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, vide its order dated 11.11.2025 in Original Application No. 150/2025 (CZ), has constituted a Joint Committee and directed as follows:

6. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
 - i. One representative from the District Collector, District Chittorgarh (Rajasthan)
 - ii. One representative from the Rajasthan State Pollution Control Board, (Rajasthan)
7. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

In compliance with the directions of the Hon'ble Tribunal, you are hereby appointed as the Member as well as Nodal Officer representing the Rajasthan State Pollution Control Board in the aforesaid Joint Committee. You are directed to coordinate with all concerned authorities and ensure timely submission of the report in accordance with the directions of the Hon'ble Tribunal.

A copy of the Tribunal's order dated 11.11.2025 is enclosed herewith for your ready reference and necessary action in the matter.

Enclosed-As above.


(Kapil Chandrawal)
Member Secretary

Copy to following for information and necessary action:-

1. District Collector, Chittorgarh Rajasthan


Member Secretary

de

संयुक्त जांच समिति के निरीक्षण के समय लिए गए छायाप्रति





Rajasthan State Pollution Control Board

Near FCI Godown, Chanderia, Chittorgarh

Phone:01472-255077

Registered

File No : F(Tech)/Chittorgarh(Gangrar)/8467(1)/2025-2026/351-352

Order No : 2025-2026/Chittorgarh/12822

Dispatch Date: Oct 1 2025 8:50PM

Unit Id : 142460

M/s ISHANSH COPPER INDUSTRIES

F-33/34/35 , RIICO Industrial Area, Soniyana, ,

Chittorgarh Tehsil:Gangrar

District:Chittorgarh

Sub: Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 15/04/2025 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **ISHANSH COPPER INDUSTRIES plant** situated / proposed at **F-33/34/35, RIICO Industrial Area, Soniyana, Chittorgarh Tehsil:Gangrar District:Chittorgarh**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **15/04/2025 to 31/03/2030 or date of commencement of production / commissioning of the project or activities whichever is earlier**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Signature Not Verified

Digitally signed by Ashish Kumar
Baurasi
Date: 2025.10.01 20:50:42 IST
Reason: SelfAttested
Location:



Regional Office Chittorgarh

Rajasthan State Pollution Control Board

Near FCI Godown, Chanderia, Chittorgarh

Phone:01472-255077

Registered

File No : F(Tech)/Chittorgarh(Gangrar)/8467(1)/2025-2026/351-352

Order No : 2025-2026/Chittorgarh/12822

Dispatch Date: Oct 1 2025 8:50PM

Unit Id : 142460

Particular	Type	Quantity / Capacity
ANODE SLIME	Product	0.50 TPD
Copper Anode	Product	5.00 TPD
Copper Cathode	Product	4.90 TPD
Dore Metal	Product	0.05 TPD
PRECIUS METAL	By Product	0.03 TPD

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.
- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	1.500	NIL	1.500 Septic Tank and Soakpit
Trade Effluent	1.500	1.500	NIL treated in effluent treatment plant and reuse/recycle in process

Signature Not Verified

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- 6 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One D.G. Set(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
Precious Metal Recovery Plant(0.03TPD)	ADEQUATE AIR POLLUTION CONTROL MEASURES , FUMES COLLECTION SYSTEM , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	--	--
Rotary Furnace(5TON PER DAY)	ADEQUATE STACK HEIGHT , Cooling Chamber , Dust Collector , Fume Collection Hood , VENTURY SCRUBBER , WET SCRUBBER	S02 Particulate Matter NOx	500 mg/Nm3 150 mg/Nm3 1000 mg/Nm3

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- 7 a). That this Consent to Establish is being granted on the basis of total project cost not exceeding Rs. 16.33 Crore. (Slab Rs.10 Crore to Rs.25 Crore, Red Category) which includes the cost of Land, Building, Plant & Machinery and other miscellaneous assets etc. In case of any increase in the project cost, the industry shall be liable to seek change in consent to establish.
- b). That the industry shall not manufacture/produce any product/by product other than that mentioned in condition no.-2 of this consent letter without prior permission from the State Board.
- c). That industry shall obtain Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the State Board prior to plant make operational.
- d). That this Consent to Establish is being issued in light of notification issued by MoEF dated 07.06.2024 and clarification issued by State Environment Impact Assessment Authority (SEIAA) vide letter dated 29.09.2025 regarding applicability of Environment Clearance.
- e). That this Consent to Establish is being issued in light of self declaration submitted by the industry vide letter dated 01.10.2025.
- f). That industry shall provide adequate fume collection system for the fume/emission caused from smelting/refining operations for collection and conveyance to the air pollution control system.
- g). That industry shall provide stack of adequate height (minimum 30 meter above ground level) and adequate air pollution control measures at rotary furnaces, so as to achieve the standards as prescribed under the Environment (Protection) Act 1986. The main parameters for regular maintain of air emission are as mentioned at condition no.6.
- h). That industry shall outsourced raw material blister copper from scrap based secondary metallurgy processes only.
- i). That LPG/PNG gas shall only be used as fuel in the furnace and annual quantity of the same shall not exceed to the threshold limit as mentioned in the notification issued by MoEF dated 07.06.2024 so as to industry shall remain outside purview of requirement of Environment Clearance.
- j). That the industry shall provide safe and adequate infrastructure facilities for carrying out monitoring of stack emission on the stack(s) of rotary furnace.
- k). That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the unit premises.

Signature Not Verified

Digitally signed by Ashish Kumar
Baurasi
Date: 2025.10.01 20:50:42 IST
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- 8 a). That total water consumption shall not exceed 9.0 KLD (for domestic use 1.5 KLD and industrial use 7.5 KLD).
- b). That as proposed industry shall install Effluent Treatment Plant (ETP) of capacity 5 KLD to treat industrial effluent 1.5 KLD.
- b). That industry shall not extract any ground water without prior permission/NOC from the CGWA.
- c). That the domestic effluent (1.5 KLD) shall be treated through scientifically designed septic tank and soak pit.
- d). That no treated /untreated effluent shall be discharged inside or outside the premises in any case and industry shall maintain complete zero discharge status.
- e). That industry shall provide effective control measures so as to control fugitive emissions generated during processing, transfer, transportation, packing etc. of the material.
- f). That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions/suppression of dust particles within premises.
- g). That industry shall provide wall to wall carpeting in area of vehicle movement, within the premises so as to avoid re-entrainment of road dust.
- h). That suitable metering arrangement shall be provided and maintained at intake of raw water, process/domestic water consumption, domestic/trade effluent generation, treated effluent used in process etc.
- i). The project proponent shall ensure proper channelization of the fugitive emissions from the various activities/processes, provide adequate control systems for the same. These arrangements shall be maintained in good conditions and operated properly so as to preserve clean and safe environment in and around the premises of the unit.
- j). That the industry shall comply with provisions of the Hazardous and Other Wastes(Management and Trans-boundary Movement) Rules, 2016 & subsequent amendments.

Signature Not Verified

Digitally signed by Ashish Kumar
Baurasi
Date: 2025.10.01 20:50:42 IST
Reason: SelfAttested
Location:



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- 9 a). That the industry shall not establish any plant / process or does not carry out any activity which attracts Environmental Clearance under provisions of the EIA Notification dated 14.09.2006 and subsequent amendments.
- b). That the industry shall provide and maintain plantation in 33% of total plot area, to maintain air quality around the industry and maintain good housekeeping in the premises.
- c). That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.
- d). That the industry shall not use pet coke/furnace oil in any process/service/utility to comply with the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
- e). That industry shall not install any other sources of Air pollution/Water pollution, except those mentioned in this consent letter, without obtaining prior Consent to Operate from the State Board.
- f). That any incorrect information submitted in the consent application form or documents submitted by industry or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.
- g). That this consent is issued to the industry on the basis of documents submitted by the applicant, if any discrepancies is found in the documents/facts submitted by the industry then the consent shall be treated as revoked without any further notice and the industry shall be liable for action in accordance with provisions of law.
- 10 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the **Water Act and Air Act**.
- 11 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 12 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

Digitally signed by Ashish Kumar
Baurasi
Date: 2025.10.01 20:50:42 IST
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Location:



Regional Office Chittorgarh

Rajasthan State Pollution Control Board

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This **Consent to Establish** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Chittorgarh]

(A): Copy to:-

1 Master File.

Regional Officer[Chittorgarh]

Signature Not Verified

Digitally signed by Ashish Kumar
Baurasi
Date: 2025.10.01 20:50:42 IST
Reason: SelfAttested
Location:





Government of India

Ministry of Environment, Forest and Climate Change
(State Environment Impact Assessment Authority)
(SEIAA), RAJASTHAN)



E-mail.: seiaams2021@gmail.com

FS/SEIAA/(Gen-04)/2024/589/1129

Date 29 SEP 2025

Member Secretary,
Rajasthan State Pollution Control Board,
Jaipur.

Sub. Decision on Applicability of Environmental Clearance (EC) for M/s Ishansh Copper Industries, F-33, 34, 35, RIICO Industrial Area, Soniyana, Chittorgarh – Regarding.

Ref.: a. Your letter no. 483 dated 08.09.2025.

b. Letter received from SEAC – 4 dated 26.09.2025.

Sir,

With reference to your communication regarding the applicability of Environmental Clearance (EC) for M/s Ishansh Copper Industries, located at F-33, 34, 35, RIICO Industrial Area, Soniyana, Chittorgarh, the matter was placed before the State Level Expert Appraisal Committee (SEAC-04) for technical evaluation.

The SEAC-04, after due examination of the documents submitted and the process flow, and following detailed technical appraisal with expert input, has made the following key observations.

1. Applicability of EC.

As per EIA Notification, 2006 and subsequent amendments including notification dated 07.06.2024, "Metallurgical Industries (ferrous & non-ferrous)" are covered under Item 3(a) of the Schedule. The notification stipulates.

- All projects of primary metallurgical industries require prior EC.
- Secondary metallurgical industries producing toxic metals (Lead, Cadmium, Arsenic, Mercury, Chromium) require prior EC.
- Processes involving melting of non-toxic metals or only heating with pickling are exempted/covered under different thresholds.

2. Clarification on Raw Material and Process.

The principal raw material is Blister Copper (92-96% Cu, 1-2% Fe, traces of Zn, Pb, and precious metals). Copper anodes are produced from blister copper ingots through pyro-

metallurgical smelting in TRF furnace and subsequently refined electrolytically to yield cathodes of 99.99% purity.

Blister copper is an intermediate product, generally obtained either.

- from primary metallurgical processes (ore/mineral smelting and refining), or
- from scrap-based processes (fabrication scrap, old automobile scrap, domestic appliances, slags, drosses, foundry ashes, etc.).

Hence, the classification of the activity (primary or secondary metallurgical industry) depends on the source of blister copper ingots.

3. Committee's Observations.

- If blister copper ingots are sourced from primary metallurgical processes (ore/mineral based), the activity shall fall under Primary Metallurgical Industry covered under Item 3(a) of EIA Notification, 2006 (as amended 07.06.2024) and shall require prior EC.
- If blister copper ingots are sourced from scrap-based secondary processes, then the activity may fall under Secondary Metallurgical Industry covered under Item 3(a) and shall require prior EC if the fuel requirement is ≥ 0.006 MTPA.

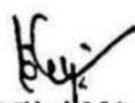
4. Conclusion.

The unit has not specified the source of blister copper ingots (whether primary or secondary) and has also not provided details of fuel consumption in its submission. Therefore, the Committee is of the view that the applicability of EC can only be adjudged after the unit clarifies the source of blister copper and fuel requirement in the process.

Decision of SEIAA.

In view of the above, the SEIAA concurs with the observations of SEAC-04 and is of the opinion that the applicability of Environmental Clearance cannot be adjudicated at this stage due to lack of sufficient information regarding the source of blister copper and fuel consumption. The project proponent must submit a clear declaration specifying the source of blister copper ingots (primary ore/mineral-based or scrap-based), along with details of fuel consumption in the process.

For your kind information and further necessary action.


(Vijai N.)

Member Secretary, SEIAA

ISHAAN ASSAYFINE INSTRUMENTS

Plot No. 74, 75, Nandanvan Industrial Park-2, Bakrol Bujrang,
Daskroi, Ahmedabad, Gujarat - 382430.

M.: 7984080794 - Email : Ishaanassayfine@gmail.com
GSTIN : 24ANXPS0726M1ZB

Date:- 01-Oct-2025

To

Regional office

Rajasthan State Pollution Control Board Department

Chittorgarh

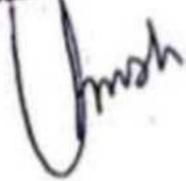
Sub:- Self declaration for Consent to Establish

Dear Sir

I am submitting the self declaration for consent to Establish.

Thanks & Regards

Umesh kumar Soni

FOR, ISHANSH COPPER INDUSTRIES

PROPRIETOR

ISHANSH COPPER INDUSTRIES

Reg. Address : J-22, Sharma Colony, 22 Godam, Jaipur Rajasthan - 302019.

Factory Address : F-33,34,35, RICCO Industrial Area, Soniyana, Chittorgarh Rajasthan - 312901.

M.: 7984080794 - Email : ishanshcopper@gmail.com

GSTIN/UIN : 08ANXPS0726M2Z4

Self Declaration

I Umesh Kumar Soni S/o Shri Jagdish Prasad Soni, R/o J-22, Sharma Colony, 22 Godam, Jaipur Proprietor of M/s Ishansh Copper Industries, Plot No.- 33, 34, 35, RIICO Industrial Area, Soniyana, District- Chittorgarh, do solemnly affirm and declare as under-

1. That I am responsible for establishing the unit named M/s Ishansh Copper Industries at Plot No.- 33, 34, 35, RIICO Industrial Area, Soniyana, District- Chittorgarh.
2. That the raw material blister copper ingots shall be outsourced from the scrap-based secondary metallurgical processes (fabrication scrap, old automobile scrap, Smelter slags, drosses, foundry ashes, etc.) only.
3. That LPG/PNG gas shall only be used as fuel in the furnace and quantity of the same shall be 0.00000128 Ton Per Day i.e., 0.000384 Million Ton Per Annum.
4. That I shall comply with all orders and directions issued by the State Board from time to time.

For ISHANSH COPPER INDUSTRIES
UMESH KUMAR SONI

FOR, ISHANSH COPPER INDUSTRIES


PROPRIETOR



भारत का राजपत्र

The Gazette of India

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CG-DL-E-31012025-260611

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 55]

नई दिल्ली, बुधवार, जनवरी 29, 2025/माघ 9, 1946

No. 55]

NEW DELHI, WEDNESDAY, JANUARY 29, 2025/MAGHA 9, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 29 जनवरी, 2025

सा.का.नि. 84(अ).— केन्द्रीय सरकार वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) की धारा 21 क द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के साथ परामर्श करने के पश्चात्, निम्नलिखित दिशा-निर्देश बनाती है, अर्थात्:-

अध्याय 1
प्रारंभिक

1. संक्षिप्त नाम और प्रारंभ.- (1) इन दिशा निर्देशों का संक्षिप्त नाम वायु प्रदूषण नियंत्रण (सहमति प्रदान, इंकार या रद्द) दिशा निर्देश, 2025 है।

(2) ये राजपत्र में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. परिभाषाएँ. (1) इन दिशा निर्देशोंमें, जब तक कि संदर्भ अन्यथा अपेक्षित न हो,-

(क) "अधिनियम" से वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 अभिप्रेत है;

(ख) "केन्द्रीय बोर्ड" से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 (1974 का 6) की धारा 3 के अधीन गठित केन्द्रीय प्रदूषण नियंत्रण बोर्ड अभिप्रेत है;

(ग) "शुल्क" से संस्थापित या संचालित करने हेतु अनुमति प्रदान करने हेतु राज्य बोर्डों द्वारा प्रभारित शुल्क अभिप्रेत है।

(घ) "प्ररूप" से इन नियमों के साथ संलग्न प्रथम अनुसूची के अधीन निर्धारित प्ररूप अभिप्रेत है;

(ड.) "औद्योगिक संयंत्र" से कोई ऐसा संयंत्र अभिप्रेत है जिसका प्रयोग किसी औद्योगिक या व्यापारिक प्रयोजन हेतु किया जाता है और जो वायुमंडल में वायु प्रदूषण उत्सर्जित करता हो;

(च) 'लाल', 'नारंगी', 'हरा' और 'नीला' संकेद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर श्रेणीकृत औद्योगिक क्षेत्रों/कार्यकलापों की श्रेणियां अभिप्रेत हैं।

(छ) "अनुसूची" से इन दिशा निर्देशों के साथ संलग्न अनुसूची से है;

(ज) "राज्य बोर्ड" में संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति भी सम्मिलित है।

(झ) उन शब्दों और पदों के जो इन दिशा निर्देशों में प्रयुक्त हैं और परिभाषित नहीं हैं किंतु अधिनियम या नियमों में परिभाषित हैं जो वही अर्थ होंगे जो क्रमशः अधिनियम और इन नियमों में दिया गया है।

अध्याय 2

सहमति हेतु आवेदन और फीस

3. सहमति हेतु आवेदन का प्ररूप और फीस.- (1) अधिनियम की धारा 21 के अधीन औद्योगिक संयंत्र की स्थापना करने या प्रचालन करने के लिए सहमति हेतु प्रत्येक आवेदन प्रथम अनुसूची में दिए गए प्ररूप में किया जाएगा और उसमें औद्योगिक संयंत्र का विवरण तथा प्ररूप में दिए गए अन्य विवरण अंतर्विष्ट होंगे और साथ में इन दिशा-निर्देशों के पैरा 5 के प्रावधानों के अनुसार राज्य सरकार या संघ राज्य क्षेत्र प्रशासन, जो भी मामला हो, यथा यथाविनिर्दिष्ट फीस भी संलग्न करनी होगी।

(2) अधिनियम की धारा 21 के अधीन विधिमान्यता अवधि समाप्त होने के चार मास पूर्व प्रचालन हेतु सहमति के नवीनीकरण के लिए आवेदन प्रस्तुत करने पर फीस में पांच प्रतिशत की छूट प्रदान की जाएगी।

(3) अधिनियम की धारा 21 के अधीन अनुमति के नवीकरण के लिए प्रत्येक आवेदन हेतु नीचे दी गई सारणी में विनिर्दिष्ट दर से विलम्ब फीस का भुगतान करना होगा:

सारणी

क्र.सं.	आवेदन करने की अवधि	विलम्ब फीस के रूप में अतिरिक्त फीस
(1)	(2)	(3)
1	विधिमान्यता अवधि के 120 से 45 दिनों तक	फीस का 25 प्रतिशत
2	45 दिनों से विधिमान्यता समाप्त होने तक	फीस का 50 प्रतिशत
3	विधिमान्यता समाप्त होने के बाद।	फीस का 100 प्रतिशत

4. सहमति की विधिमान्यता अवधि.- (1) स्थापना करने की सहमति, इसके प्रदान किए जाने की तारीख से पांच वर्ष की अवधि के लिए विधिमान्य होगी।

(2) पांच वर्ष की विधिमान्यता अवधि को धारक द्वारा आवेदन किये जाने पर अधिकतम दो वर्ष की अवधि के लिए बढ़ाया जा सकेगा, जिससे स्थापना के लिए सहमति प्रदान किये जाने की तारीख से विधिमान्यता की कुल अवधि सात वर्ष हो जाएगी।

(3) परिचालन के लिए सहमति निम्नलिखित अवधि के लिए विधिमान्य होगी-

(क) लाल प्रवर्ग के औद्योगिक संयंत्र के मामले में पांच वर्ष;

(ख) नारंगी प्रवर्ग के औद्योगिक संयंत्र के मामले में दस वर्ष;

(ग) हरित प्रवर्ग के औद्योगिक संयंत्र के मामले में, पंद्रह वर्ष ।

(घ) नीला प्रवर्ग के औद्योगिक संयंत्र के मामले में अतिरिक्त दो वर्ष

5. सहमति के लिए फीस-- (1) स्थापित या संचालित करने के लिए अनुमति हेतु फीस राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा निर्दिष्ट की जाएगी जो दूसरी अनुसूची में यथानिर्दिष्ट फीस से अधिक नहीं होगी।

(2) द्वितीय अनुसूची के अधीन विनिर्दिष्ट की गयी फीस की रकम अधिकतम है और राज्य सरकार, इस संबंध में राज्य बोर्ड द्वारा निर्धारित फीस की न्यूनतम रकम के अध्याधीन कम फीस निर्धारित कर सकेगी तथा फीस की कोई न्यूनतम सीमा नहीं होगी, यह सीमा राज्य बोर्ड द्वारा वांछित किसी भी स्तर की हो सकेगी।

(3) फीस की रकम में पैरा 5(1) में निर्धारित सीमा के भीतर विद्यमान फीस की रकम से दस प्रतिशत से अधिक की वृद्धि नहीं की जा सकेगी तथा दो वर्ष में एक बार से अधिक वृद्धि नहीं की जा सकेगी:

परंतु फीस की रकम में कितनी ही बार कमी की जा सकेगी।

6. सहमति के लिए आवेदन की जांच करने की प्रक्रिया। (1) सहमति के लिए आवेदन प्राप्त होने पर, राज्य बोर्ड अपने किसी अधिकारी को, ऐसे अन्य अधिकारियों के साथ, जो आवश्यक हों, आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने और निरीक्षण करने के लिए, आवेदन में दी गई विशिष्टियों की सत्यता या अन्यथा का सत्यापन करने के लिए या ऐसी अतिरिक्त विशिष्टियों या जानकारी प्राप्त करने के लिए, जो ऐसे अधिकारी की राय में आवश्यक हो, प्रतिनियुक्त कर सकेगा।

(2) उप-पैरा (1) में निर्दिष्ट अधिकारी, उस प्रयोजनार्थ, ऐसे किसी स्थान या परिसर का निरीक्षण कर सकेगा जहां चिमनी से ठोस, तरल या गैसीय उत्सर्जन होता हो या परिसर के भीतर किसी भी स्थान से गैर-इरादतन (फ्यूजिटिव) उत्सर्जन होता हो और ऐसा अधिकारी आवेदक या अधिभोगी से नियंत्रण उपस्कर या प्रणालियों या उसके किसी भाग से संबंधित कोई योजना, विनिर्देश या अन्य डेटा प्रस्तुत करने की मांग कर सकता है, जिसे वह आवश्यक समझता है।

(3) उप-पैरा (1) में निर्दिष्ट अधिकारी आवेदक के किसी भी परिसर का दौरा करने से पहले आवेदक को ऐसा करने के अपने आशय की सूचना देगा।

(4) आवेदक ऐसे अधिकारी को सभी सूचनाएं उपलब्ध कराएगा तथा निरीक्षण के लिए उचित रूप से आवश्यक सभी सुविधाएं उपलब्ध कराएगा।

(5) उप-पैरा (1) में निर्दिष्ट अधिकारी, निरीक्षण करने से पहले या उसके पश्चात्, आवेदक से मौखिक रूप से या लिखित रूप में ऐसी अतिरिक्त जानकारी या स्पष्टीकरण देने या उसके समक्ष ऐसे दस्तावेज प्रस्तुत करने की अपेक्षा कर सकेगा, जिन्हें वह आवेदन की जांच के प्रयोजनार्थ आवश्यक समझे और उस प्रयोजनार्थ आवेदक या उसके प्राधिकृत अभिकर्ता को राज्य बोर्ड के कार्यालय में बुला सकेगा।

7. खतरनाक और अन्य अपशिष्टों के लिए साझी सहमति और प्राधिकार.- खतरनाक एवं अन्य अपशिष्टों के प्रबंधन के लिए अधिनियम की धारा 21 के अधीन सहमति प्रदान करने के लिए एकल-चरणीय प्रक्रिया अपनाई जाएगी जिसमें सहमति के

साथ ही समय-समय पर यथासंशोधित परिसंकटमय एवं अन्य अपशिष्ट (प्रबंधन एवं सीमापार संचलन) नियम, 2016 के तहत प्राधिकार भी प्रदान किया जाएगा।

8. सहमति प्रदान करने की अवधि.- (1) अधिनियम की धारा 21 के अधीन प्रत्येक आवेदन पर, आवेदन प्राप्ति की तारीख से नीचे दी गई सारणी में निर्दिष्ट अवधि के भीतर सभी मामलों में सहमति प्रदान की जाएगी या आवेदन इंकार किया जाएगा:

सारणी

क्र.सं.	आवेदन	अवधि (दिनों में)		
		लाल	नारंगी	हरा
(1)	(2)	(3)	(4)	(5)
1	स्थापना करने के लिए सहमति प्रदान करना या आवेदन इंकार करना	60	45	30
2	प्रचालन हेतु सहमति प्रदान करना या आवेदन इंकार करना, पहली बार	90	60	30
3	सहमति का नवीनीकरण या विस्तार या संशोधन की सहमति प्रदान करना या आवेदन इंकार करना	120	60	30

(2) यदि सहमति के लिए आवेदन पर राज्य बोर्ड द्वारा उप-पैरा (1) के अधीन विनिर्दिष्ट अवधि के भीतर निर्णय नहीं लिया जाता है, तो मामले को पैरा 15 के अधीन गठित राज्य स्तरीय निगरानी समिति को अग्रेषित किया जा सकेगा, जो आवेदन की प्राप्ति की तारीख से तीस दिन के भीतर उसका निपटान करेगी।

(3) यदि उप-पैरा (2) के अधीन आने वाले आवेदन के मामले में राज्य बोर्ड का सदस्य सचिव मामले को समिति के समक्ष प्रस्तुत करेगा।

(4) समिति ऐसे आवेदन पर निर्णय करते समय, सहमति प्रदान करने या आवेदन इंकार करने में विलम्ब के कारणों पर विचार करेगी तथा जहां विलम्ब के कारण न्यायोचित नहीं होंगे, वहां समुचित अनुशासनिक कार्रवाई की सिफारिश करेगी तथा राज्य बोर्ड ऐसे निर्णय की अनुपालना करेगा। समिति अधिनियम की धारा 39ख के अधीन संबंधित न्यायनिर्णायक अधिकारी के समक्ष अधिनियम के उल्लंघन का मामला प्रस्तुत करने की भी सिफारिश कर सकेगी।

अध्याय 3

औद्योगिक संयंत्र की स्थापना करने के लिए मानदंड

9. स्थान के चयन की प्रक्रिया.- (1) केन्द्रीय सरकार के मत में, औद्योगिक आयोजना और विनिर्माण प्रक्रिया में हुए प्रौद्योगिकीय और वैज्ञानिक विकास को ध्यान में रखते हुए, किसी स्थान पर औद्योगिक संयंत्र स्थापित करने पर प्रतिबंध लगाया जा सकेगा जिससे संवेदनशील क्षेत्रों, जैसे राष्ट्रीय उद्यानों, अभयारण्यों, आर्द्रभूमियों और पुरातत्व स्मारकों को संरक्षित किया जा सके।

(2) औद्योगिक संयंत्र, यथास्थिति केन्द्रीय सरकार या राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, द्वारा निर्धारित संबंधित मानदंडों का अनुपालन करेगा।

(3) औद्योगिक संयंत्र स्थापित करते समय निम्नलिखित न्यूनतम दूरी बनाए रखी जाएगी, अर्थात:-

(क) निम्नलिखित प्रवर्ग के औद्योगिक संयंत्र की स्थापना के मामले में राजस्व अभिलेखों के अनुसार सतही जल निकाय (बाढ़ मैदान/एचएफएल/लाल रेखा) की निकटतम सीमा से-

(i) लाल प्रवर्ग के, पांच सौ मीटर से परे;

(ii) नारंगी प्रवर्ग-

(क) बहिस्त्रावी उत्सर्जन के मामले में, पचहत्तर मीटर से परे;

(ख) बिना बहिस्त्रावी उत्सर्जन के मामले में, तीस मीटर से परे;

(iii) हरा प्रवर्ग, तीस मीटर से परे;

(ख) निम्नलिखित प्रवर्ग के औद्योगिक संयंत्र के मामले में बस्ती, शैक्षणिक संस्थान, पूजा स्थल, पुरातात्विक स्मारकों, राष्ट्रीय उद्यान, आरक्षित वन, विरासत स्थल से -

(i) लाल प्रवर्ग के, पांच सौ मीटर से परे;

(ii) नारंगी प्रवर्ग के, दो सौ मीटर से परे;

(iii) हरी प्रवर्ग के, एक सौ मीटर से परे।

(ग) राज्य बोर्ड यह सुनिश्चित करेगा कि औद्योगिक संयंत्र अन्य विधियों, विनियमों और विनियमनों तथा अधिसूचनाओं का अनुपालन करे।

(घ) औद्योगिक संयंत्र के स्थान से होकर गुजरने वाले प्राकृतिक या तूफानी (स्टॉर्म) नाले को बाधित नहीं किया जाएगा।

अध्याय 4

सहमति प्रदान, इंकार या रद्द करना

10. स्थापना करने के लिए सहमति प्रदान करना.-- (1) अधिनियम की धारा 21 के अधीन औद्योगिक संयंत्र की स्थापना करने के लिए सहमति हेतु प्रत्येक आवेदन प्ररूप 1 में किया जाएगा और उसमें औद्योगिक संयंत्र का विवरण होगा तथा उसके साथ नए संयंत्र हेतु तथा औद्योगिक संयंत्र के प्रारंभ होने से पूर्व विस्तार, आधुनिकीकरण, उत्पाद या प्रक्रिया में परिवर्तन के मामले में फीस भी संलग्न होगी।

(2) औद्योगिक संयंत्र पैरा 9 के अधीननिर्दिष्ट स्थान संबंधी मानदंडों की अनुपालना करेगा।

(3) किसी भी औद्योगिक संयंत्र को गैर-अनुरूप क्षेत्रों या प्रतिबंधित या निषिद्ध क्षेत्रों में स्थापित करने की अनुमति नहीं दी जाएगी।

(4) सहमति के लिए आवेदन प्राप्त होने पर, राज्य बोर्ड अपने किसी अधिकारी को, यथावश्यक ऐसे अन्य अधिकारियों के साथ, आवेदक या अधिभोगी के नियंत्रणाधीन किसी स्थान, जगह या परिसर का दौरा करने और निरीक्षण करने के लिए, आवेदन में दी गई विशिष्टियों की सत्यता या अन्यथा का सत्यापन करने के लिए या ऐसी अतिरिक्त विशिष्टियां या जानकारी प्राप्त करने के लिए, जो ऐसे अधिकारी की राय में आवश्यक हो, प्रतिनियुक्त कर सकेगा।

(5) उप-पैरा (4) के अधीन दिये गये रिपोर्ट के आधार पर अधिनियम की धारा 21 की उपधारा (4) के अधीन निम्नलिखित शर्तों के साथ सहमति प्रदान की जाएगी, अर्थात्:-

(i) राज्य बोर्ड द्वारा यथा अनुमोदित विनिर्देशों वाले नियंत्रण उपस्कर उद्योग स्थापित किये जाने हेतु प्रस्तावित परिसर में संस्थापित और प्रचालित किए जाएंगे;

(ii) नियंत्रण उपस्कर को हर समय सुचारू स्थिति में रखा जाएगा;

- (iii) इस संबंध में राज्य बोर्ड द्वारा अनुमोदित विनिर्देशों वाली चिमनी, जहां भी आवश्यक हो, ऐसे परिसरों में स्थापित की जाएगी; तथा
- (iv) राज्य बोर्ड द्वारा इस संबंध में विनिर्दिष्ट की जाने वाली ऐसी अन्य शर्तें।
- (6) उप-पैरा (5) में विनिर्दिष्ट शर्तों की अनुपालना राज्य बोर्ड द्वारा इस संबंध में विनिर्धारित ऐसी अवधि के भीतर की जाएगी।

11. प्रचालन हेतु सहमति प्रदान करना। --- (1) एक बार औद्योगिक संयंत्र के अपेक्षित प्रदूषण नियंत्रण प्रणाली के साथ स्थापित हो जाने और प्रचालन के लिए तैयार हो जाने के पश्चात, अधिभोगी को प्रचालन के लिए सहमति प्राप्त करनी होगी।

(2) अधिनियम की धारा 21 के अधीन औद्योगिक संयंत्र को प्रचालित करने की सहमति का प्रत्येक आवेदन प्ररूप 2 में करना होगा और जिसमें निम्नलिखित विवरण देना होगा तथा निम्नलिखित रिपोर्ट के साथ प्रचालन की सहमति प्रदान करने हेतु फीस भी संलग्न करनी होगी, अर्थात्:-

- (क) स्थापना की सहमति में प्राक्कलन की विनिर्धारित शर्तों की अनुपालना रिपोर्ट;
- (ख) पर्यावरणीय स्वीकृति, यदि लागू हो, में विनिर्धारित शर्तों की अनुपालना रिपोर्ट।

(3) प्रचालन की सहमति के लिए आवेदन प्राप्त होने पर, राज्य बोर्ड अपने किसी अधिकारी को, यथावश्यक ऐसे अन्य अधिकारियों के साथ, आवेदक या अधिभोगी के नियंत्रणाधीन किसी स्थान या परिसर का दौरा करने और निरीक्षण करने के लिए, आवेदन में दी गई विशिष्टियों की सत्यता या अन्यथा का सत्यापन करने के लिए या ऐसी अतिरिक्त विशिष्टियां या जानकारी प्राप्त करने के लिए, जो ऐसे अधिकारी की राय में आवश्यक हो, प्रतिनियुक्त कर सकेगा।

(4) प्रत्येक व्यक्ति को, उप-पैरा (3) के अधीन दी गई रिपोर्ट के आधार पर अधिनियम की धारा 21 की उपधारा (4) के अधीन प्रचालन की सहमति निम्नलिखित शर्तों के साथ प्रदान की जाएगी, अर्थात्:-

- (i) राज्य बोर्ड द्वारा अनुमोदित ऐसे विनिर्देशों वाले नियंत्रण उपस्कर उस परिसर में प्रचालित किए जाएंगे जहां उद्योग लगाया गया हो;
- (ii) विद्यमान नियंत्रण उपस्कर, यदि कोई हो, को राज्य बोर्ड के अनुमोदन के बिना परिवर्तित या प्रतिस्थापित नहीं किया जाएगा;
- (iii) खंड (i) या खंड (ii) में विनिर्दिष्ट नियंत्रण उपस्कर को हर समय सुचारू स्थिति में रखा जाएगा;
- (iv) राज्य बोर्ड द्वारा यथानुमोदित विनिर्देशों वाली चिमनी, जहां लागू हो, का परिसर में प्रचालन और रखरखाव किया जाएगा; तथा उसे ऑनलाइन सतत उत्सर्जन निगरानी प्रणाली से जोड़ा जाएगा।

(5) उप-पैरा (4) में संदर्भित शर्तों की अनुपालनाराज्य बोर्ड द्वारा इस संबंध में विनिर्दिष्ट अवधि के भीतर करनी होगी।

(6) संचालन की सहमति में सहमति की विधिमान्यता अवधि निर्दिष्ट की जाएगी।

12. प्रचालन हेतु सहमति का नवीनीकरण।--- (1) अधिनियम की धारा 21 के अधीन प्रचालन हेतु सहमति के नवीनीकरण के लिए प्रत्येक आवेदन प्ररूप 2 में किया जाएगा और इसमें निम्नलिखित का विवरण होगा तथा प्रचालन हेतु सहमति के नवीनीकरण के लिए फीस भी संलग्न होगा, अर्थात्:-

- (क) प्रचालन की सहमति में विनिर्धारित शर्तों का अनुपालना रिपोर्ट।
- (ख) पर्यावरणीय स्वीकृति, यदि लागू हो, में निर्धारित शर्तों का अनुपालना रिपोर्ट।
- (ग) पर्यावरण (संरक्षण) नियम, 1986 के अधीन यथा विनिर्दिष्ट पर्यावरणीय विवरण प्रस्तुत करना;
- (घ) खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमापार आवागमन) नियम, 2016 के अधीन यथा विनिर्दिष्ट वार्षिक विवरणी प्रस्तुत करना; और
- (ङ) विनिर्माण प्रक्रिया, उत्पादन क्षमता, प्रदूषण भार, उत्सर्जन में कोई परिवर्तन नहीं करने संबंधी घोषणा।

(2) प्रचालन की सहमति के नवीनीकरण के लिए आवेदन प्राप्त होने पर, राज्य बोर्ड अपने किसी अधिकारी को, यथावश्यक ऐसे अन्य अधिकारियों के साथ, आवेदक या अधिभोगी के नियंत्रणाधीन किसी स्थान या परिसर का दौरा करने और निरीक्षण करने के लिए, आवेदन में दी गई विशिष्टियों की सत्यता या अन्यथा का सत्यापन करने के लिए या ऐसी अतिरिक्त विशिष्टियां या जानकारी प्राप्त करने के लिए, जो ऐसे अधिकारी की राय में आवश्यक हो, प्रतिनियुक्त कर सकेगा।

(3) प्रत्येक व्यक्ति को, उप-पैरा (2) के अधीन दी गई रिपोर्ट के आधार पर अधिनियम की धारा 21 की उपधारा (4) के अधीन निम्नलिखित शर्तों के साथ प्रचालन की सहमति प्रदान की जाएगी, अर्थात्:-

(i) राज्य बोर्ड द्वारा यथाअनुमोदित ऐसे विनिर्देशों वाले नियंत्रण उपस्कर उस परिसर में प्रचालित किए जाएंगे जहां उद्योग लगाया गया हो;

(ii) विद्यमान नियंत्रण उपस्कर, यदि कोई हो, को राज्य बोर्ड के अनुमोदन के बिना परिवर्तित या प्रतिस्थापित नहीं किया जाएगा;

(iii) खंड (i) या खंड (ii) में विनिर्दिष्ट नियंत्रण उपस्कर को हर समय सुचारू स्थिति में रखा जाएगा;

(iv) राज्य बोर्ड द्वारा अनुमोदित विनिर्देशों के अनुसार चिमनी, जहां भी लागू हो, का परिसर में प्रचालन और रखरखाव किया जाएगा; तथा उसे ऑनलाइन सतत उत्सर्जन निगरानी प्रणाली से जोड़ा जाएगा।

(4) उप-पैरा (3) में संदर्भित शर्तों की अनुपालनाराज्य बोर्ड द्वारा इस संबंध में नियत ऐसी अवधि के भीतर की जाएगी।

(5) प्रदान की गई सहमति में सहमति की विधिमान्यता विनिर्दिष्ट की जाएगी।

13. सहमति से इंकार और रद्द करना.— (1) राज्य बोर्ड, जिस अवधि के लिए सहमति दी गयी थी, उस अवधि की समाप्ति से पूर्व इसे रद्द कर सकेगा या सहमति की समाप्ति पर, यदि जिन शर्तों के अधीन सहमति दी गई थीवे पूरी नहीं होने पर नवीनीकरण करने से इंकार कर सकेगा।

(2) सहमति को निम्नलिखित में से किसी भी आधार पर इंकार या रद्द किया जा सकेगा, अर्थात् :---

(i) यदि औद्योगिक संयंत्र ऐसे औद्योगिक संयंत्र की अवस्थिति से संबंधित मानदंडों को पूरा नहीं करे;

(ii) ऐसी सहमति की शर्तों की अनुपालन न की जाए;

(iii) पूर्व पर्यावरणीय स्वीकृति के अधीन शर्तों की अनुपालन न की जाए;

(iv) उनकी प्रक्रिया और उसके प्रचालन में परिवर्तन आने पर;

(v) उत्सर्जन मानकों की अनुपालन न किए जाने पर तथा वायु प्रदूषण नियंत्रण उपस्करों, गैर-इरादतन (फ्यूजिटिव) उत्सर्जन नियंत्रण प्रणालियों या किसी अन्य निर्धारित उपस्कर आदि को उन्नत करने में विफल रहने पर;

(vi) न्यायालय के निदेशों, दिशा-निर्देशों, अधिसूचनाओं और मानक प्रचालन प्रक्रियाओं की अनुपालन नहीं किए जाने पर।

(vii) पर्यावरण या मानव स्वास्थ्य को गंभीर क्षति पहुंचाने वाले अपशिष्ट या उत्सर्जन का आकस्मिक बहिस्त्राव होने पर;

(viii) दुर्घटना घटित होने पर जिसके परिणामस्वरूप विद्यमान प्रणालियों और पर्यावरण को क्षति पहुँची हो;

(ix) किसी भी समय लागू विधि के अधीन यथा-अपेक्षित किसी भी फीस, पर्यावरण क्षतिपूर्ति या बैंक गारंटी का भुगतान न किये जाने पर;

(x) औद्योगिक संयंत्र को किसी निषिद्ध क्षेत्र में प्रस्तावित किये जाने या स्थापित किये जाने पर;

(xi) औद्योगिक संयंत्र से संबंधित अपूर्ण जानकारी या झूठी जानकारी प्रस्तुत करने या किसी भी महत्वपूर्ण तथ्य को छिपाए जाने पर;

(xii) किसी भी अन्य लागू नियमों और विनियमों के उपबंधों का उल्लंघन किए जाने पर।

(3) सहमति देने से इंकार या रद्द करने से पहले संबंधित व्यक्ति को सुनवाई का उचित अवसर दिया जाएगा।

(4) सहमति देने से इंकार या रद्द करने के कारणों को लिखित रूप में दर्ज किया जाएगा और जिस व्यक्ति को सहमति देने से इंकार किया गया है, उसे, यथोचित, आवश्यक निर्देशों के साथ विधिवत सूचित किया जाएगा।

अध्याय 5 निगरानी समिति

14. राष्ट्रीय स्तर की निगरानी समिति--- (1) राष्ट्रीय स्तर पर निम्नलिखित सदस्यों वाली एक निगरानी समिति इन दिशा निर्देशों के कार्यान्वयन की देखरेख और निगरानी करेगी, अर्थात:-

- (क) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में भारत सरकार के अपर सचिव या संयुक्त सचिव, जो अधिनियम से संबंधित कार्य देखते हों - अध्यक्ष;
- (ख) केंद्रीय बोर्ड के सदस्य सचिव - सदस्य,
- (ग) तीन राज्य बोर्डों के सदस्य सचिव, जिन्हें केन्द्रीय सरकार तीन वर्ष की अवधि के लिए चक्रानुक्रम से नामनिर्दिष्ट करेगी - सदस्य।
- (घ) केंद्र सरकार के अनुमोदन से समिति द्वारा किसी अन्य सदस्य को सहयोजित किया जा सकेगा।

(2) निगरानी समिति की प्रत्येक तीन महीने में कम से कम एक बैठक होगी।

15. राज्य स्तरीय निगरानी समिति---(1) राज्य स्तर पर निम्नलिखित सदस्यों वाली एक निगरानी समिति इन दिशा निर्देशों के कार्यान्वयन की देखरेख और निगरानी करेगी, अर्थात:-

- (क) राज्य सरकार या राज्य या संघ राज्यक्षेत्र के पर्यावरण विभाग का प्रभारी सचिव-अध्यक्ष;
- (ख) राज्य बोर्ड के सदस्य सचिव-सदस्य;
- (ग) राज्य सरकार के राज्य पर्यावरण विभाग द्वारा नामित कोई अधिकारी – सदस्य सचिव
- (घ) केन्द्रीय बोर्ड का क्षेत्राधिकार रखने वाला क्षेत्रीय निदेशक - सदस्य।

(2) निगरानी समिति अपने समक्ष प्रस्तुत किये गये मामलों का भी निपटान करेगी।

(3) निगरानी समिति की प्रत्येक कैलेंडर मास में कम से कम एक बैठक होगी।

अध्याय 6 प्रकीर्ण

16. इन दिशा निर्देशों के कार्यान्वयन के लिए पोर्टल.- केंद्रीय बोर्ड, राज्य बोर्डों के साथ परामर्श से, इन दिशा निर्देशों के प्रयोजनार्थ, इन दिशा निर्देशों के लागू होने की तारीख से अधिमानतः छह मास के भीतर और अधिकतम एक वर्ष की अवधि में एक ऑनलाइन पोर्टल विकसित करेगा।

2) पोर्टल चालू होने के पश्चात, अधिनियम की धारा 21 के अधीन सहमति प्रदान करने, इसके नवीनीकरण, सत्यापन, साइट निरीक्षण, इंकार या रद्द करने सहित, के लिए सभी आवेदन ऐसे पोर्टल पर संसाधित और निपटाये जाएंगे।

(3) पोर्टल विकसित होने तक, अधिनियम की धारा 21 के अधीन सहमति प्रदान करने, इसके नवीनीकरण, सत्यापन, साइट निरीक्षण, इंकार या रद्द करने सहित, के लिए सभी आवेदन वास्तविक रूप से निपटाये जा सकते हैं।

(4) पोर्टल इन दिशा निर्देशों के प्रबंधन और कार्यान्वयन के संबंध में एकल बिंदु डेटा भंडार के रूप में कार्य करेगा।

(5) केंद्रीय बोर्ड स्थापना करने या प्रचालन के लिए सहमति हेतु प्राप्त आवेदनों से मिलने वाली फीस की पांच प्रतिशत रकम, सेवा फीस के रूप में ले सकेगा, जिसे अधिनियम की धारा 33 के अनुसार केंद्रीय प्रदूषण नियंत्रण कोष में जमा किया जाएगा।

17. अतिरिक्त शर्तें राज्य बोर्ड स्थानीय शर्तों और नीतियों के अनुसार, सहमति में अतिरिक्त शर्तें सम्मिलित कर सकेगा, किंतु इन दिशा निर्देशों में विनिर्दिष्ट किसी भी शर्त या मानक का शिथिल नहीं करेगा।

18. उल्लंघन-- इन दिशा निर्देशों के किसी भी उपबंध की अनुपालना करने में विफल रहने की स्थिति में, उल्लंघन करने वाले व्यक्ति के विरुद्ध इस अधिनियम की धाराओं के अधीन कार्यवाही की जा सकेगी।

पहली अनुसूची

[पैरा 2(1)(ख), पैरा 3(1), पैरा 10(1), पैरा 11(2) और पैरा 12(1) देखें]

आवेदन का प्ररूप

प्ररूप I

[पैरा 10(1) देखें]

वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 की धारा 21 के अधीन औद्योगिक संयंत्र की स्थापना करने के लिए सहमति हेतु आवेदन

प्रेषक

सेवा में,

सदस्य सचिव

-----राज्य प्रदूषण नियंत्रण बोर्ड/समिति

महोदय,

मैं/हम मैसर्स _____ के _____ स्थान में स्थित उसके स्वामित्व वाली भूमि/परिसर से निम्नलिखित विवरण के अनुसार वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (1981 का 14) की धारा 21 के अधीन औद्योगिक संयंत्र स्थापित करने के लिए सहमति या उत्पाद, प्रचालन या प्रक्रिया या वायु प्रदूषकों के उपचार और उत्सर्जन में संशोधन करने के लिए सहमति हेतु आवेदन करता/करती हूँ/करते हैं।

आवेदक द्वारा भरा जाए।

भाग क: साधारण

क्र. सं.	आवश्यक विवरण	:																									
1.0	परियोजना विवरण :																										
1.1	परियोजना / उद्योग / टीएसडीएफ का नाम	:																									
1.2	परियोजना प्रस्ताव	:	नयी / विस्तार																								
1.3	पर्यावरण स्वीकृति का विवरण	:																									
1.4	साइट / इकाई का पता	:	<table border="1"> <tr> <td>प्लॉट/सर्वे सं.</td> <td>:</td> <td></td> </tr> <tr> <td>गाँव</td> <td>:</td> <td></td> </tr> <tr> <td>तहसील</td> <td>:</td> <td></td> </tr> <tr> <td>ज़िला</td> <td>:</td> <td></td> </tr> <tr> <td>राज्य/संघ राज्यक्षेत्र</td> <td>:</td> <td></td> </tr> <tr> <td>पिन कोड</td> <td>:</td> <td></td> </tr> </table>	प्लॉट/सर्वे सं.	:		गाँव	:		तहसील	:		ज़िला	:		राज्य/संघ राज्यक्षेत्र	:		पिन कोड	:							
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राज्य/संघ राज्यक्षेत्र	:																										
पिन कोड	:																										
2.0	आवेदक/अधिभोगी का विवरण:																										
2.1	आवेदक/अधिभोगीका नाम	:																									
2.2	पदनाम	:																									
2.3	अधिभोगीकी राष्ट्रीयता	:																									
2.4	पत्राचार का पता	:	<table border="1"> <tr> <td>प्लॉट / सर्वे सं./ गली</td> <td>:</td> <td></td> </tr> <tr> <td>गांव / कस्बा / शहर</td> <td>:</td> <td></td> </tr> <tr> <td>तहसील</td> <td>:</td> <td></td> </tr> <tr> <td>ज़िला</td> <td>:</td> <td></td> </tr> <tr> <td>राज्य/संघ राज्यक्षेत्र</td> <td>:</td> <td></td> </tr> <tr> <td>पिन कोड</td> <td>:</td> <td></td> </tr> </table>	प्लॉट / सर्वे सं./ गली	:		गांव / कस्बा / शहर	:		तहसील	:		ज़िला	:		राज्य/संघ राज्यक्षेत्र	:		पिन कोड	:							
प्लॉट / सर्वे सं./ गली	:																										
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राज्य/संघ राज्यक्षेत्र	:																										
पिन कोड	:																										
2.5	संयंत्रप्रमुख का संपर्क विवरण और वैकल्पिक विवरण	:	<table border="1"> <tr> <td>नाम और पदनाम:</td> <td>:</td> <td>1.</td> </tr> <tr> <td></td> <td>:</td> <td>2.</td> </tr> <tr> <td>ई-मेल पता</td> <td>:</td> <td>1.</td> </tr> <tr> <td></td> <td>:</td> <td>2.</td> </tr> <tr> <td>लैंडलाइन नंबर</td> <td>:</td> <td>1.</td> </tr> <tr> <td></td> <td>:</td> <td>2.</td> </tr> <tr> <td>मोबाइल नंबर</td> <td>:</td> <td>1,</td> </tr> <tr> <td></td> <td>:</td> <td>2.</td> </tr> </table>	नाम और पदनाम:	:	1.		:	2.	ई-मेल पता	:	1.		:	2.	लैंडलाइन नंबर	:	1.		:	2.	मोबाइल नंबर	:	1,		:	2.
नाम और पदनाम:	:	1.																									
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	:	2.																									
मोबाइल नंबर	:	1,																									
	:	2.																									
3.0	कंपनी की विधिक स्थिति :																										
3.1	वैयक्तिक / स्वामित्व प्रतिष्ठान/ साझेदारी फर्म / संयुक्त परिवार प्रतिष्ठान/ प्राइवेट लिमिटेड कंपनी /	:																									

		सार्वजनिक लिमिटेड कंपनी / विदेशी कंपनी / सीमित देयता भागीदारी। टिप्पण : रजिस्ट्रीकरण संख्या और प्राधिकार का उल्लेख किया जाए।		
	3.2	केन्द्रीय सरकार/राज्य सरकार/ केन्द्रीय सार्वजनिक क्षेत्र का उपक्रम/राज्य सार्वजनिक क्षेत्र का उपक्रम/संयुक्त उद्यम (निजी+सरकारी), (सरकार+सरकारी), (निजी+निजी)	:	
4.0		परियोजना/उद्योग/ कार्यकलाप का स्थान :		
	4.1	स्थान	:	KML अपलोड करें
	4.2	परिवद्ध अक्षांश (उत्तर) (दशमलव के बाद 8 अंक तक)	:	अक्षांश से : अक्षांश तक :
	4.3	परिवद्ध देशांतर (पूर्व) (दशमलव के बाद 8 अंक तक)	:	से : तक :
	4.4	संरक्षित क्षेत्र के पारिस्थितिकीय संवेदनशील क्षेत्र, तटीय विनियमन क्षेत्र, जैवमंडल, जलाशय, वन, मैंग्रोव, नदियों, पुरातात्विक स्मारकों, गंभीर रूप से प्रदूषित क्षेत्र, गैर-प्राप्ति शहर, प्रदूषित नदी खंड, हिल स्टेशन (600 मीटर से अधिक ऊंचाई), प्रमुख कस्बों और शहरों में अवस्थित	:	
	4.5	भारत सर्वेक्षण टोपो संख्या	:	
	4.6	भूमि विवरण (पंचायत, तहसील, जिला के अनुसार)	:	स्वामित्व / पट्टे पर : कुल क्षेत्रफल (हेक्टेयर में) : क) गैर-वन भूमि (हेक्टेयर में) : ख) वन भूमि (हेक्टेयर में) : पट्टे पर होने की स्थिति में वार्षिक पट्टा मूल्य रु. : निर्मित क्षेत्रफल (वर्ग मीटर में) : हरा पट्टी कवर- कुल क्षेत्रफल का प्रतिशत :
	4.7	भूमि का विस्तार वर्ग मीटर में	:	स्वामित्व-कृषि भूमि : औद्योगिक : परिवर्तित : औद्योगिक क्षेत्र : ग) आवेदित और गैर-आवेदित :

				घ) आवेदित और आवंटित	:	
				ड.) पट्टे पर	:	
5.0	परियोजना / उद्योग / कार्यकलाप की प्रवर्ग और वर्गीकरण:					
5.1	उद्योग का प्रवर्ग (लाल, नारंगी और हरा)	:	प्रवर्ग	:		
			प्रदूषण सूचकांक	:		
5.2	औद्योगिक क्षेत्र / प्रकार	:				
5.3	अत्यधिक प्रदूषणकारी / 17 प्रवर्ग / अन्य	:				
5.4	पूंजी निवेश के आधार पर उद्योग का पैमाना (सूक्ष्म/लघु/मध्यम/दीर्घ)	:	कुल पूंजी निवेश (रु.)	:		
			पैमाना / वर्गीकरण	:		
5.5	उत्पाद / उप-उत्पाद विनिर्माण क्षमता (टीपीडी / टीपीए)	:	उत्पाद / उप-उत्पाद	:	क्षमता	
				:		
				:		
				:		
5.6	विनिर्माण क्षमता के लिए कच्चे माल/रसायनों की खपत (टीपीडी और टीपीए)	:	कच्चा माल	:	खपत	
				:		
				:		
				:		
5.7	प्रक्रिया प्रवाह चार्ट और सामग्री संतुलन, प्रौद्योगिकी के लाभ आदि सहित संक्षिप्त विनिर्माण प्रक्रिया।	:	संलग्न किया जाए।			
5.8	उत्पादन आरंभ होने की तारीख / अपेक्षित तारीख	:				
5.9	नियोजित/नियोजित किये जाने वाले लोगों की संख्या	:				
5.10	उद्योग की शिफ्ट / साप्ताहिक अवकाश	:	शिफ्ट (I / II / III) और घंटों में	:		
			साप्ताहिक अवकाश के दिन	:		
5.11	एमएसआईएचसी नियमों के अनुसार खतरनाक रसायनों का उपयोग	:	क्र. सं.	रसायन	एचए स कोड	भंडारण क्षमता
			1.			दैनिक खपत
			2.			
			3.			
5.12	पीएलआई अधिनियम, 1991 के तहत बीमा	:	क) पॉलिसी सं. और पॉलिसी लेने वाला वर्ष : ख) बीमा कंपनी : ग) वैधता : घ) हानिपूर्ति सीमा (रु.) :			

ड) ईआरएफ को योगदान (रु.)

भाग ख: अपशिष्ट जल पहलू

6.0		जल उपभोग और अपशिष्ट जल उत्सर्जन				
6.1	जल का स्रोत	:	भूजल / नदी / औद्योगिक एस्टेट आपूर्ति / निजी टैंकर / समुद्र / पुनर्चक्रित / कोई अन्य, यदि कोई हो			
6.2	अनुमति देने वाला प्राधिकारी एवं अनुमत मात्रा	:	प्राधिकारी: मात्रा :			
6.3	विनिर्माण क्षमता के लिए जल की खपत (केएलडी)	:				
6.4	विनिर्माण क्षमता के लिए जल उपयोग। (विभिन्न बिंदुओं पर टीडीएस सहित मात्रा दर्शाते हुए जल शेष संलग्न करें)	:	प्रयोजन	:	केएलडी	
			घरेलू	:		
			प्रक्रिया	:		
			बायलर	:		
			अन्य उपयोगिताएँ (कृपया निर्दिष्ट करें)	:		
6.5	विनिर्माण प्रक्रिया के लिए अपशिष्ट जल उत्सर्जन (केएलडी)	:	केएलडी			
	विभिन्न स्रोतों से अपशिष्ट जल	:	प्रयोजन	:	केएलडी	
6.6	अपशिष्ट जल उपचार प्रणालियाँ	:	अपशिष्ट का प्रकार	:	केएलडी	उपचार प्रणाली
			जैव-अपघटनीय	:		
			गैर-जैव-अपघटनीय	:		
			बायलर ब्लोडाउन	:		
			अन्य उपयोगिताएँ	:		
			कोई अन्य	:		
			कुल	:		
6.7	सीवेज उपचार संयंत्र विवरण	:	क्र.सं.	एसटीपी की क्षमता	:	केएलडी
			1.			
			2.			
	उपचारित अपशिष्ट के निपटान की विधि					
6.8	सीवेज उपचार संयंत्र विवरण	:	क्र.सं.	एसटीपी की क्षमता	:	केएलडी
			1.			
			2.			

7.3	डी.जी. सेट	:	क्र.सं.	केवी ए	ध्वनिक स्थिति	ऊंचाई (मी)
7.4	उपरोक्त मदों में सम्मिलित न की गई कोई भी प्रासंगिक जानकारी	:				

भाग घ: खतरनाक अपशिष्ट पहलू

(खतरनाक अपशिष्ट उत्पन्न करने वाले औद्योगिक प्रतिष्ठानों के मामले में अपेक्षित जानकारी)

8.0	खतरनाक अपशिष्ट प्रबंधन					
8.1	खतरनाक अपशिष्ट उत्पन्न करने की प्रक्रिया	:	क्र.सं.	प्रक्रिया	अनुसूची I का खंड	मात्रा/वार्षिक
8.2	हेतु सहमति/ प्राधिकृति आवश्यक है	:	क्र.सं.	गतिविधि	:	कृपया टिक करें
			1.	उत्पादन	:	
			2.	संग्रह	:	
			3.	भंडारण	:	
			4.	परिवहन	:	
			5.	रिसेप्शन	:	
			6.	पुनः उपयोग	:	
			7.	रीसाइक्लिंग	:	
			8.	पुनर्प्राप्ति	:	
			9.	पूर्व प्रसंस्करण	:	
			10.	सह प्रसंस्करण	:	
			11.	उपयोग	:	
			12.	उपचार	:	
			13.	निपटान	:	
			14.	भस्मीकरण	:	
8.3	तकनीकी क्षमताएं/सुविधाएं	:	क्र.सं.	क्षमताएं	:	
			1.	भंडारण क्षेत्र	:	
			2.	भंडारण मात्रा	:	

			3.	भंडारण की विधि	:	
			4.	विशेष हैंडलिंग आवश्यकता, यदि कोई हो	:	
			5.	आपातकालीन प्रतिक्रिया प्रक्रिया	:	
			6.	लीचेट उपचार	:	
8.4	अपशिष्ट की प्रकृति (विशेषताएं) एवं मात्रा	:	क) प्रति वर्ष प्रबंधित: ख) किसी भी समय संग्रहीत:			
8.5	इन नियमों के अनुसार खतरनाक रसायनों के विनिर्माण, भंडारण और आयात नियम, 1989 के अंतर्गत परिभाषित खतरनाक रसायनों के भंडारण से उत्पन्न खतरनाक और अन्य अपशिष्ट।					
8.6	उपरोक्त मदों में शामिल न की गई कोई भी प्रासंगिक जानकारी	:				

भाग ड : भुगतान विवरण

9.0	भुगतान विवरण					
9.1	भुगतान विधि	:	ऑनलाइन/ऑफलाइन			
9.2	ऑनलाइन के मामले में लेन-देन का विवरण	:	लेन-देन संख्या: दिनांक: स्थिति:			
9.3	ऑफलाइन के मामले में ड्राफ्ट का विवरण	:	राशि (रु): ड्राफ्ट संख्या: के पक्ष में: बैंक का नाम: दिनांक:			
9.4	भुगतान किए गए फीस की रकम	:	रु. _____			

घोषणा

- क) मैं/हम घोषणा करते हैं कि उपरोक्त जानकारी मेरे/हमारे सर्वोत्तम ज्ञान के अनुसार सत्य और सही है। मैं/हम जानते हैं कि किसी भी प्रकार की मिथ्या जानकारी वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 38(च) के अंतर्गत दंडनीय है।
- ख) मैं/हम यह स्वीकृत करते हैं कि कच्चे माल, उत्पाद, विनिर्माण प्रक्रिया और उपचार और/या अपशिष्ट, उत्सर्जन, खतरनाक अपशिष्ट आदि के निपटान के संबंध में इस आवेदन में बताई गई बातों में गुणवत्ता और मात्रा में किसी भी परिवर्तन के मामले में; सहमति के लिए एक नया आवेदन किया जाएगा और जब तक नवीन सहमति प्रदान नहीं दी जाती है, तब तक

कोई परिवर्तन नहीं किया जाएगा। मैं/हम अवगत हैं कि धारा 21 का उल्लंघन, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के सुसंगत प्रावधानों के अंतर्गत दंडनीय है।

ग) मैं/हम इसके साथ एक शपथ पत्र प्रस्तुत करते हैं जिसके आधार पर मुझे/हमें स्थापना हेतु सहमति जारी की जाएगी और मैं/हम वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 39 या किसी भ्रामक/गलत प्रस्तुति के अंतर्गत जिम्मेदार ठहराए जाएंगे।

घ) मैं/हम राज्य बोर्ड द्वारा कोई अन्य जानकारी मांगे जाने के एक मास के भीतर प्रस्तुत करने का वचन देते हैं।

दिनांक:

अधिभोगी/

स्थान:

अधिकृत हस्ताक्षरकर्ता का नाम और हस्ताक्षर

स्थापना हेतु सहमति प्रदान करने के लिए संलग्न किए जाने वाले अनिवार्य दस्तावेज :

1. लाइसेंस/प्रमाणपत्र:

क. कंपनी की विधिक प्रस्थिति:

i. भागीदारी/स्वामित्व/कंपनी आदि; (या)

ii. एसएसआई/एमएसएमई प्रमाण पत्र (उद्योग आधार)/उद्यमिता ज्ञापन, यदि लागू हो;

ख. परियोजना का स्थान:

i. औद्योगिक क्षेत्र: संबंधित औद्योगिक क्षेत्र विकास बोर्ड/निगम से आवंटन पत्र/भूमि कब्जा प्रमाण पत्र; या

ii. औद्योगिक क्षेत्र के अनिर्वत: संबंधित प्राधिकरण से रजिस्ट्रीकृत भूमि विलेख/भूमि रूपांतरण प्रमाण पत्र/संपत्ति के किराए/पट्टा पर होने की स्थिति में किराया (या) पट्टा समझौता;

ग. खनन परियोजना: खान एवं भूविज्ञान विभाग द्वारा प्रदत्त खनिज खनन पट्टा अनुमति, यदि लागू हो;

घ. पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के अधीन जारी भारत सरकार की अधिसूचना संख्या का.आ. 1533 (अ), तारीख 14 सितम्बर, 2006 के अधीन केन्द्रीय सरकार या राज्य पर्यावरण प्रभाव आकलन प्राधिकरण द्वारा प्रदान की गई पर्यावरणीय मंजूरी, यदि लागू हो;

ङ. निवेश: प्रस्तावित पूंजी निवेश के बारे में चार्टर्ड अकाउंटेंट प्रमाणपत्र।

2. तकनीकी विवरण:

i. पर्यावरण प्रभाव आकलन रिपोर्ट, जो पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के अधीन जारी भारत सरकार की अधिसूचना संख्या का.आ. 1533 (अ), दिनांक 14 सितंबर, 2006 के अधीन केन्द्रीय सरकार या राज्य पर्यावरण प्रभाव आकलन प्राधिकरण को प्रस्तुत की गई हो; या

ii. परियोजना रिपोर्ट जिसमें विनिर्माण प्रक्रिया (फ्लो चार्ट के साथ लिखित), कच्चा माल, उत्पाद, उप-उत्पाद, भूमि सीमा, विभिन्न प्रयोजनों के लिए जल स्रोत और खपत, विभिन्न गतिविधियों से अपशिष्ट जल उत्पादन, अपशिष्ट उपचार संयंत्र (फ्लो डायग्राम के साथ लिखित), जल संतुलन, प्रयुक्त ईंधन, उत्सर्जन के स्रोत और प्रस्तावित वायु प्रदूषण नियंत्रण उपकरण, डी. जी. सेट और प्लांट लेआउट योजना के साथ परिसंकटमय और अन्य अपशिष्ट उत्पादन सम्मिलित हो।

फॉर्म II

[पैरा 11 (2) और 12 (1) देखिए]

वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 की धारा 21 के अधीन औद्योगिक संयंत्र संचालित करने की सहमति के लिए आवेदन

द्वारा

सेवा में

सदस्य सचिव

_____ राज्य प्रदूषण नियंत्रण बोर्ड/समिति

श्रीमान,

मैं/हम औद्योगिक संयंत्र प्रचालन हेतु सहमति या वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) की धारा 21 के अधीन सहमति के नवीकरण या संशोधित उत्पाद के लिए प्रचालन या प्रक्रिया या उपचार तथा वायु प्रदूषकों के उत्सर्जन या उत्सर्जन को जारी रखने के लिए सहमति हेतु आवेदन करते हैं।

मैसर्स _____ के स्वामित्व वाली भूमि/परिसर
स्थान _____

नीचे दिए गए ब्यौरे के अनुसार:

आवेदक द्वारा भरा जाना है
भाग क: साधारण

क्र.सं.	अपेक्षित ब्यौरा	:																			
1.0	परियोजना का ब्यौरा :																				
1.1	परियोजना का नाम/उद्योग/टीएसडीएफ	:																			
1.2	परियोजना प्रस्ताव	:	विस्तार/नवीनीकरण/विधिमान्यता विस्तार/अंतरण																		
1.3	पर्यावरण मंजूरी का ब्यौरा	:																			
1.4	साइट / यूनिट का पता	:	<table border="1"> <tr> <td>प्लॉट/सर्वे नंबर</td> <td>:</td> <td></td> </tr> <tr> <td>गांव</td> <td>:</td> <td></td> </tr> <tr> <td>तहसील</td> <td>:</td> <td></td> </tr> <tr> <td>जिला</td> <td>:</td> <td></td> </tr> <tr> <td>राज्य/संघ शासित प्रदेश</td> <td>:</td> <td></td> </tr> <tr> <td>पिन कोड</td> <td>:</td> <td></td> </tr> </table>	प्लॉट/सर्वे नंबर	:		गांव	:		तहसील	:		जिला	:		राज्य/संघ शासित प्रदेश	:		पिन कोड	:	
प्लॉट/सर्वे नंबर	:																				
गांव	:																				
तहसील	:																				
जिला	:																				
राज्य/संघ शासित प्रदेश	:																				
पिन कोड	:																				

2.0	आवेदक/अधिभोगी ब्यौरा:			
2.1	आवेदक / अधिभोगी का नाम	:		
2.2	पदनाम	:		
2.3	अधिभोगी की राष्ट्रियता	:		
2.4	पत्राचार पता	:	प्लॉट/ सर्वे नंबर/ सड़क का नाम	:
			गांव/कस्बा/शहर	:
			तहसील/तालुक	:
			जिला	:
			राज्य/संघ राज्य क्षेत्र	:
			पिन कोड	:
2.5	वैकल्पिक ब्यौरा के साथ प्लॉट प्रमुख का संपर्क ब्यौरा	:	नाम और पदनाम:	:
				1.
				2.
			ई-मेल पता	:
				1.
				2.
			लैंडलाइन नंबर	:
				1.
				2.
			मोबाइल नंबर	:
				1,
				2.
3.0	कंपनी की विधिक प्रास्थिति:			
3.1	वैयक्तिक / स्वामित्व समस्थान/ साझेदारी फर्म/ संयुक्त परिवार समस्थान / प्राइवेट लिमिटेड कंपनी/ पब्लिक लिमिटेड कंपनी/ विदेशी कंपनी/ सीमित दायित्व भागीदारी। टिप्पण: रजिस्ट्रीकरण संख्या और प्राधिकरण का उल्लेख किया जाए।	:		
3.2	केन्द्रीय सरकार/राज्य सरकार/केन्द्रीय सार्वजनिक सेक्टर उपक्रम/राज्य सार्वजनिक सेक्टर उपक्रम/संयुक्त उद्यम (निजी+सरकारी), (सरकारी+सरकारी), (निजी+निजी)	:		
4.0	परियोजना/ उद्योग/ क्रियाकलाप का अवस्थान :			
4.1	अवस्थान	:	केएमएल अपलोड करें	
4.2	परिबद्ध अक्षांश (उत्तर) (दशमलव के पश्चात 8 अंक)	:	से	:
			तक	:
4.3	परिबद्ध देशांतर (पूर्व) (दशमलव के पश्चात 8 अंक)	:	से	:
			तक	:

4.4	संरक्षित क्षेत्र, तटीय विनियमन क्षेत्र, जैवमंडल, जलाशय, वन, कच्छ वनस्पति, नदियाँ, पुरातात्विक स्मारक, गंभीर रूप से प्रदूषित क्षेत्र, गैर-प्राप्ति शहर, प्रदूषित नदी खंड, हिल स्टेशन (ऊंचाई > 600 मीटर), प्रमुख कस्बे और शहरों के पारिप्रास्थितिकी-संवेदी क्षेत्र में स्थित	:		
4.4	भारतीय सर्वेक्षण टोपो शीट संस्था	:		
4.5	भूमि ब्यौरा (पंचायत, तहसील, जिले के अनुसार)	:	स्वामित्व/पट्टे पर	:
			कुल क्षेत्रफल हेक्टेयर में	:
			क) गैर-वन (हेक्टेयर में)	:
			ख) वन (हेक्टेयर में)	:
			वार्षिक पट्टा मूल्य, पट्टा रुपए की दशा में	:
			निर्माण क्षेत्र वर्ग मीटर में	:
			हरित पट्टी का आवरण कुल क्षेत्रफल के % में	:
4.6	वर्ग मीटर में भूमि सीमा	:	स्वयं-कृषि	:
			औद्योगिक	:
			संपरिवर्तित	:
			औद्योगिक क्षेत्र	:
			क) आवेदन किया और आबंटित नहीं किया गया	:
			ख) आवेदन किया और आबंटित किया गया	:
			ग) पट्टे पर दिया गया	:
5.0	प्रवर्ग और परियोजना/ उद्योग/ क्रियाकलाप का वर्गीकरण:			
5.1	उद्योग का प्रवर्ग (लाल, नारंगी और हरा)	:	प्रवर्ग	:
			प्रदूषण सूचकांक	:
5.2	औद्योगिक क्षेत्र/ प्रकार	:		
5.3	अत्यधिक प्रदूषणकारी/ 17 प्रवर्ग/ अन्य	:		
5.4	पूंजी विनिर्दान के आधार पर उद्योग का पैमाना (सूक्ष्म/लघु/मध्यम/बड़ा)	:	कुल पूंजी विनिर्दान (रु.)	:
			पैमाना/वर्गीकरण	:
5.5	उत्पाद/ उप-उत्पाद विनिर्माण क्षमता (टीपीडी/टीपीए)	:	उत्पाद/उप-उत्पाद	:
				क्षमता

5.6	विनिर्माण क्षमता के लिए कच्चे माल/ रसायन खपत (टीपीडी और टीपीए)	:	कच्चा माल	:	खपत		
5.7	प्रक्रिया प्रवाह चार्ट और सामग्री संतुलन, प्रौद्योगिकी का लाभ आदि के साथ संक्षिप्त विनिर्माण प्रक्रिया।	:	उपाबंध किया जाए				
5.8	उत्पादन आरंभ होने की तारीख/ अपेक्षित तारीख	:					
5.9	नियुक्त होने वाले/नियुक्त लोगों की संख्या	:					
5.10	उद्योग शिफ्ट/साप्ताहिक छुट्टी	:	शिफ्ट्स (I / II / III) और घंटों में	:			
			दिनों में साप्ताहिक छुट्टी	:			
5.11	एमएसआईएचसी नियमों के अनुसार परिसंकटमय रसायनों का उपयोग	:	क्र.सं.	रसायन	एचएस कोड	भंडारण क्षमता	दैनिक उपभोग
			1.				
			2.				
			3.				
5.12	पी एल आई अधिनियम , 1991 के तहत बीमा	:	क. बीमा संख्या और क्रमांक (जिसके लिए लिया गया) ख. बीमा कंपनी ग. वैधता घ. क्षतिपूर्ति सीमा (रु. में) ड. ई आर एफ़ में योगदान (रु. में)				

भाग ख: अपशिष्ट जल पहलू

6.0	जल खपत और अपशिष्टजल उत्पादन				
6.1	जल स्रोत	:	भूजल/ नदी/ औद्योगिक संपदा आपूर्ति/ निजी टैंकर/ समुद्र/ पुनर्नवीनीकरण/ कोई अन्य, यदि कोई हो		
6.2	अनुमति प्रदानकर्ता प्राधिकारी और अनुमत मात्रा	:	प्राधिकरण: मात्रा:		
6.3	विनिर्माण क्षमता हेतु जल खपत (केएलडी)	:			
6.4	विनिर्माण क्षमता के लिए जल उपयोग। (विभिन्न बिंदुओं पर टीडीएस के साथ मात्रा दिखाते हुए जल संतुलन उपबंध करें)	:	प्रयोजन	:	केएलडी
			घरेलू	:	
			प्रक्रिया	:	
			बॉयलर	:	
			अन्य उपयोगिताएँ (कृपया विनिर्दिष्ट करें)	:	

6.5	विनिर्माण प्रक्रिया के लिए अपशिष्ट जल उत्पादन (केएलडी)	:	केएलडी			
	विभिन्न स्रोतों से अपशिष्ट जल	:	प्रयोजन	:	केएलडी	
			घरेलू	:		
			प्रक्रिया	:		
			बॉयलर	:		
			अन्य उपयोगिताएँ (कृपया विनिर्दिष्ट करें)	:		
6.6	अपशिष्ट जल उपचार प्रणाली	:	बहिःस्राव का प्रकार	:	केएलडी	उपचार प्रणाली
			जैव-अपघटनीय	:		
			गैर-जैव-अपघटनीय	:		
			बॉयलर ब्लोडाउन	:		
			अन्य प्रसाधन	:		
			कोई अन्य	:		
			कुल	:		
6.7	मल उपचार संयंत्र(संयंत्रों) का ब्यौरा	:	क्र.सं.	एसटीपी की क्षमता	:	केएलडी
			1.			
			2.			
	उपचारित बहिःस्राव के निपटान की रीति	:				
6.8	बहिःस्राव उपचार संयंत्र ब्यौरा	:	क्र.सं.	ईटीपी की क्षमता	:	केएलडी
			1.			
			2.			
	उपचारित बहिःस्राव के निपटान की रीति	:				
6.9	उपचारित अपशिष्ट जल हौदी, गार्ड तालाब, यदि कोई हो, की क्षमता	:				
6.10	प्रत्येक इकाई प्रचालन/प्रक्रिया की इनलेट/आउटलेट विशेषताओं के साथ उपचार स्कीम का स्कीमबद्ध आरेख	:	उपाबद्ध किया जाए।			
6.11	प्रक्रिया/मानकों के अनुसार पीएच, एसएस, टीडीएस और मुख्य आयनों, बीओडी/सीओडी, तेल और ग्रीस तथा सुसंगत धातुओं और पोषक तत्वों के संबंध में उपचार पूर्व और पश्चात अपशिष्ट की गुणवत्ता (अंतिम आउटलेट पर)। (ईपीए मान्यता प्राप्त प्रयोगशाला से अनुपचारित और उपचारित अपशिष्ट की विश्लेषण रिपोर्ट उपबंध करें) टिप्पण: प्रस्तावित इकाई के लिए अपशिष्ट की अपेक्षित विशेषताएं प्रस्तुत करें	:	उपाबद्ध किया जाए।			

7.3	डी.जी. सेट	:	क्र.सं.	केवी ए	ध्वनिक प्रास्थिति	ऊंचाई (मी)
7.4	प्रक्रिया/मानकों के अनुसार पीएम, एसओ2, एनओएक्स तथा अन्य सुसंगत वायु प्रदूषकों के संबंध में स्रोत उत्सर्जन (उपचार/नियंत्रण से पहले) तथा उपचार/नियंत्रित उत्सर्जन (स्टैक/वेंट पर) के बाद की गुणवत्ता। (ईपीए मान्यता प्राप्त प्रयोगशाला से स्टैक उत्सर्जन की विश्लेषण रिपोर्ट उपबंध करें) टिप्पण: प्रस्तावित इकाई के लिए उत्सर्जन की अपेक्षित विशेषताएँ प्रस्तुत करें।	:	उपबंध किया जाएं			
7.5	गंधयुक्त यौगिक, यदि कोई हो और उपलब्ध कराए गए नियंत्रण उपाय	:				
7.6	उपचार/नियंत्रण-निष्पादन और पर्यावरण-अनुपालन निगरानी और रिपोर्टिंग प्रणाली का ब्यौरा	:				
7.7	उपरोक्त मदों में शामिल न की गई कोई सुसंगत जानकारी	:				

भाग घ: परिसंकटमय अपशिष्ट पहलू

(परिसंकटमय अपशिष्ट उत्पादन करने वाले औद्योगिक स्थापनों के मामले में आवश्यक जानकारी)

8.0	परिसंकटमय अपशिष्ट प्रबंधन					
8.1	परिसंकटमय अपशिष्ट उत्पादन करने की प्रक्रिया	:	क्र.सं.	प्रक्रिया	अनुसूची I का खंड	मात्रा/वार्षिक
8.2	के लिए सहमति आवश्यक	:	क्र.सं.	क्रियाकलाप	:	कृपया टिक करें
			1.	उत्पादन	:	
			2.	संग्रह	:	
			3.	भंडारण	:	
			4.	परिवहन	:	
			5.	रिसेप्शन	:	
			6.	पुनः उपयोग	:	
			7.	रीसाइक्लिंग	:	
			8.	पुनर्बहाली	:	

			9.	पूर्व-प्रसंस्करण	:	
			10.	सह-प्रसंस्करण	:	
			11.	उपयोग	:	
			12.	उपचार	:	
			13.	निपटान	:	
			14.	भस्मीकरण	:	
8.3	तकनीकी क्षमताएं/सुविधाएं	:	क्र.सं.	क्षमताएं	:	
			1.	भंडारण क्षेत्र	:	
			2.	भंडारण मात्रा	:	
			3.	भंडारण की विधि	:	
			4.	विशेष हैंडलिंग आवश्यकता, यदि कोई हो	:	
			5.	आपातकालीन प्रतिक्रिया प्रक्रिया	:	
			6.	लीचेट उपचार	:	
8.4	अपशिष्ट की प्रकृति (विशेषताएं) और मात्रा	:	क. प्रति वर्ष प्रबंधित: ख. किसी भी समय भंडारित:			
8.4	उपरोक्त अपशिष्टों के प्रबंधन/निपटान की रीति	:	क्र.सं.	निपटान	:	कृपया टिक करें
			1.	औद्योगिक इकाई के भीतर सुरक्षित भंडारित	:	
			2.	संयंत्रों में उपयोग (यदि नहीं, तो कृपया उपयोग का ब्यौरा प्रदान करें)	:	
			3.	सामान्य टीएसडीएफ	:	
				राज्य के भीतर	:	
				राज्य के बाहर	:	
			4.	अन्य	:	
8.5	वास्तविक उपयोगकर्ताओं/ टीएसडीएफ तक एच.डब्ल्यू. के परिवहन की व्यवस्था	:				
8.6	सभी अपशिष्टों के सुरक्षित प्रचालन के लिए प्रदान किए गए पर्यावरण सुरक्षा उपायों और पर्यावरण सुविधाओं का ब्यौरा;	:				
8.7	इन नियमों के अनुसार परिसंकटमय रसायनों के विनिर्माण, भंडारण और आयात नियम, 1989 के अधीन परिभाषित परिसंकटमय रसायनों के भंडारण से उत्पादित परिसंकटमय और अन्य अपशिष्ट।	:				

8.8	उपचार, भंडारण और निपटान सुविधा (टीएसडीएफ) प्रचालकों के लिए	<p>1. कृपया निम्नलिखित सुविधाओं का ब्यौरा प्रदान करें:</p> <p>क) लेआउट मानचित्र के साथ साइट का अवस्थान ख) अपशिष्ट का सुरक्षित भंडारण और भंडारण क्षमता ग) उपचार प्रक्रियाएँ और उनकी क्षमताएँ घ) सुरक्षित लैंडफिल ङ) भस्मीकरण, यदि कोई हो च) लीचेट संग्रह और उपचार प्रणाली छ) अग्निशमन प्रणाली ज) निगरानी सहित पर्यावरण प्रबंधन स्कीम और झ) जनरेटर से अपशिष्ट परिवहन की व्यवस्था।</p> <p>2. कृपया टीएसडीएफ साइट पर की गई किसी भी अन्य क्रियाकलापों का ब्यौरा प्रदान करें:</p>
<p>टिप्पण:</p> <p>1. प्राधिकरण के नवीनीकरण की दशा में पिछले प्राधिकरण संख्या और तारीखों तथा पिछले तीन वर्षों के वार्षिक रिटर्न की प्रतियां प्रदान करें, जिसमें पूर्व पर्यावरण मंजूरी की शर्तों के संबंध में अनुपालन रिपोर्ट, जहां भी लागू हो, शामिल हो।</p> <p>2. आपातकालीन प्रतिक्रिया स्कीम (ईआरपी) की प्रति प्रदान करें, जिसमें सीपीसीबी के मार्ग दर्शक सिद्धांतों में विनिर्दिष्ट आपातकालीन प्रास्थितियों (जैसे रिसाव या रिसाव या आग) से निपटने के लिए प्रक्रियाओं का समाधान किया जाना चाहिए। इस तरह की ईआरपी में निम्नलिखित शामिल होंगे, लेकिन सीमित नहीं होंगे:</p> <ul style="list-style-type: none"> ➤ घटनाओं को नियंत्रित करना ताकि प्रभावों को कम किया जा सके और व्यक्तियों, पर्यावरण और संपत्ति के लिए खतरे को सीमित किया जा सके; ➤ व्यक्तियों और पर्यावरण की सुरक्षा के लिए आवश्यक उपायों को लागू करना; ➤ घटनाओं में स्थितियों को नियंत्रित करने और उनके परिणामों को सीमित करने के लिए की जाने वाली कार्रवाइयों का ब्यौरा, जिसमें उपलब्ध सुरक्षा उपकरणों और संसाधनों का ब्यौरा शामिल है; ➤ कर्मचारियों को उन कर्तव्यों में प्रशिक्षण देने की व्यवस्था करना जिन्हें उनसे पूर्ति की अपेक्षा की जाती है; ➤ संबंधित अधिकारियों और आपातकालीन सेवाओं को सूचित करने की व्यवस्था; और ➤ ऑफ-साइट उपशमन कार्रवाई के साथ सहायता प्रदान करने की व्यवस्था। <p>3. परिसंकटमय और अन्य अपशिष्ट के प्रबंधन समय रिसाव, लीकेज या आग लगने की प्रास्थिति में बैंक गारंटी जमा करने के दायरे सहित सभी उपबंधों का पालन करने के लिए शपथ या उद्घोषणा करना।</p>		
8.9	प्री-प्रोसेसर या सह-प्रोसेसर के पुनर्चक्रणकर्ताओं या परिसंकटमय और अन्य अपशिष्टों के उपयोगकर्ताओं के लिए	<p>क) घरेलू स्रोतों या आयातित या दोनों से प्रति वर्ष प्राप्त विभिन्न अपशिष्टों की प्रकृति और मात्रा ख) जिला उद्योग केंद्रीय या किसी अन्य अधिकृत सरकारी अभिकरण द्वारा जारी रजिस्ट्रीकरण के अनुरूप स्थापित क्षमता ग) भंडारण क्षमता सहित अपशिष्टों के सुरक्षित भंडारण का ब्यौरा प्रदान करें। घ) प्रक्रिया ब्यौरा जिसमें उपकरण ब्यौरा, इनपुट और आउटपुट (इनपुट अपशिष्ट, रसायन, उत्पाद, उप-उत्पाद, उत्पादन अपशिष्ट, उत्सर्जन, अपशिष्ट जल, आदि) दर्शाने वाली प्रक्रिया</p>

			<p>प्रवाह पत्रक शामिल है।</p> <p>ड) उत्पादों या उप-उत्पादों के अंतिम उपयोगकर्ताओं का ब्यौरा प्रदान करें।</p> <p>च) अपशिष्ट निपटान की रीति सहित प्रदूषण नियंत्रण प्रणालियों जैसे कि अपशिष्ट उपचार संयंत्र, स्क्रबर आदि का ब्यौरा प्रदान करें</p> <p>छ) व्यावसायिक स्वास्थ्य और सुरक्षा उपायों का ब्यौरा प्रदान करें:</p> <p>ज) क्या प्रतिष्ठान केंद्रीय प्रदूषण नियंत्रण बोर्ड के दिशा निर्देशोंके अनुसार स्थापित की गई है? यदि हाँ, तो दिशा निर्देशोंके अनुपालन पर एक रिपोर्ट प्रदान करें।</p> <p>झ) प्रतिष्ठान तक अपशिष्ट के परिवहन की व्यवस्था:</p>
8.10	उपरोक्त मदों में शामिल न की गई कोई भी सुसंगत जानकारी	:	

भाग ड: भुगतान ब्यौरा

9.0	भुगतान ब्यौरा		
9.1	भुगतान का प्रकार	:	ऑनलाइन/ऑफलाइन
9.2	ऑनलाइन की दशा में संव्यवहार का ब्यौरा	:	संव्यवहार संख्या: तारीख: प्रास्थिति:
9.3	ऑफलाइन की दशा में ड्राफ्ट का ब्यौरा	:	रकम (रु.): ड्राफ्ट संख्या: के पक्ष में: बैंक का नाम: तारीख:
9.4	संदत फीस की रकम	:	रु. _____

घोषणा

- क) मैं/हम घोषणा करते हैं कि उपरोक्त जानकारी मेरे/हमारे सर्वोत्तम ज्ञान के अनुसार सत्य और सही है। मैं/हम जानते हैं कि किसी भी प्रकार की मिथ्यापरक जानकारी वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 की धारा 38(च) के अधीन दंडनीय है।
- ख) मैं/हम एतद्वारा यह स्वीकृत करते हैं कि कच्चे माल, उत्पाद, विनिर्माण प्रक्रिया और उपचार और/या अपशिष्ट, उत्सर्जन, परिसंकटमय अपशिष्ट आदि के निपटान के संबंध में इस आवेदन में बताई गई बातों में गुणवत्ता और मात्रा में किसी भी परिवर्तन के मामले में; सहमति के लिए एक नया आवेदन किया जाएगा और जब तक नवीन सहमति प्रदान नहीं दी जाती है, तब तक कोई परिवर्तन नहीं किया जाएगा। मैं/हम अवगत हैं कि धारा 21 का उल्लंघन, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 के सुसंगत उपबंधों के अधीन दंडनीय है।
- ग) मैं/हम इसके साथ एक शपथ पत्र प्रस्तुत करते हैं जिसके आधार पर मुझे/हमें स्थापना हेतु सहमति जारी की जाएगी और मैं/हम वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 की धारा 39 या किसी भ्रामक/गलत प्रस्तुति के अधीन जिम्मेदार ठहराए जाएंगे।
- घ) मैं/हम राज्य बोर्ड द्वारा कोई अन्य जानकारी मांगे जाने के एक माह के भीतर प्रस्तुत करने का वचन देते हैं।

तारीख:

स्थान:

अधिभोगी/

अधिकृत हस्ताक्षरकर्ता का नाम और हस्ताक्षर

प्रचालन हेतु सहमति प्रदान करने के लिए संलग्न किए जाने वाले अनिवार्य दस्तावेज:

1. अनुज्ञप्तियां / प्रमाणपत्र:

(क) कंपनी की विधिक प्रास्थिति:

- i. साझेदारी / स्वामित्व / कंपनी आदि; या
- ii. एसएसआई / एमएसएमई प्रमाणपत्र (उद्योग आधार) / उद्यमिता ज्ञापन, यदि लागू हो;

(ख) परियोजना का अवस्थान:

- i. औद्योगिक क्षेत्र: संबंधित औद्योगिक क्षेत्र विकास बोर्ड/ निगम से आवंटन पत्र/ भूमि धारण प्रमाण पत्र; या
- ii. औद्योगिक क्षेत्र से इतर: संबंधित प्राधिकरण से रजिस्ट्रीकृत भूमि विलेख / भूमि संपरिवर्तन प्रमाणपत्र / यदि संपत्ति किराए / पट्टे पर हो तो, किराया (या) पट्टा करार;

(ग) खनन परियोजना: खान और भूविज्ञान विभाग द्वारा प्रदान की गई खनिज खनन पट्टा अनुमति, यदि लागू हो;

(घ) पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29 वां) के अधीन जारी भारत सरकार की अधिसूचना संख्या एसओ 1533 (ई), तारीख 14 सितम्बर, 2006 के अधीन, यदि लागू हो, केंद्रीय सरकार या राज्य पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा दी गई पर्यावरणीय स्वीकृति;

(ङ) विनिर्द्धान: प्रस्तावित पूंजी विनिर्द्धान के संबंध में चार्टर्ड अकाउंटेंट प्रमाण पत्र।

2. तकनीकी ब्यौरा:

i. पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29 वां) के अधीन जारी भारत सरकार की अधिसूचना संख्या एसओ 1533 (ई), तारीख 14 सितंबर, 2006 के अधीन केंद्रीय सरकार या राज्य पर्यावरण समाघात निर्धारण प्राधिकरण को प्रस्तुत की गई पर्यावरण समाघात निर्धारण रिपोर्ट; या

ii. परियोजना रिपोर्ट जिसमें विनिर्माण प्रक्रिया (फ्लो चार्ट सहित ब्यौरा), कच्चा माल, उत्पाद, उप-उत्पाद, भूमि विस्तार, विभिन्न प्रस्कीमर्थ जल स्रोत और खपत, विभिन्न क्रियाकलापों से अपशिष्ट जल उत्सर्जन, बहिःस्राव उपचार संयंत्र (फ्लो डायग्राम सहित ब्यौरा), जल शेष, प्रयुक्त ईंधन, उत्सर्जन के स्रोत और प्रस्तावित वायु प्रदूषण नियंत्रण उपकरण, डीजी सेट और परिसंकटमय तथा अन्य अपशिष्ट उत्पादन के साथ-साथ संयंत्र खाका स्कीम शामिल हो।

3. स्थापना करने के लिए सहमति / विस्तार और नवीनीकरण के लिए सहमति, यथा लागू, की अनुपालन रिपोर्ट।

दूसरी अनुसूची
[पैरा 3(1) देखिए]

क. सहमति के लिए प्रयोज्य वार्षिक शुल्क

1. पूंजी विनिद्वान स्लैब.- पूंजी विनिद्वान स्लैब निम्नानुसार हैं: -

(क) 1 करोड़ रुपये और उससे कम

(ख) 1 करोड़ रुपये से अधिक किंतु 10 करोड़ रुपये से अधिक नहीं

(ग) 10 करोड़ रुपये से अधिक किंतु 50 करोड़ रुपये से अधिक नहीं

(घ) 50 करोड़ रुपये से अधिक किंतु 250 करोड़ रुपये से अधिक नहीं

(ङ) 250 करोड़ रुपये से अधिक किंतु 500 करोड़ रुपये से अधिक नहीं

(च) 500 करोड़ रुपये से अधिक किंतु 1000 करोड़ रुपये से अधिक नहीं

(छ) 1000 करोड़ रुपये से अधिक

2) औद्योगिक संयंत्र के लिए वार्षिक फीस - (क) उद्योग के लिए सहमति प्रदान करने हेतु फीस का निर्धारण पूंजी विनिद्वान और औद्योगिक संयंत्र के वर्गीकरण के आधार पर निम्नलिखित सूत्र के अनुसार किया जाता है, अर्थात:-

$$\text{सीएफ} = \text{सीआई} * \text{एस एफ} * \text{पीआईएफ}$$

जहाँ-

- सीएफ : सहमति के लिए वार्षिक फीस (रु. में / विधिमान्यता अवधि)
- सीआई : पूंजी विनिद्वान (रु. में)
- एस एफ : पैमाना कारक (पूजी विनिद्वान पर आधारित)
- पीआईएफ : प्रदूषण सूचकांक कारक (श्रेणी के आधार पर)

ख) पूंजी विनिद्वान स्लैब के अनुसार पैमाना कारक (एस एफ) निम्नलिखित है: -

क्र. सं.	पूंजी विनिद्वान	कारक(एसएफ)
(1)	(2)	(3)
(i)	1 करोड़ रु. और उससे कम	0.100%
(ii)	1 करोड़ रुपये से अधिक किंतु 10 करोड़ रु. से अधिक नहीं	0.080%
(iii)	10 करोड़ रुपये से अधिक किंतु 50 करोड़ रु. से अधिक नहीं	0.060%
(iv)	50 करोड़ रुपये से अधिक किंतु 250 करोड़ रु. से अधिक नहीं	0.040%

(v)	250 करोड़ रुपये से अधिक किंतु 500 करोड़ रु. से अधिक नहीं	0.030%
(vi)	500 करोड़ रुपये से अधिक किंतु 1000 करोड़ रु. से अधिक नहीं	0.020%
(vii)	1000 करोड़ रु. से अधिक	0.010%

(ग) उद्योगों के वर्गीकरण के आधार पर प्रदूषण सूचकांक कारक (पीआईएफ) इस प्रकार हैं-

क्र. सं.	औद्योगिक श्रेणी	पीआईएफ
(1)	(2)	(3)
(i)	हरित	1.00
(ii)	नारंगी	1.50
(iii)	लाल	2.00

(घ) पिछले स्लैब की अधिकतम फीस को अगले स्लैब की मूल फीस के रूप में रखा जाए और स्केल फैक्टर (एसएफ) अंतर रकम पर लागू होगा। ब्यौरा निम्नानुसार है: -

वार्षिक फीस (सीएफ): पिछले स्लैब की अधिकतम फीस + {(सीआई का अंतर)* एसएफ*पीआईएफ}

(ड.) सहमति प्रदान करने के लिए उद्योग / गतिविधि के लिए न्यूनतम वार्षिक फीस, हरा, नारंगी और लाल श्रेणी के लिए क्रमशः रु. 5000, रु. 7500, रु. 10,000 होगी।

3. स्थानीय निकायों और अवसंरचना परियोजनाओं (आवासीय और अन्य) के लिए वार्षिक फीस- (क) भारत सरकार की अधिसूचना संख्या एसओ 1533 (अ), के अधीन कवर की गई अवसंरचना परियोजनाओं के संबंध में स्थापित करने के लिए वार्षिक फीस का निर्धारण करने के उद्देश्य से पूंजी निवेश दिनांक 14 सितंबर, 2006 को, समय समय पर संशोधित, स्थापना चरण के दौरान पूंजी निवेश पर आधारित होगा। इसे आवासीय (स्टैंडअलोन अपार्टमेंट/ कॉम्प्लेक्स), लेआउट, एकीकृत परियोजनाएं, वाणिज्यिक कॉम्प्लेक्स, कार्यालय कॉम्प्लेक्स, शैक्षणिक संस्थान, टाउनशिप और स्थानीय निकाय जल आपूर्ति और सीवरेज बोर्ड शामिल हैं। स्थापना हेतु सहमति के लिए वार्षिक फीस औद्योगिक संयंत्रों के लिए अपनाए गए फार्मूले के अनुसार की जाएगी, जैसा कि उपर्युक्त पैरा 2 में दिया गया है।

ख) उपर्युक्त उप-पैरा (क) में परियोजनाओं के प्रचालन की सहमति के लिए वार्षिक फीस उत्सर्जित/ उपचारित मल की मात्रा पर आधारित होगी :

क्र. सं.	उत्सर्जित और उपचारित मल	प्रचालन की सहमति के लिए वार्षिक फीस	
		स्थानीय निकाय और आवासीय (रु.)	आवासीय से इतर (रु.)
(1)	(2)	(3)	(4)
1	10 केएलडी तक	5,000	7,500
2	10 से 50 केएलडी तक	15,000	22,500
3	50 से 100 केएलडी तक	25,000	37,500
4	100 से 300 केएलडी तक	35,000	52,500
5	300 से 500 केएलडी तक	55,000	82,500
6	500 केएलडी से 1 एमएलडी तक	65,000	97,500

7	1 से 5 एमएलडी तक	75,000	1,12,500
8	5 से 10 एमएलडी तक	1,00,000	15,00,00
9	10 से 25 एमएलडी तक	2,00,000	30,00,00
10	25 एमएलडी से अधिक	4,00,000	60,00,00

4. खनन परियोजनाओं के लिए वार्षिक फीस – (क) खनन परियोजना/क्रियाकलाप हेतु सहमति प्रदान करने के लिए वार्षिक फीस खनन किए जाने वाले खनिज की स्वीकृत क्षमता, खनिज के प्रकार, खनन क्षेत्र और खनन के प्रकार पर आधारित है। फीस का परिकलन निम्नलिखित सूत्र का उपयोग करते हुए किया जाएगा-

$$\text{सीएफ} = \text{सीसी} * \text{एमएफ} * \text{एएफ} * \text{टीएमएफ}$$

जहाँ,

- सीएफ: वार्षिक सहमति फीस (रु. / वार्षिक)
- सीसी: खनन किए जाने वाले खनिज की स्वीकृत क्षमता (टन / वार्षिक)
- एमएफ: खनिज कारक (खनिज के प्रकार के आधार पर)
- एएफ: क्षेत्र कारक (खनन क्षेत्र के आधार पर रु. में)
- टीएमएफ: खनन कारक का प्रकार (खनन के प्रकार के आधार पर)

टिप्पण- न्यूनतम फीस : रु. 5000 प्रतिवर्ष

(ख) उत्खनित किये गए खनिज के प्रकार पर आधारित खनिज कारक है :

क्र. सं.	खनिज पदार्थ	खनिज कारक (एमएफ)
1	मैंगनीज, क्रोमाइट, स्टीटाइट, बैराइट्स, अभ्रक, सोना, यूरेनियम, चांदी, तांबा, सीसा, जस्ता	1
2	लोहा, बॉक्साइट, कोयला	0.8
3	डोलोमाइट, चूना पत्थर, जिप्सम, फेल्डस्पार, गार्नेट, क्वार्ट्ज, सिलिका स्टेट स्टोन, बेंटोनाइट, पायरोपाइलाइट, ग्रेफाइट, फॉस्फोराइट, कले- चीन, व्हाइट, फायर और बॉल	0.6
4	अन्य खनिज जैसे स्टोन क्वारी, ग्रेनाइट, संगमरमर, नदी रेत / नदी तल सामग्री आदि	0.4

(ग) उत्खनन क्षेत्र के आधार पर क्षेत्र कारक (एएफ) हैं :

क्र.सं.	पट्टे पर क्षेत्र (हेक्टेयर में)	क्षेत्र कारक (एएफ)
1.	5 तक	1.0
2.	5 से ऊपर 25 तक	1.2
3.	25 से ऊपर 100 तक	1.4

4.	100 से ऊपर 500 तक	1.6
5.	500 से ऊपर	1.7

(घ) खनन के प्रकार पर आधारित खनन कारक का प्रकार (टीएमएफ)

क्र.सं.	खनन का प्रकार	खनन कारक के प्रकार (टीएमएफ)
1.	खुली खनन	1.25
2.	भूमिगत खनन	1.00

5. कॉफी पलिंग क्रियाकलापों के लिए वार्षिक फीस – (क) प्रचालन क्षमता को पृथक रखते हुए पलिंग (वेट और ड्राई पलिंग) के प्रकारों को ध्यान में रखते हुए बुनियादी फीस और पलिंग कारक के आधार पर कॉफी पलिंग के लिए वार्षिक फीस का निर्धारण किया जाएगा।

$$\text{सीएफ} = \text{बीएफ} * \text{पीएफ}$$

जहाँ,

- सीएफ : फीस (रु. / वार्षिक)
- बीएफ : मूल फीस (रु. 2500 प्रतिवर्ष)
- पीएफ : पलिंग कारक (पलिंग के प्रकार के आधार पर)

(ख) पलिंग के प्रकार के आधार पर पलिंग कारक (पीएफ):

क्र. सं.	पलिंग के प्रकार	पलिंग कारक (पीएफ)
1	2	3
1	वेट पलिंग	1.25
2	ड्राई पलिंग	1.00

6. जलीय कृषि क्रियाकलापों के लिए वार्षिक फीस - लीज होल्ड क्षेत्र के आधार पर एक्वा कल्चर के लिए वार्षिक फीस का निर्धारण किया जाएगा और फीस निम्नानुसार है :

क्र. सं.	लीज होल्ड क्षेत्र	फीस (रु. में)
1	5 हेक्टेयर तक	शून्य
2	5 से 25 हेक्टेयर के बीच	रु. 5,000
3	25 से 100 हेक्टेयर तक	रु. 25,000
4	100 हेक्टेयर से अधिक	रु. 1,00,000

7. एकमात्र स्रोत के रूप में डीजल जनरेटर रखने वाले स्थापनों के लिए वार्षिक फीस – ऐसे औद्योगिक संयंत्रों, जिनमें डीजल जनरेटर वायु प्रदूषण का एकमात्र स्रोत है, के लिए वार्षिक फीस निम्नलिखित है-

क्र. सं.	डीजल जनरेटर की कोटि	फीस (रुपये में)
----------	---------------------	-----------------

1	2	3
1.	≥ 250 केवीए	शून्य
2.	250 केवीए से ≤ 500 केवीए	रु .1,000
3.	500 केवीए से ≤ 1 एमवीए	रु .2,000
4.	> 1 एमवीए	रु. 5,000

8. औद्योगिक संयंत्रों को प्रोत्साहन- जल, वायु और भूमि प्रदूषण को कम करने, प्राकृतिक संसाधनों (उत्पादन की प्रति इकाई संसाधन खपत) के संरक्षण के लिए पर्यावरण संरक्षण उपाय अपनाने वाले और सर्वोत्तम प्रौद्योगिकियों, स्वच्छ प्रौद्योगिकी का उपयोग करते हुए पर्यावरण की रक्षा के लिए केंद्रीय बोर्ड या राज्य बोर्ड के निदेशों के बिना स्वैच्छिक पहल करने वाले, राष्ट्रीय या स्थान विशेष के मानकों से कम प्रदूषण स्तर की उपलब्धि हासिल करने वाले औद्योगिक संयंत्रों की पहचान की जाएगी। केंद्रीय बोर्ड से परामर्श करने के पश्चात राज्य बोर्डों द्वारा आगे और प्रोत्साहन दिया जा सकेगा।

ख. स्थापना की सहमति के लिए फीस – स्थापना की सहमति के लिए फीस इस अनुसूची में यथा निर्धारित सहमति की वार्षिक फीस के दो गुने से अधिक नहीं होगी।

ग. संचालन की सहमति के लिए फीस : संचालन की सहमति के लिए फीस इन दिशानिर्देशों के पैरा 4(3) में दी गई सहमति की वार्षिक फीस और सहमति की अवधि को गुणा करके निर्धारित की गई फीस से अधिक नहीं होगी।

[फा.सं.क्यू-15012/1/2022-सीपीडब्ल्यू (ई-240803)]

वेद प्रकाश मिश्रा, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New delhi, the,29th January, 2025

G.S.R. 84(E)- In exercise of the powers conferred by section 21A of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), the Central Government, after consultation with Central Pollution Control Board, hereby makes the following guidelines, namely: -

CHAPTER 1 PRELIMINARY

1. Short title and commencement. - (1) These guidelines may be called the Control of Air Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions. (1) In these guidelines, unless the context otherwise requires, -

- (a) "Act" means the Air (Prevention and Control of Pollution) Act, 1981;
- (b) "Central Board" means the Central Pollution Control Board constituted under section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);
- (c) "Fee" means fee charged by State Boards for granting consent to establish or operate,
- (d) "Form" means a form set out under the First Schedule appended to these rules,
- (e) "Industrial plant" means any plant used for any industrial or trade purpose and emitting any air pollution into the atmosphere;
- (f) 'Red', 'Orange', 'Green' and 'Blue' are categories of industrial sectors / activities as categorised by Central Pollution Control Board from time to time.
- (g) "Schedule" means a Schedule appended to these guidelines;
- (h) "State Board" includes the Union Territory Pollution Control Committee.
- (i) The words and expression used but not defined in these guidelines and defined in the Act or rules shall have the meaning respectively assigned to them in Act and rules.

CHAPTER 2 APPLICATION FOR CONSENT AND FEES

3. Form of application for consent and fees. - (1) Every application for consent to establish or operate an industrial plant under section 21 of the Act shall be made in the Form set out under the First Schedule and shall contain the particulars of the industrial plant and such other particulars as set out in the Form and also shall be accompanied by the fee as specified by state government or Union Territory Administration, as the case may be in accordance with provisions of para 5 of these guidelines.

(2) Every application under section 21 of the Act shall be provided five per cent rebate on fees for submitting application for renewal of consent to operate four months prior to the expiry of the validity period.

(3) Every consent renewal application under section 21 of the Act shall be liable to pay late fee, at the rate specified in the Table below:

TABLE

Sl. No.	Period of applying	One time additional fee as late fee
(1)	(2)	(3)
1	Between 120 - 45 days of the validity	25 % of the fee.
2	Between 45 days to till the validity	50 % of the fee.
3	After expiry of validity	100 % the fee.

4. Validity period of consent. - (1) The consent to establish shall be valid for a period of five years from the date it is granted.

(2) The validity period of five years may be extended by a maximum period of two years, if an application is made in this regard, thereby making the total period of validity seven years from the date of grant of consent to establish.

(3) The consent to operate shall be valid for a period of-

- (a) five years, in case of industrial plant of red category;
- (b) ten years, in case of industrial plant of orange category;
- (c) fifteen years, in case of industrial plant of green category.
- (d) Additional two years, in case of blue category

5. The fee for Consent --- (1) The fee for consent to establish or operate shall be specified by the state government or union territory administration which shall not be more than that specified in the second schedule.

(2) The amount of fee specified under the Second Schedule is the upper limit of such fee and the State Government may prescribe any lower amount of fee in this regard and there shall be no lower limit for fee, which may be of any level.

(3) The amount of fee shall not be increased by more than ten per cent from the existing amount of fee within the limit prescribed in para 5(1) and shall not be increased more than once in two years:

Provided that the amount of fee may be reduced any number of times.

6. Procedure for making enquiry on application for consent. (1) On receipt of an application for consent, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(2) The officer referred to in sub-paragraph (1), for that purpose, may inspect any place or premises where solid, liquid or gaseous emission from the chimney or fugitive emissions from any location within the premises are discharged, and such officer may require the applicant or the occupier to furnish to him any plans, specifications or other data relating to control equipment or systems or any part thereof that he considers necessary.

(3) The officer referred to in sub-paragraph (1) shall, before visiting any of the premises of the applicant, give notice to the applicant of his intention to do so.

(4) The applicant shall furnish to such officer all information and provide all facilities for inspection as reasonably may be necessary.

(5) The officer referred to in sub-paragraph (1) may, before or after carrying out the inspection, require the applicant to furnish him orally or in writing such additional information or clarification or to produce before him such document as he may consider necessary for the purpose of investigation of the application and may for that purpose summon the applicant or his authorised agent to the office of the State Board.

7. Common Consent and authorization for hazardous and other wastes. -A single-step procedure shall be adopted for granting consent under section 21 of the Act along with authorization under the Hazardous and other wastes (Management and Transboundary movement) Rules, 2016, as amended from time to time, for managing hazardous and other wastes.

8. Period for granting consent. - (1) Every application under section 21 of the Act shall be granted or refused consent from the date of receipt of application in all respects within the period specified in the table below:

TABLE

Sl. No.	Application	Period (in days)		
		Red	Orange	Green
(1)	(2)	(3)	(4)	(5)
1	Grant or refusal of consent to establish	60	45	30
2	Grant or refusal of consent to operate, first time	90	60	30
3	Grant or refusal of renewal of consent or expansion or amendment	120	60	30

(2) In case the application for consent is not decided by the State Board within the period specified under sub-paragraph (1), the case shall be referred to State Level Monitoring Committee constituted under paragraph 15 which shall dispose of the application within thirty days from the date of its receipt.

(3) In case of an application falling under sub-paragraph (2), the Member Secretary of the State Board shall present the case before the Committee.

(4) While deciding on such application, the Committee shall look into causes of delay in grant or refusal of the consent and recommend appropriate disciplinary action where the reasons of delay are not justified and the State Board shall comply with such decision. The Committee may also recommend presenting the case for contravention of the Act before concerned adjudicating officer under section 39B of the Act.

CHAPTER 3 CRITERIA FOR ESTABLISHMENT OF INDUSTRIAL PLANT

9. Procedure for selection of location. - (1) Restrictions on establishing an industrial plant at a location may be imposed taking into account the technological and scientific developments that have taken place in industrial planning and manufacturing process in order to protect the sensitive areas, such as national parks, sanctuaries, wetlands and archaeological monuments.

(2) The industrial plant shall comply with respective criteria fixed by the Central Government or the State Government or the Union territory Administration, as the case may be.

(3) While establishing an industrial plant, the following minimum distance shall be maintained, namely:-

(a) from the nearest boundary of surface water body (flood plain/ HFL/Red line) as per the revenue records in case of industrial plant of-

- (i) red category, beyond five hundred meters;
- (ii) orange category,
 - (A) with effluent generation, beyond seventy-five meters;
 - (B) without effluent generation, beyond thirty meters;
- (iii) green category, beyond thirty meters;

(b) from the settlement, educational institute, worship place, archaeological monuments, national park, reserve forest, heritage site, in case of industrial plant of-

- (i) red category, beyond five hundred meters;
- (ii) orange category, beyond two hundred meters;
- (iii) green category, beyond one hundred meters.

(c) The State Board shall ensure that other laws, rules, and regulations, and notifications are complied with by the industrial plant.

(d) The natural or storm drain passing through the location of industrial plant shall not be disturbed.

CHAPTER 4 GRANT, REFUSAL OR CANCELLATION OF CONSENT

10. Grant of consent to establish. - (1) Every application for consent to establish an industrial plant under section 21 of the Act shall be made in Form I and shall contain the particulars of the industrial plant and also shall be accompanied by the fee for new plant and in case of expansion, modernisation, change of products or process before commissioning of the industrial plant.

(2) The industrial plant shall comply with criteria relating to location specified under paragraph 9.

(3) No industrial plant shall be allowed to set up in non-conforming areas or restricted or prohibited areas.

(4) On receipt of an application for consent, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any location, place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(5) Consent shall be granted with following conditions under sub- section (4) of section 21 of the Act, based on the report made under sub-paragraph (4), namely:-

- i. the control equipment of such specifications as the State Board may approve shall be installed and operated in the premises where the industry is proposed to be carried on;
- ii. the control equipment shall be kept at all times in good running condition;
- iii. the chimney, wherever necessary, of such specifications as the State Board may approve in this behalf shall be erected in such premises; and
- iv. such other conditions as the State Board, may specify in this behalf.

(6) The conditions referred to in sub-paragraph (5) shall be complied with within such period as the State Board may fix in this behalf.

11. Grant of consent to operate. --- (1) Once the industrial plant established with the requisite pollution control system and ready to operate, the occupier is required to obtain consent to operate.

(2) Every application of consent to operate an industrial plant under section 21 of the Act shall be made in Form II and shall contain the particulars of the following and also shall be accompanied by fees for grant of consent to operate, with the following reports, namely: -

(a) Compliance report of conditions stipulated in the consent to establish;

(b) Compliance report of the conditions stipulated in the environment clearance, if applicable.

(3) On receipt of an application for consent to operate, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(4) Consent to operate shall be granted with following conditions under sub-section (4) of the section 21 of the Act, based on the report made under sub- paragraph (3), namely:-

- i. the control equipment of such specifications as approved by the State Board shall be operated in the premises where the industry is carried on;
- ii. the existing control equipment, if any, shall not be altered or replaced without the approval of the State Board;
- iii. the control equipment referred to in clause (i) or clause (ii) shall be kept at all times in good running condition;

(iv) chimney, wherever necessary, of such specifications as approved by the State Board shall be operated and maintained in the premises; and shall be connected to online continuous emission monitoring system, as applicable.

(5) The conditions referred to in sub-paragraph (4) shall be complied with within such period as the State Board may specify in this behalf.

(6) Consent to operate granted shall specify the validity period of the consent.

12. Renewal of consent to operate. - (1) Every application for renewal of the consent to operate under section 21 of the Act shall be made in Form II and shall contain the particulars of the following and also shall be accompanied by fee for renewal of the consent to operate, namely:-

- a. compliance report of conditions stipulated in the consent to operate
- b. compliance report of the conditions stipulated in the environment clearance, if applicable
- c. submission of Environmental Statement as specified under the Environment (Protection) Rules, 1986;
- d. submission of annual returns as specified under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; and

(e) declaration on no change in the manufacturing process, production capacity, pollution load, emissions.

(2) On receipt of an application for renewal of the consent to operate, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(3) Consent to operate shall be granted with following conditions under sub-section (4) of the section 21 of the Act, based on the report made under sub-paragraph (2), namely:-

- i. the control equipment of such specifications as approved by the State Board shall be operated in the premises where the industry is carried on;
- ii. the existing control equipment, if any, shall not be altered or replaced without the approval of the State Board;
- iii. the control equipment referred to in clause (i) or clause (ii) shall be kept at all times in good running condition;
- iv. chimney, wherever necessary, of such specifications as approved by the State Board shall be operated and maintained in the premises; and shall be connected to online continuous emission monitoring system, as applicable.

(4) The conditions referred to in sub-paragraph (3) shall be complied with within such period as the State Board may fix in this behalf.

(5) Renewal of Consent granted shall specify the validity period of the consent.

13. Refusal and cancellation of consent. - (1) The State Board may cancel such consent before expiry of the period for which it is granted or refuse the renewal of the consent expiry if the conditions subject to which such consent has been granted are not fulfilled.

(2) The consent may be refused or cancelled on any of the following grounds, namely: -

- i. the industrial plant does not satisfy the criteria relating to location of such industrial plant;

- ii. non-compliance of conditions of such consent;
- iii. non-compliance of the conditions under the prior environment clearance;
- iv. variation in their process and its operations;
- v. non-compliance of the emission standards and failure to upgrade the air pollution control devices, fugitive emission control systems or any other prescribed equipment, etc.;
- vi. non-compliance of court directions, guidelines, notifications and standard operating procedures;
- vii. accidental discharges of effluent or emission causing grave injury to the environment or human health;

(viii) occurrence of accident resulting in damage to the existing systems and environment;

(ix) non-payment of any fee, environmental compensation or bank guarantee as may be required under any law for the time in force;

(x) industrial plant is proposed or set up in a prohibited area;

(xi) submission of incomplete information or false information or concealment of any material facts pertaining to the industrial plant;

(xii) violations of the provisions of any other applicable rules and regulations.

(3) Before refusing or cancelling a consent, a reasonable opportunity of being heard shall be given to the person concerned.

(4) The reasons for refusal or cancellation of the consent shall be recorded in writing and duly communicated to the person to whom the consent is refused with necessary directions, as deemed fit.

CHAPTER 5

MONITORING COMMITTEE

14. National Level Monitoring Committee. - (1) A monitoring committee at national level consisting of the following members shall oversee and monitor the implementation of these guidelines, namely: -

- a. Additional Secretary or Joint Secretary to the Government of India in the Ministry of Environment, Forests and Climate Change, dealing with the Act-Chairman;
- b. Member Secretary of the Central Board – Member secretary
- c. Member Secretaries of five State Boards to be nominated by the Central Government by rotation for three years -Member.
- d. any other member as may be co-opted by the committee with the approval of the central government.

(2) The monitoring committee shall have at least one meeting in every quarter of the year.

15. State Level Monitoring Committee. - (1) A monitoring committee at state level consisting of the following members shall oversee and monitor the implementation of these guidelines, namely:

-

- a. Secretary to the State Government in-charge of the Department of Environment of the State or Union territory- Chairman;
- b. Member Secretary of the State Board- Member,
- c. An officer of the state Environment Department nominated by state Government – Member Secretary
- d. Regional Director of the Central Board having jurisdiction - Member.

(2) The monitoring committee shall also dispose of the matters presented before it.

(3) The monitoring committee shall have at least one meeting in every calendar month.

CHAPTER 6 MISCELLANEOUS

16. Portal for implementation of these guidelines. - The Central Board, in consultation with the State Boards, develop an online portal for the purposes of these guidelines, preferably within six months, and not later than one year from the date of notification of these guidelines.

2) After the portal is operational, all applications for grant of consent under section 21 of the Act, its renewal, verification, site inspection, refusal or cancellation, shall be processed and disposed of only through such portal, in all states and union territories.

(3) Till the portal becomes operational, applications for grant of consent under section 21 of the Act, including its renewal, verification, site inspection, refusal or cancellation may be processed through the existing arrangement in accordance with these guidelines.

(4) The portal shall act as a single point data repository with respect to management and implementation of these guidelines.

(5) The Central Board may charge five per cent of the fee received with applications for consent to establish and operate, as service fee which shall be credited to the fund of the Central Pollution Control Board in accordance with the section 33 of the Act.

17. Additional conditions. The State Board may incorporate additional conditions in the consent in accordance with local conditions and policies, but shall not relax any of the conditions or standards specified in these guidelines.

18. Violations. -- In case of failure to comply with any of the provisions of these guidelines, the person in violation shall be liable to action under provisions of the Act.

THE FIRST SCHEDULE

[See paragraphs 2(1)(d), 3(1), 10(1), 11(2) and 12(1)]

FORMATE FOR APPLICATION**FORM I**

[See paragraph 10(1)]

APPLICATION FOR CONSENT TO ESTABLISH AN INDUSTRIAL PLANT, UNDER SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981**From**

To

The Member Secretary
 -----State Pollution Control Board / Committee

Sir,

I / We hereby apply for consent to establish an industrial plant under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, (14 of 1981) or for consent to amended product, operation or process, or treatment and emission of air pollutants.

from a land / premises owned by M/s. _____

at location _____

as per the details given below:

TO BE FILLED IN BY APPLICANT
PART A: GENERAL

S. No.	Required Details	:	
1.0	Project Details :		
1.1	Name of the Project / Industry / TSDF	:	
1.2	Project Proposal	:	New / Expansion
1.3	Details of Environment Clearance	:	

1.4	Address of the Site / Unit	:	Plot / Survey No	:	
			Village	:	
			Tehsil	:	
			District	:	
			State / UT	:	
			Pin code	:	
2.0	Details of Applicant / Occupier:				
2.1	Name of the Applicant / Occupier	:			
2.2	Designation	:			
2.3	Nationality of the Occupier	:			
2.4	Correspondence Address	:	Plot / Survey No/	:	
			Street Name	:	
			Village / Town / City	:	
			Tehsil / Taluk	:	
			District	:	
			State / UT	:	
			Pin code	:	
2.5	Contact Details of Plant Head with: Alternate details	:	Name	&:	1.
			Designation:	:	2.
			e-mail address	:	1.
				:	2.
			Landline Number	:	1.
				:	2.
			Mobile Number	:	1,
				:	2.
3.0	Legal Status of the Company :				
3.1	Individual / Proprietary concern / Partnership firm/ Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership. <i>Note: Registration Number and Authority shall be mentioned.</i>	:			
3.2	Central Govt. / State Govt./ Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt.+ Govt.), (Pvt.+ Pvt.)	:			
4.0	Location of the Project / Industry / Activity :				
4.1	Location	:	Upload KML		
4.2	Bounded Latitudes (North) (8 digit after decimal)	:	From	:	
			To	:	

4.3	Bounded Longitudes (East) (8 digit after decimal)	:	From	:	
			To	:	
4.4	Located in Eco-Sensitive Zone of: Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non- attainment Cities, Polluted River Stretch, Hill stations (altitude > 600M), Major towns and Cities	:			
4.5	Survey of India Topo Sheet: Number	:			
4.6	Land details (as per Panchayat, Tehsil, District)	:	Owned / Leased	:	
			Total Area in Ha	:	
			a. Non – Forest in Ha	:	
			b. Forest in Ha	:	
			Annual Lease Value, in case of: Leased in Rs.	:	
			Build up Area in Sq. M.	:	
			Green Belt cover in % of total: area	:	
4.7	Extent of Land in Sq. m	:	Own-Agricultural	:	
			Industrial	:	
			Converted	:	
			Industrial Area	:	
			c. Applied and not: allotted	:	
			d. Applied and allotted	:	
			e. Leased	:	
5.0	Category & Classification of the Project / Industry / Activity :				
5.1	Category of Industry (Red, Orange, and Green)	:	Category	:	
			Pollution Index	:	
5.2	Industrial Sector / Type	:			
5.3	Grossly Polluting / 17 Category / Others	:			
5.4	Scale of Industry based on Capital: Investment (Micro/ Small / Medium / Large)	:	Total Capital Investment (Rs.)	:	
			Scale / Classification	:	

5.5	Products / By-Products: manufacturing capacity (TPD / TPA)	Products / By-products	:	Capacity
			:	
			:	
			:	
			:	
5.6	Raw Materials / Chemicals Consumption for manufacturing capacity (TPD & TPA)	Raw Materials	:	Consumption
			:	
			:	
			:	
5.7	Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.	To be Annexed		
5.8	Date / Expected date of commencement of production			
5.9	Number of people to be employed / employed			
5.10	Industry Shifts / Weekly off	Shifts (I / II / III) & in Hours	:	
		Weekly off in days	:	
5.11	Use of Hazardous Chemicals as per MSIHC Rules	S. No	Chemicals	HS Code
			Storage capacity	Daily consumption
		1.		
		2.		
		3.		
5.12	Insurance under PLI Act, 1991	a. Policy No. & Year for which taken: b. Insurance Company: c. Validity: d. Indemnity Limit (Rs) : e. Contribution to ERF (Rs):		

PART B: WASTEWATER ASPECTS

6.0	Water Consumption and Wastewater Generation			
6.1	Source of Water	:	Ground Water / River / Industrial Estate Supply / Private Tanker / Sea / Recycled / Any other, if any	
6.2	Authority Granting permission & Quantity permitted	:	Authority: Quantity :	
6.3	Water Consumption (KLD) for manufacturing capacity	:		
6.4	Water Usage for manufacturing capacity.	:	Purpose	KLD
		:	Domestic	

	(Attach Water Balance showing quantity with TDS at different points)	Process : Boiler : Other Utilities (pl. specify) :		
6.5	Wastewater Generation (KLD): for manufacturing process	KLD		
	Wastewater from various sources	Purpose :	KLD	
		Domestic :		
		Process :		
		Boiler :		
		Other Utilities (pl. specify) :		
6.6	Wastewater Treatment systems:	Type of Effluent :	KLD	Treatment System
		Bio-degradable :		
		Non-Biodegradable :		
		Boiler blowdown :		
		Others Utilities :		
		Any other :		
		Total :		
6.7	Details Sewage Treatment Plant(s)	S. No.	Capacity of STPs	KLD
		1		
		2		
	Mode of disposal of treated effluent			
6.8	Details Effluent Treatment Plant (s)	S. No.	Capacity of ETPs	KLD
		1		
		2		
	Mode of disposal of treated effluent			
6.9	Capacity of treated effluent: sump, Guard Pond, if any			
6.10	Schematic diagram of the treatment scheme with inlet / outlet characteristics of each unit operation / process	To be Annexed		
6.11	Name of River / Creek, Estuary: / Drain (owner of sewer) / Sea / Land / connected to ETP			
6.12	Any relevant information not covered in the above items			

PART C: AIR EMISSION ASPECTS*(Information required in case of industrial establishments having chimneys)*

7.0		Type of Fuels								
7.1	Fuel Consumption per Hour and: TPD for manufacturing capacity	S. No	Fuel	Quantity	Ash%	S%				
		1	Coal							
		2	Diesel							
		3	Furnace Oil							
		4	Natural Gas							
		5	Wood							
		6	Others, if any							
7.2	Details of Stack (Process, fuel, D.G): a. Number of stacks and vents with height and diameter (m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission	Stack	Attached to	Fuel	Height (m)	Diameter (m)	Pollutants	Control system	Port Hole & Platform	
7.3	A. G. Sets	S. No.	KVA	Acoustic status	Height (m)					
7.4	Any relevant information not covered in the above items									

PART D: HAZARDOUS WASTE ASPECTS*(Information required in case of industrial establishments generating Hazardous Waste)*

8.0		Hazardous Waste Management			
8.1	Process generating Hazardous waste	S. No.	Process	Clause of Schedule I	Quantity/Annum

8.2	Consent / Authorization: required for		S. No.	Activity	: Please tick
			1.	Generation	:
			2.	Collection	:
			3.	Storage	:
			4.	Transportation	:
			5.	Reception	:
			6.	Reuse	:
			7.	Recycling	:
			8.	Recovery	:
			9.	Pre-processing	:
			10.	Co-processing	:
			11.	Utilization	:
			12.	Treatment	:
			13.	Disposal	:
			14.	Incineration	:
8.3	Technical Capabilities /: Facilities		S. No.	Capabilities	:
			1.	Storage Area	:
			2.	Storage Quantity	:
			3.	Method of storage	:
			4.	Special handling: requirement, if any	:
			5.	Emergency Response Procedure	:
			6.	Leachate treatment	:

8.4	Nature (Characteristics of wastes) and quantity of waste	a. Handled per annum: b. Stored at any time:
8.5	Hazardous and other wastes: generated as per these rules from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	
8.6	Any relevant information not covered in the above items	

PART E: PAYMENT DETAILS

9.0	Payment Details	
9.1	Payment Mode	: Online / Offline
9.2	Transaction Details in case of online	: Transaction No: Date: Status:
9.3	Draft details in case of offline	: Amount (Rs): Draft No: In favour of: Bank Name: Date:
9.4	Amount of Fee paid	: Rs. _____

DECLARATION

- I / We declare that the above furnished information is true and correct to the best of my / our knowledge. I / We am / are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981.
- I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I / We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981.
- I / We herewith submit an affidavit on the basis of which consent for establishment will be issued to me/us and I / We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981 or any misleading / wrong representation.
- I / We undertake to furnish any other information within one month of its being called by the State Board.

Date:**Place:**

**Name & Signature of the Occupier/
Authorized Signatory**

Mandatory Documents to be enclosed for grant of Consent to Establish:**1. Licenses / Certificates:****a. *Legal Status of Company:***

- i. Partnership / Proprietary / Company etc.; (or)
- ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

b. *Location of the Project:*

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board / Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

c. ***Mining Project:*** Mineral Mining Lease permission granted by the Department of Mines & Geology, if applicable;

d. ***Environmental Clearance*** granted by Central Government or State Environment Impact Assessment Authority, if applicable, under the notification of the Government of India number S.O.1533 (E), dated the 14th September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986);

e. ***Investment:*** Chartered Accountant Certificate about proposed Capital Investment.

2. Technical Details:

- i. Environmental Impact Assessment Report, submitted to the Central Government or State Environment Impact Assessment Authority under the notification of the Government of India number S.O.1533 (E), dated the 14th September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986); or
- ii. Project report comprising manufacturing process (write up with flow chart), raw materials, products, by-products, extent of land, water source and consumption for various purpose, wastewater generation from various activity, Effluent Treatment Plant (write up with flow diagram), Water Balance, Fuel used, Sources of emission and Air Pollution Control Devices proposed, D.G. sets and Hazardous and Other Waste Generation along with Plant layout plan.

FORM II

[See paragraphs 11 (2) and 12 (1)]

APPLICATION FOR CONSENT TO OPERATE AN INDUSTRIAL PLANT, UNDER SECTION 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

From _____

To

The Member Secretary
 _____ State Pollution Control Board / Committee

Sir,

I / We hereby apply for Consent to operate an industrial plant or renewal of consent under section 21 of the Air (prevention & control of pollution) act, 1981 (14 of 1981) or for amended product, operation or process, or treatment and emission or continuation of emission of air pollutants.

from _____ a _____ land _____ / _____ premises _____ owned _____ by
 M/s. _____

at _____ location-

as per the details given below:

**TO BE FILLED IN BY APPLICANT
 PART A: GENERAL**

S. No.	Required Details	:	
1.0	Project Details :		
1.1	Name of the Project / Industry / TSDf	:	
1.2	Project Proposal	:	Expansion / Renewal / Validity Extension / Transfer
1.3	Details of Environment Clearance:	:	
1.4	Address of the Site / Unit	:	Plot / Survey No
		:	Village
		:	Tehsil
		:	District
		:	State/UT
		:	Pin code
2.0	Applicant / Occupier Details :		
2.1	Name of the Applicant / Occupier	:	
2.2	Designation	:	
2.3	Nationality of the Occupier	:	

2.4	Correspondence Address	:	Plot / Survey No/	:	
			Street Name	:	
			Village / Town / City	:	
			Tehsil /Taluk	:	
			District	:	
			State / UT	:	
			Pin code	:	
2.5	Contact Details of Plant Head with Alternate details	:	Name	&	1.
			Designation:		2.
			e-mail address	:	1.
					2.
			Landline Number	:	1.
		2.			
	Mobile Number	:	1,		
			2.		
3.0 Legal Status of the Company :					
3.1	Individual / Proprietary concern / Partnership firm/ Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership. <i>Note: Registration Number and Authority shall be mentioned.</i>	:			
3.2	Central Govt. / State Govt./ Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt.+ Govt.), (Pvt.+ Pvt.)	:			
4.0 Location of the Project / Industry / Activity :					
4.1	Location	:	Upload KML		
4.2	Bounded Latitudes (North) (8 digit after decimal)	:	From	:	
			To	:	
4.3	Bounded Longitudes (East) (8 digit after decimal)	:	From	:	
			To	:	
4.4	Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill	:			

	stations (altitude > 600 M), Major towns and Cities			
4.4	Survey of India Topo Sheet: Number			
4.5	Land details (as per Panchayat, Tehsil, District)	Owned / Leased	:	
		Total Area in Ha	:	
		a. Non – Forest in Ha	:	
		b. Forest in Ha	:	
		Annual Lease Value, in case of Leased in Rs.	:	
		Build up Area in Sq. M.	:	
		Green Belt cover in % of total area	:	
4.6	Extent of Land in Sq. m	Own-Agricultural	:	
		Industrial	:	
		Converted	:	
		Industrial Area	:	
		a. Applied and not allotted	:	
		b. Applied and allotted	:	
		c. Leased	:	
5.0	Category & Classification of the Project / Industry / Activity :			
5.1	Category of Industry (Red, Orange, and Green)	Category	:	
		Pollution Index	:	
5.2	Industrial Sector /Type	:		
5.3	Grossly Polluting / 17 Category / Others	:		
5.4	Scale of Industry based on Capital Investment (Micro/ Small / Medium / Large)	Total Capital Investment (Rs.)	:	
		Scale / Classification	:	
5.5	Products / By-Products: manufacturing capacity (TPD/ TPA)	Products / By-products	:	Capacity
			:	
			:	
			:	
5.6	Raw Materials / Chemicals Consumption for manufacturing capacity (TPD & TPA)	Raw Materials	:	Consumption
			:	
			:	
			:	

5.7	Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.	:	To be Annexed				
5.8	Date / Expected date of commencement of production	:					
5.9	Number of people to be employed / employed	:					
5.10	Industry Shifts / Weekly off	:	Shits (I / II / III) & in Hours	:			
			Weekly off in days	:			
5.11	Use of Hazardous Chemicals as per MSIHC Rules	:	S. No	Chemicals	HS Code	Storage capacity	Daily consumption
			1.				
			2.				
			3.				
5.12	Insurance under PLI Act, 1991	:	a. Policy No. & Year for which taken: b. Insurance Company: c. Validity: d. Indemnity Limit (Rs) : e. Contribution to ERF (Rs):				

PART B: WASTEWATER ASPECTS

6.0	Water Consumption and Wastewater Generation					
6.1	Source of Water	:	Ground Water / River / Industrial Estate Supply / Private Tanker / Sea / Recycled / Any other, if any			
6.2	Authority Granting permission & Quantity permitted	:	Authority: Quantity :			
6.3	Water Consumption (KLD) for manufacturing capacity	:				
6.4	Water Usage for manufacturing capacity. (Attach Water Balance showing quantity with TDS at different points)	:	Purpose	:	KLD	
			Domestic	:		
			Process	:		
			Boiler	:		
			Other Utilities (pl. specify)	:		
6.5	Wastewater Generation (KLD) for manufacturing process	:	KLD			
	Wastewater from various sources	:	Purpose	:	KLD	
			Domestic	:		
			Process	:		
			Boiler	:		
			Other Utilities (pl. specify)	:		

6.6	Wastewater Treatment systems :	Type of Effluent :	KLD	Treatment System	
		Bio-degradable :			
		Non-Biodegradable :			
		Boiler blowdown :			
		Others Utilities :			
		Any other			
		Total :			
6.7	Details Sewage Treatment: Plant(s)	S. No.	Capacity of STPs	:	KLD
		1.			
		2.			
	Mode of disposal of treated effluent				
6.8	Details Effluent Treatment: Plant (s)	S. No.	Capacity of ETPs	:	KLD
		1.			
		2.			
	Mode of disposal of treated: effluent				
6.9	Capacity of treated effluent: sump, Guard Pond, if any				
6.10	Schematic diagram of the: treatment scheme with inlet / outlet characteristics of each unit operation / process	To be Annexed			
6.11	Quality of Effluent before &: after treatment (at the final outlets) in respect of pH, SS, TDS and constituting major ions, BOD/COD, Oil & Grease, and relevant metals and nutrients as per the process/ standards. (Attach analysis report of untreated and treated effluent from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the effluent	To be Annexed.			
6.12	Name of River / Creek, Estuary: / Drain (owner of sewer) / Sea / Land / connected to ETP				
6.13	Details of Solid Wastes: separately for 'Hazardous' and 'Other' wastes covered under H&OW Rules, 2016 and other	To be Annexed			

	solid wastes not covered under H&OW Rules, 2016, including their management system	
6.14	Details of treatment-performance and environmental-compliance monitoring and reporting system	To be Annexed
6.15	Any relevant information not covered in the above items	

PART C: AIR EMISSION ASPECTS

(Information required in case of industrial establishments having chimneys)

7.0	Type of Fuels							
7.1	Fuel Consumption per Hour and TPD for manufacturing capacity	S. No	Fuel	Quantity	Ash%	S%		
		1.	Coal					
		2.	Diesel					
		3.	Furnace Oil					
		4.	Natural Gas					
		5.	Wood					
		6.	Others, if any					
7.2	Details of Stack (Process, fuel, D.G): <ul style="list-style-type: none"> a. Number of stacks and vents with height and diameter (m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission 							
	Stack	Attached to	Fuel	Height (m)	Diameter (m)	Pollutants	Control system	Port Hole & Platform
7.3	• G. Sets		S. No.	KVA	Acoustic status	Height (m)		
7.4	Quality of source emission: (before treatment/ control) and after treatment/ controlled emission (at stacks/vents) in		To be Annexed					

	respect of PM, SO ₂ , NO _x , and other relevant air pollutants as per the process/ standards. (Attach analysis reports of stack emissions from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the emissions	
7.5	Odorous compounds, if any and: control measures provided	
7.6	Details of treatment/control: performance and environmental-compliance monitoring and reporting system	
7.7	Any relevant information not: covered in the above items	

PART D: HAZARDOUS WASTE ASPECTS

(Information required in case of industrial establishments generating Hazardous Waste)

8.0	Hazardous Waste Management				
8.1	Process generating Hazardous: waste	S. No.	Process	Clause of Schedule I	Quantity/ Annum
8.2	Consent / Authorization: required for	S. No.	Activity	:	Please tick
		1.	Generation	:	
		2.	Collection	:	
		3.	Storage	:	
		4.	Transportation	:	
		5.	Reception	:	
		6.	Reuse	:	
		7.	Recycling	:	
		8.	Recovery	:	
		9.	Pre-processing	:	
		10.	Co-processing	:	
		11.	Utilization	:	
		12.	Treatment	:	
		13.	Disposal	:	
		14.	Incineration	:	

8.3	Technical Capabilities /: Facilities	S. No.	Capabilities	:	
		1.	Storage Area	:	
		2.	Storage Quantity	:	
		3.	Method of storage	:	
		4.	Special handling requirement, if any	:	
		5.	Emergency Response Procedure	:	
		6.	Leachate treatment	:	
8.4	Nature (Characteristics of wastes) and quantity of waste	a. Handled per annum: b. Stored at any time:			
8.4	Mode of Management /: Disposal of above Wastes	S. No.	Disposal	:	Please tick
		1.	Secured storage within industrial unit	:	
		2.	Utilization with in the plants (if not, please provide details of utilization)	:	
		3.	Common TSDF	:	
			Within the State	:	
4.	Others	:			
8.5	Arrangement for transportation: of H.W. to actual users / TSDF				
8.6	Details of the environmental: safeguards and environmental facilities provided for safe handling of all the wastes;				
8.7	Hazardous and other wastes: generated as per these rules from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.				
8.8	For Treatment, storage and: disposal facility (TSDF) operators	1. Please provide details of the facility including: a. Location of site with layout map b. Safe storage of the waste and storage capacity c. Treatment processes and their capacities d. Secured landfills e. Incineration, if any f. Leachate collection and treatment system g. Firefighting systems			

		<p>h. Environmental management plan including monitoring and</p> <p>i. Arrangement for transportation of waste from generators.</p> <p>2. Please provide details of any other activities undertaken at the TSDF site:</p>
<p>Note:</p> <ol style="list-style-type: none"> 1. In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three years including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable. 2. Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of CPCB. Such ERP shall comprise the following, but not limited to: <ul style="list-style-type: none"> • Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property; • Implementing the measures necessary to protect persons and the environment; • Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available; • Arrangements for training staff in the duties which they are expected to perform; • Arrangements for informing concerned authorities and emergency services; and • Arrangements for providing assistance with off-site mitigatory action. 3. Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste 		
8.9	For Recyclers or pre-processors: or co-processors or users of hazardous or other wastes	<ol style="list-style-type: none"> a. Nature and quantity of different wastes received per annum from domestic sources or imported or both b. Installed capacity as per registration issued by the District Industries Centre or any other authorized Government agency. c. Provide details of secured storage of wastes including the storage capacity. d. Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.). e. Provide details of end users of products or by-products.

			<p>f. Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste</p> <p>g. Provide details of occupational health and safety measures:</p> <p>h. Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines.</p> <p>i. Arrangements for transportation of waste to the facility:</p>
8.10	Any relevant information not covered in the above items		

PART E: PAYMENT DETAILS

9.0	Payment Details		
9.1	Payment Mode	:	Online / Offline
9.2	Transaction Details in case of online	:	Transaction No: Date: Status:
9.3	Draft details in case of offline	:	Amount (Rs): Draft No: In favour of: Bank Name: Date:
9.4	Amount of Fee paid	:	Rs. _____

DECLARATION

- I / We declare that the above furnished information is true and correct to the best of my / our knowledge. I / We am / are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981.
- I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I / We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981.
- I / We herewith submit an affidavit on the basis of which consent for establishment will be issued to me/us and I / We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981 or any misleading / wrong representation.
- I / We undertake to furnish any other information within one month of its being called by the State Board.

Date:

Place: **Name & Signature of the Occupier/
Authorized Signatory**

Mandatory Documents to be enclosed for grant of Consent to Operate:

1. Licenses / Certificates:

(a) Legal Status of Company:

- i. Partnership / Proprietary / Company etc.; or
- ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

(b) Location of the Project:

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board / Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

(c) Mining Project: Mineral Mining Lease permission granted by the Department of Mines SS & Geology, if applicable;

(d) Environmental Clearance granted by Central Government or State Environment Impact Assessment Authority, if applicable, under the notification of the Government of India number S.O.1533 (E), dated the 14th September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986);

(e) Investment: Chartered Accountant Certificate about proposed Capital Investment.

2. Technical Details:

i. Environmental Impact Assessment Report, submitted to the Central Government or State Environment Impact Assessment Authority under the notification of the Government of India number S.O.1533 (E), dated the 14th September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986); or

ii. Project report comprising manufacturing process (write up with flow chart), raw materials, products, by-products, extent of land, water source and consumption for various purpose, wastewater generation from various activity, effluent treatment plant (write up with flow diagram), Water Balance, Fuel used, Sources of emission and air pollution control devices proposed, D.G. sets and hazardous and other waste generation along with plant layout plan.

3. Compliance report of the consent to establish / consent to operate for expansion and renewal, as applicable.

THE SECOND SCHEDULE

[See paragraph 3(1)]

A. Annual Fees applicable for Consent:

1. Capital investment slabs. - The Capital Investment slabs are as follows: -

- (a) Rs. 1 Crore and below
- (b) Exceeding Rs. 1 Crore but not exceeding Rs. 10 Crore
- (c) Exceeding Rs. 10 Crore but not exceeding Rs.50 Crore
- (d) Exceeding Rs. 50 Crore but not exceeding Rs.250 Crore
- (e) Exceeding Rs. 250 Crore but not exceeding Rs.500 Crore
- (f) Exceeding Rs. 500 Crore but not exceeding Rs.1000 Crore
- (g) Exceeding Rs. 1000 Crore

2. Annual Fee for Industrial plants. – (a) The annual fee for grant of consent is determined based on the capital investment and categorization of the industrial plant, using the following formula, as follows: -

$$CF = CI * SF * PIF$$

Where,

- CF : Annual Fee for consent (in Rs.)
- CI : Capital Investment (in Rs.)
- SF : Scale Factor (based on **Capital Investment**)
- PIF : Pollution Index Factor (based on category)

(b) The Scale Factor (SF) according to capital investment slabs is as under: -

S. No.	Capital Investment	SF
(1)	(2)	(3)
(i)	Rs. 1 Crore and below	0.100%
(ii)	Exceeding Rs. 1 Crore but not exceeding Rs.10 Crores	0.080%
(iii)	Exceeding Rs. 10 Crores but not exceeding Rs.50 Crores	0.060%
(iv)	Exceeding Rs. 50 Crores but not exceeding Rs.250 Crores	0.040%
(v)	Exceeding Rs. 250 Crores but not exceeding Rs.500 Crores	0.030%
(vi)	Exceeding Rs. 500 Crores but not exceeding Rs.1000 Crores	0.020%
(vii)	Exceeding Rs. 1000 Crores	0.010%

(c) The Pollution Index Factor (PIF) based on categorization of Industry is as under: -

S. No.	Category of Industrial	PIF
(1)	(2)	(3)
(i)	Green	1.00

(ii)	Orange	1.50
(iii)	Red	2.00

(d) The maximum annual fee of the preceding slab shall serve as the base fee for the next slab, with the Scale Factor (SF) applicable on the difference amount. The details are as under: -

$$\text{Annual Fee (CF)} = \text{Max. fee of the preceding slab} + \{(\text{Diff. of CI}) * \text{SF} * \text{PIF}\}$$

(e) The minimum annual fee for grant of consent shall be Rs.5,000, Rs. 7,500 and Rs. 10,000 for Green, Orange and Red Category industry / activity respectively.

3. Annual Fee for local bodies and infrastructure projects (residential and others).

(a) The capital investment for the purpose of determining annual fee for consent to establish w.r.t. infrastructure projects, as covered under the notification of the Government of India number S.O.1533 (E), dated the 14th September, 2006, as amended from time to time, shall be based on the capital investment during the establishment phase. This includes Residential (Standalone Apartment / complexes), Layouts, Integrated projects, Commercial Complex, Office Complex, Education Institutions, Township and Local Body including Water Supply and Sewerage Board. The annual fee for Consent to Establish shall be calculated using the formula adopted for the industrial plants, as above at para. 2 above.

(b) The annual fee for consent to operate of the projects at sub para (a) above, shall be based on the quantity of sewage generated / handled, as given below: -

S. No.	Sewage generated / handled	Annual Fee for Consent to Operate	
		Local Bodies and Residential (Rs.)	Other than Residential (Rs.)
(1)	(2)	(3)	(4)
1	Up to 10 KLD	5,000	7,500
2	Above 10 - 50 KLD	15,000	22,500
3	Above 50 - 100 KLD	25,000	37,500
4	Above 100 - 300 KLD	35,000	52,500
5	Above 300 - 500 KLD	55,000	82,500
6	Above 500 - 1 MLD	65,000	97,500
7	Above 1 to 5 MLD	75,000	1,12,500
8	Above 5 to 10 MLD	1,00,000	15,00,00
9	Above 10 MLD to 25 MLD	2,00,000	30,00,00
10	Above 25 MLD	4,00,000	60,00,00

4. Annual Fees for mining projects. – (a) The annual fee for grant of consent for mining project / activity will be determined based on the consented capacity of the

mineral to be mined, the type of mineral, the mining area, and the type of mining. The fee shall be calculated using the following formula -

$$CF = CC * MF * AF * TMF$$

Where,

- CF: Annual Consent fees (in Rs.)
- CC: Consented Capacity of Mineral to be mined (in Tonne / Annum)
- MF: Mineral Factor (based on type of Mineral)
- AF: Area Factor (in Rs. based on mining area)
- TMF: Type of Mining Factor (based on type of mining)

Note: Minimum fees: Rs. 5,000 per annum

(b) The Mineral Factor (MF) based on type of mineral mined are:

S. No.	Minerals	Mineral Factor (MF)
1	Manganese, Chromite, Steatite, Barites, Mica, Gold, Uranium, Silver, Copper, Lead, Zinc	1.0
2	Iron, Bauxite, Coal	0.8
3	Dolomite, Limestone, Gypsum, Feldspar, Garnet, Quartz, Silica State Stone, Bentonite, Pyrope, Graphite, Phosphorite, Clays – China, White, Fire and Ball	0.6
4	Other minerals such as stone quarry, Granite, Marble, River Sand / River bed material etc.	0.4

(c) The Area Factor (AF) based on mining area:

S. No.	Lease hold area in ha	Area Factor (AF)
1	Up to 5	1.0
2	Above 5 to 25	1.2
3	Above 25 to 100	1.4
4	Above 100 to 500	1.6
5	Above 500	1.7

(d) The Type of Mining Factor (TMF) based on types of mining:

S. No.	Types of Mining	Types of Mining Factor (TMF)
1	Open cast mining	1.25
2	Underground mining	1.00

5. Annual Fees for coffee pulping activities. - (a) The annual fee for coffee pulping shall be determined on the basic fee and pulping factor, taking into account the types of pulping (i.e. wet and dry pulping) irrespective of capacity of operation, as it is a seasonal production. The fees is calculated using the following formula -

$$CF = BF * PF$$

Where,

- CF: Fee (in Rs)
- BF: Basic Fee (i.e. Rs. 2,500 per annum)
- PF: Pulping Factor (based on type of pulping)

(b) The Pulping Factor (PF) based on the type of pulping:

S. No.	Types of Pulping	Pulping Factor (PF)
1	2	3
1	Wet pulping	1.25
2	Dry pulping	1.00

6. Annual Fees for Aqua Culture activities. – The annual fee for aqua culture shall be determined based on the lease hold area, and the fees as follows : -

S. No.	Lease hold area	Fees (Rs.)
1	Up to 5 Ha	Nil
2	Between 5 to 25 Ha	5,000
3	Above 25 to 100 Ha	25,000
4	More than 100 Ha	1,00,000

7. Annual Fees for establishment having diesel generator as the only source. For any industrial plant having diesel generator set as the only source of air pollution, the annual fee will be as under-

S. No.	Rating of diesel generator set	Fee (Rs.)
1	2	3
1	≥ 250 KVA	Nil
2	250 KVA to ≤500 KVA	1,000
3	500 KVA to ≤1 MVA	2,000
4	>1 MVA	5,000

8. Incentives to industrial plants. - The industrial plants that adopt environmental conservation measures to reduce water, air and land pollutions, conserve natural resources (resource consumption per unit production) and undertake voluntary initiatives without directions of the Central Board or State Board to protect the environment using best technologies, cleaner technology, achieving levels below the national or location specific standards, shall be identified. Further Incentives may be given by the State Board after consulting the Central Board.

B. Fee for consent to Establish: The fee for obtaining consent to establish shall not exceed twice the annual fee of consent as prescribed in this Schedule.

- C. Fee for consent to operate:** The fee for obtaining consent to operate shall not be more than that determined by multiplying annual fee of consent and period of consent as given in para 4(3) of these guidelines.

[F.No.Q-15012/1/2022-CPW](e-240803)

VED PRAKASH MISHRA , Jt. Secy.

कार्यालय तहसीलदार गंगरार जिला चित्तौड़गढ़ (राज.)

क्रमांक/राजस्व/2025/ ७९

दिनांक :- १२/०१/२०२६

प्रेषित,

श्रीमान उपखण्ड अधिकारी महोदय,
गंगरार जिला चित्तौड़गढ़।

विषय:-प्रकरण 150/2025 सुरेश रावत व ग्रामवासी बनाम भारम संघ व अन्य मय माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा पारित आदेश दिनांक 11.11.2025 कर पालना किये जाने के सम्बन्ध में।

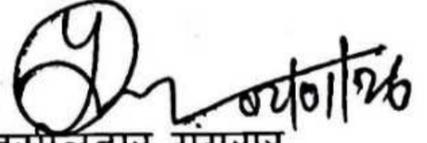
प्रसंग:-श्रीमान के पत्र क्रमांक/सामान्य/2025/946 दिनांक 31.12.2025

महोदय,

उपरोक्त विषयान्तर्गत प्रासांगिक पत्र द्वारा प्रकरण 150/2025 सुरेश रावत व ग्रामवासी बनाम भारम संघ व अन्य मय माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा पारित आदेश दिनांक 11.11.2025 में औद्योगिक क्षेत्र सोनियाना, तहसील गंगरार, चित्तौड़गढ़ में स्थापित किये जा रहे उद्योग मैसर्स इशांश कॉपर इण्डस्ट्रीज, प्लॉट नम्बर एफ- 33,34,35 रिको औद्योगिक क्षेत्र सोनियाना तहसील गंगरार जिला चित्तौड़गढ़ (Lat-25.09414, Long-74.61109) के निकटतम आरक्षित वन क्षेत्र बडा मगरा से हवाई दुरी के संबंध में रिपोर्ट चाहे जाने पर पटवार हल्का गंगरार की रिपोर्ट अनुसार आरक्षित वन क्षेत्र बडा मगरा के बाहरी सीमा से हवाई दुरी लगभग 362 मीटर दुर स्थित है।

अतः जांच रिपोर्ट मय पटवार हल्का की रिपोर्ट संलग्न कर श्रीमान की सेवामें आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्न :- उपरोक्तानुसार


तहसीलदार गंगरार
जिला चित्तौड़गढ़

सेवामें

रामजी

श्रीमान तहसीलदार साहब
गंगराट

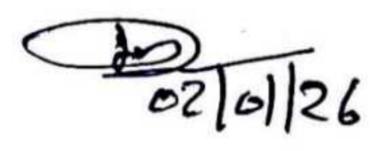


विषय: - प्रकरा 150/2025 सुरेश शर्मा व ग्रामवासी बनाम आरम अंध व अन्य मय माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा पारित आदेश दिनांक 11-11-25 की पालना किये जाने के सम्बन्ध में।

महोदयजी,

उपरोक्त विषयान्तर्गत निवेदन है कि श्रीमान उपर्युक्त आधिकारी महोदय गंगराट के आदेश/क्रमांक/सामान्य/2025/946 दिनांक - 31-12-2025 कि पालना में उच्चोच्च मेसर्स इशाश कॉर्पोरेशन इंडिया लिमिटेड एफ-33, 34, 35 रिको आर्थागिक क्षेत्र. सोनियावा. तहसील गंगराट जिला चित्तौड़गढ़ (एक-25.0944, Long-74.6118) के निम्नतम आराक्षित का क्षेत्र-051-मगरा के ~~एक~~ इलाके की बहारी सीमा से ~~एक~~ इलाके की लम्बाई 362 मीटर पूर लम्बी है।

अतः रिपोर्ट श्रीमानको अग्रिम कार्यवाही हेतु प्रेषित है।


02/01/26

महोदय गंगराट



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in

Helpline No.: 0141-2716877

F.12 (5-Adm) RPCB/Gen/ 1693-1702

Date: 28/8/23

Order

Checklist of Documents to be submitted with the application of Consent to Establish and Consent to Operate under the Water Act, 1974, and Air Act, 1981 (except for acknowledgment cases)

In supersession of office order no. F.12 (PSC-1) RPCB/Gen/1297-1330 dated 01/07/2021 regarding the checklist of documents, required to be uploaded/submitted while applying for Consent to Establish and/or Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, the checklist of documents to be submitted with the application for Consent to Establish and Consent to Operate under Water Act and Air Act, except for acknowledgment cases, is revised as under:

1. General checklist of documents to be submitted/uploaded while applying for Consent to Establish under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution) Act, 1981 with the applicable fee – Annexure 'A'
2. General checklist of documents to be submitted/uploaded while applying for Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, and/or Air (Prevention and Control of Pollution) Act, 1981 with the applicable fee – Annexure 'B'
3. Format of Self-Certificate for Consent to Establish to be submitted on the letterhead – Annexure 'C'
4. Format of Self-Certificate for Consent to Operate to be submitted on the letterhead – Annexure 'D'
5. Feasibility Report on Pollution Control Measures – Annexure 'E'
6. Format for the Certificate of Capital Investment – Annexure 'F'
7. Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels – Annexure "G (I&II)"

This bears the approval of the competent authority.

(Vijai N.)

Member Secretary

F.12 (PSC-1) RPCB/Gen/1693-1702

Date: 28/8/23

Copy to following for information and necessary action:

1. P.S. to Chairperson, RSPCB, Jaipur
2. Sr. PA to Member Secretary, RSPCB, Jaipur.
3. Chief Environmental Engineer, RSPCB, Jaipur
4. CSO / CAO / HOO, RSPCB, Jaipur

Signature valid

Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
 Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
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5. Group In-Charge, CD & PDF / E-Waste/ Hazardous Waste/ OGM / HBC/ CPP / Plastic/ ITS / Pre-Screening / Textile / Liquid Waste/ Planning / Legal / VTR /Mines & SCMG-DS/ MUID / Project & IEC / RTI/ BMW/ MSW RSPCB, Jaipur.
6. Regional Officer, Regional Office, RSPCB, Alwar/ Balotra/ Banswara/ Bharatpur/ Bhilwara/Bhiwadi/ Bikaner/ Bundi/ Chittorgarh/ Hanumangarh /Jaipur (North)/ Jaipur (South)/ Jaisalmer/ Jhalawar / Jhunjhunu/ Jodhpur/ Kishangarh/ Kota/ Nagaur/ Pali/Rajsamand/ SawaiMadhopur / Sikar/ Sirohi /Udaipur.
7. Group In-charge (ITS), RSPCB, Jaipur – to upload on the State Board's website.
8. Master File

Member Secretary

Signature valid

Digitally signed by N. V. Jai
 Designation: Member Secretary
 Date: 2023.08.28 19:09:15 IST
 Reason: Approved



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
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 Helpline No.: 0141-2716877

Annexure – A

General checklist of documents to be submitted/uploaded with the application for Consent to Establish under the Water Act, 1974 and/or Air Act, 1981 with the applicable fee

1.	Registration from Registrar of Companies/ Partnership Deed/ Undertaking affirming proprietorship
2.	Power of attorney or letter of authority in favor of the applicant.
3.	Document of land/ building ownership/ rent agreement/ authorization for intended use/ Mining Lease Deed / Short Term Permit for mining
4.	Project cost detail certified by Chartered Accountant
5.	Feasibility report on pollution control measures
6.	Environmental Clearance under EIA notification, 2006 and/ or application submitted for obtaining Environment Clearance, wherever applicable
7.	Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels
8.	CETP membership letter for CETP connected units

Signature valid

Digitally signed by N.Vijai
 Designation: Member Secretary
 Date: 2023.08.28 19:09:15 IST
 Reason: Approved



Rajasthan State Pollution Control Board
 Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
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 Helpline No.: 0141-2716877

Annexure – B

General checklist of documents to be submitted/uploaded with the application for Consent to Operate under the Water Act, 1974, and/or Air Act, 1981 with the applicable fee

1.	Power of attorney or letter of authority in favor of the applicant.
2.	Latest certificate of Chartered Accountant in the prescribed format.
3.	NOC from Central Ground Water Authority, if applicable
4.	Environmental Clearance under EIA notification, 2006, if applicable
5.	Membership of Common Bio-Medical Waste Treatment and Disposal Facility (CBMWTF) / Self-declaration to the effect that no CBMWTF exist within 150 km radius of the HCF, if applicable (Health Care Facilities)

Signature valid

Digitally signed by N. V. Jai
 Designation: Member Secretary
 Date: 2023.08.28 15:09:15 IST
 Reason: Approved

RajKaj Ref No. : 4613600





Rajasthan State Pollution Control Board
 Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
 Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
 Helpline No.: 0141-2716877

Annexure -C

Performa for Certification on letter head for Consent to Establish

I (name and designation) S/o age
 R/o do solemnly affirm and declare on oath as under:-

1. That I am responsible for establishing/ operating* the industry/ project/ process/ Health Care Facility/ service* named M/s. (name & address of facility)
2. That I (name and designation) am authorized to sign the consent application form and other documents/ enclosures of the applications related with this project.
3. That the area of the premises of the industry/ project/ activity/ Health Care Facility/ service* is Sq. Meters.
4. That the total number of employees in the industry/ project/ activity / Health Care Facility/ service* is
5. That in case of any increase or change in consented product, production capacity, addition/ modification/ alteration or change in process or raw material or project or discharge effluent/emission points in future, fresh Consent to Establish and/ or Consent to Operate shall be obtained.
6. That the quantity of trade and domestic effluent shall not exceed KLD and KLD respectively. The mode of disposal shall be (or trade effluent) and..... (for domestic effluent).
7. That there will be no effluent discharge from the premises (applicable only in the case of dry units)*.
8. That all adequate measures for prevention, control, treatment and disposal of water/air pollution from the various processes/ activities shall be/ have been* established so as to meet the prescribed standards as per the Environment (Protection) Rules, 1986.
9. That adequate pollution control measures are taken to meet the prescribed ambient noise standards.
10. That ground water shall not be abstracted to fulfil the water requirement of the industry/ project/ activity/ Health Care Facility/ service*, therefore NOC from Central Ground Water Authority (CGWA) for abstraction of ground water is not required.
11. That being Micro/Small Enterprise drawing ground water less than 10 KLD, the project is exempted from seeking NOC for abstraction of ground water as per provisions of the latest guidelines issued by CGWA dated 24.09.2020.
12. That the proposed project/ activity/ mines is not covered under schedule of EIA Notification, 2006/ Aravali Notification, 1992.
13. ** That the proposed mines/ project is covered under EIA Notification 2006. However it does not require clearance for National Board for Wildlife. The copy of certificate obtained from concerned Deputy Conservator of Forest is attached. (only for the project/ industry/ activity/ mines covered under schedule of EIA Notification 2006)
14. That the industry/ project/ activity/ Health Care Facility/ service* is not covered under any provision of Manufacture Storage and Import of Hazardous Chemical Rules, 1989, therefore, preparation of Onsite/Offsite Emergency Plan is not required.
15. That provisions of Public Liability Insurance Act are not applicable on the industry/ project/ process/ Health Care Facility/ service*, therefore Policy under PLI Act is not required.
16. That for any issue related with our textile unit, recommendation of District Monitoring Committee is not needed.
17. That all orders and directions issued by the Board from time to time, shall be complied with.

(* Strike out, whichever is not applicable).

(** wherever applicable)

Signature valid (Signature of
 Owner/ Director/ Proprietor)

Digitally signed by N. V. Jai
 Designation: Member Secretary
 Date: 2023.08.28 19:09:15 IST
 Reason: Approved

RajKaj Ref No. : 4613600





Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure- D

Performa for Certification on letter head for Consent to Operate

I (name and designation) S/o age
R/o do solemnly affirm and declare on oath as under:-

1. That I am responsible for establishing/ operating* the industry/ project/ process/ Health Care Facility/ service* named M/s. (name & address of facility)
2. That I (name and designation) am authorized to sign the consent application form and other documents/ enclosures of the applications related with this project.
3. That the area of the premises of the industry/ project/ activity/ Health Care Facility/ service* is Sq. Meters.
4. That the total number of employees in the industry/ project/ activity / Health Care Facility/ service* is
5. That in case of any increase or change in consented product, production capacity, addition/ modification/ alteration or change in process or raw material or project or discharge effluent/emission points in future. fresh Consent to Establish and/ or Consent to Operate shall be obtained.
6. That the quantity of trade and domestic effluent shall not exceed KLD and KLD respectively. The mode of disposal shall be (or trade effluent) and..... (for domestic effluent).
7. That there will be no effluent discharge from the premises (applicable only in the case of dry units)*.
8. That all adequate measures for prevention, control, treatment and disposal of water/air pollution from the various processes/ activities shall be/ have been* established so as to meet the prescribed standards as per the Environment (Protection) Rules, 1986.
9. That adequate pollution control measures are taken to meet the prescribed ambient noise standards.
10. That the industry/ project/ activity/ Health Care Facility/ service* is not covered under any provision of Manufacture Storage and Import of Hazardous Chemical Rules, 1989, therefore, preparation of Onsite/Offsite Emergency Plan is not required.
11. That provisions of Public Liability Insurance Act are not applicable on the industry/ project/ process/ Health Care Facility/ service*, therefore Policy under PLI Act is not required.
12. That for any issue related with our textile unit, recommendation of District Monitoring Committee is not needed.
13. That all orders and directions issued by the Board from time to time, shall be complied with.

(* Strike out, whichever is not applicable).

(** wherever applicable)

(Signature of
Owner/ Director / Proprietor)

Signature valid

Digitally signed by N. V. Jai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600





Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
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 Helpline No.: 0141-2716877

Annexure-E

Feasibility Report on Pollution Control Measures

1	Introduction about the project including project cost
2	Location including co-ordinates
3	Raw materials, product and by-products (if any) alongwith quantities
4	Process of Manufacture (detailed) alongwith flow sheet of manufacturing process and indicating point of generation of waste water/ air emission/ solid waste/ hazardous waste
5	Material balance study.
6	Water demand (Process wise)- a. Total water consumption b. Fresh water c. Recycled water d. Source of water
7	Water balance
8	Quantity of waste water generated (process wise) and its characteristics.
9	Details of treatment of waste water alongwith complete engineering design, characteristic of treated water, mode of disposal and point of disposal.
10	Details of treatment of sewage alongwith complete engineering design, characteristic of treated water, mode of disposal and point of disposal.
11	Quantity and quality of gaseous emissions from each stack. Pollution control measures proposed to be adopted with complete engineering design.
12	Hazardous waste generation, its characteristics, quantity, mode of storage, treatment and disposal.
13	Solid waste generation its characteristic quantity, mode of storage, treatment and disposal.
14	Time schedule for implementation of the pollution control schemes (Air & Water)
15	Total capital cost on pollution control system along with the operation and maintenance cost.

Signature valid

Digitally signed by N. Vijai
 Designation: Member Secretary
 Date: 2023.08.28 15:09:15 IST
 Reason: Approved

RajKaj Ref No. : 4613600





Rajasthan State Pollution Control Board
 Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
 Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
 Helpline No.: 0141-2716877

Annexure-F

(To be submitted in original on letter head of Chartered Accountant/ person authorized to audit & sign balance sheets/audited accounts)

Certificate of Capital Investment

This is to certify that the total capital investment (Without depreciation) made by the project proponents M/s for the project situated at as at the end of the financial year i.e. 31st March of financial year 20.... or as on* is Rs. The details of investment in various subheads are as follows

S. No.	Item	Investment
1.	Land	
2.	Building	
3.	Plant & Machinery	
4.	Miscellaneous Assets	
Total		

(* Strike out, whichever is not applicable)

Signature & Seal:
 Name:
 Designation:
 Name of CA Firm:
 Registration Number:

Note:

- (1) In case of Limited company (public/private) or partnership firm please enclose copy of latest balance sheet.
- (2) In case of the project or any item of the project is taken on lease or on rent investment will include the cost of the item/project incurred by the owner/ lessor.
- (3) The certificate is to be signed by the Chartered Accountant/ person authorized to audit & sign balance sheets/ audited accounts.

Signature valid

Digitally signed by N. V. Jai
 Designation: Member Secretary
 Date: 2023.08.28 19:09:15 IST
 Reason: Approved

RajKaj Ref No. : 4613600





Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
 Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
 Helpline No.: 0141-2716877

Annexure-G (I)

**Certificate/ Building plan approved by the competent authority or
 map certified by a registered architect, in case of Health Care Facilities/ Building,
 Construction, Group Housing/ Hotels**

To be filled by the Applicant/Authorised Person

I Son/Daughter of Shri age years,
 resident ofneeds consent to establish/ operate from RSPCB for

I hereby certify that :

- i) Land on which this unit is proposed to established/operated is legally owned by the Applicant.
- ii) Applicant is in possession of this land and no court case or acquisition proceeding related to this land is pending.
- iii) Applicant shall construct the building on this land as per prevalent byelaws and on the basis of map approved by the registered Architect keeping due provision for set back, parking etc.
- iv) Applicant while constructing the building, shall follow all byelaws and would be responsible for any violation therein.

Date:

(Signature)

Signature valid

Digitally signed by N.Vijai
 Designation: Member Secretary
 Date: 2023.08.28 19:09:15 IST
 Reason: Approved

RajKaj Ref No. : 4613600





Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in

Helpline No.: 0141-2716877

Annexure-G (II)

**Certificate/ Building plan approved by the competent authority or
map certified by a registered architect, in case of Health Care Facilities/ Building,
Construction, Group Housing/ Hotels**

To be filled by Registered Architect

Ison/daughter of Shri having office/
residence at certify that:-

1. I am Architect duly registered with Council of :
Architecture and my registration no. is
2. This certificate is related to land, detail of
which is given as under:
 - i) Plot No. :
 - ii) Name of Scheme :
 - iii) Area :
 - iv) Dimensions :
 - v) Road width :
3. Proposed set back :
 - i) Front :
 - ii) One side :
 - iii) Second side :
 - iv) Back :
4. Proposed height of the building
5. If a building is already constructed:
 - i) Gross built-up area of all storeys :
excluding prescribed set back
 - ii) Area of construction in the set back :
against the byelaws, which is proposed to
be removed
6. Gross built up area (of all storeys) :
7. No. of storeys proposed :
8. Proposed parking : Four wheelers..... Two wheelers.....
9. Rainwater harvesting : Proposed/Not proposed
10. Plantation : Proposed/Not proposed

I hereby certify that this Certificate and attached Buildings Plan has been prepared under the prevalent byelaws and nothing has been hidden/concealed while preparing this certificate and Building Plan.

Enclosed: Certified Building Plan

Signature valid
(Signature & Seal of Registered Architect)

Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600



State Level Environment Impact Assessment Authority, Rajasthan,
4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat.7(c) B1 (419) 13-14 Jaipur , Dated:

CORRIGENDUM

Attention is invited to this Authority's letter of even number dated 10.03.16 regarding Environmental Clearance Following corrections are made in the above mentioned E.C:

S.No.		As Mentioned in EC	Corrections now being made
1.	Subject	EC for Proposed Prahaldapura Industrial Area Project by RIICO Ltd. at Village- Prahaldapura, Tehsil- Sanganer, District - Jaipur, State-Rajasthan.	Environmental Clearance of Soniyana Industrial Area at Village: Soniyana, Gulabpura and Nakshanpura, Tehsil: Gangrar. District: Chittorgarh. Rajasthan by Rajasthan Industrial Development and Investment Corporation Limited (RIICO). Unit - Bhilwara.

(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. Cat.7 (c) B2 (419)13-14 Jaipur , Dated:

Copy to:

- Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
- Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
- Smt. Alka Kala, Chairman, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
- Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
- Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
- Secretary, SEAC Rajasthan.
- The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
- Director, Department of Mine & Geology, Court Chorha, Udaipur.
- Mr. R.K. Singh Ruhela, Regional Manager, RIICO Ltd., Industrial Area, Biliya, Road No.-2 Pur Road, Bhilwara-311001.(Raj.)
- Environment Management Plan- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
- Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this environmental clearance on the website.

Member Secretary,
SEIAA, Rajasthan

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

File No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat(7(c)B1(419)/13-14 Jaipur, Dated: **10 MAR 2016**

To,
Mr. R.K. Singh Ruhela,
Regional Manager, RIICO Ltd.
Industrial Area, Biliya,
Road No-2 Pur Road,
Bhilwara-311001, Rajasthan.

**Sub:-EC for Proposed Prahaldapura Industrial Area Project by RIICO Ltd. at Village-
Prahaldapura, Tehsil-Sanganer, District - Jaipur, State-Rajasthan.**

Sir,

This has reference to your application dated 21.11.11 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 21.12.11, 24.07.14, 26-27.06.15 & 28.12.15

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	Cat. 7(c)B1			
2.	Location of Project	At village-Soniyana, Gulabpura & Nakshampura, Tehsil-Gangrar, District-Chittorgarh, Rajasthan.			
3.	Project Details	S. No.	Description	Area in Hectares	Area in Percentage
		1.	Total area under scheme (As per Revenue record and informed by unit Office)	347.52	
		2.	Area under Scheme (As per Survey Supplied by Unit Office)	347.56	--
		3.	Area Under Samsan (0.19 ha.), Temple (0.35 ha), Private land (1.04 ha.) Nallah (2.75 ha) which is not acquired by RIICO	4.33	--
		4.	Net area under Planning	343.23	100
		5.	area under industrial plots	231.92	67.57
		6.	Area under reserved for future planning	5.07	1.48
		7.	Area under Commercial	4.94	1.44
		8.	Area under roads	59.92	17.45
		9.	Area under services	7.18	2.09
		10.	Area reserved for Khatedars (Residential)	3.31	0.96
		11.	Area under STP	0.52	0.15

		12.	Area under CETP	4.00		1.17
		13.	Area under Institutional	2.08		0.61
		14.	Area under hospital	2.08		0.61
		15.	Area under Open			
		A.	Area under plantation	5.37	22.21	6.47
		B.	Area under green buffer	15.87		
		C.	Area under safe distance from nallah	0.97		
4.	Project Cost:	Rs. 285.6548 Crores				
5.	Water Requirement & Source	There will be water requirement of approximately 30 KLD including water requirement of construction workers & other construction works during the construction phase operation phase will be about 3904 KI/day. Water supply during the operation phase of the project will be provided by RIICO to the industrial units for the same RIICO will take permission from Central Ground water Authority (CGWA).				
6.	Fuel & Energy:-	The Power requirement during operation phase will be approximately 7 MVA. A substation of 33/11 kVA of AVVNL exists in Tehsil Gangrar & substation of 132 kVA is under proposal. Substation will be established at project site if required.				
7.	Environment Management Plan	S. No.	Particulars	Cost (lacs)		
		1.	Water supply system	1645.30 lacs		
		2.	Street light	737.60 lacs		
		3.	Provision for CETP	3000.00 lacs		
		4.	Arboriculture/ green belt	506.54 lacs		
		5.	Water Harvesting	103.62 lacs		
		6.	Village Amenity Development	20.72 lacs		
		7.	Skill Development of Local people	20.72 lacs		
		8.	Development of facilities for surrounding areas like drainage, roads etc.	41.45 lacs		
		9.	Monitoring budget	As per requirement		
8.	CSR Activates	Rs. 62.16 lacs				
9.	STP & CLTP	there is provision of CETP at project site for which 4.00 ha. land has been kept reserved and an amount of Rs. 3000 lacs shall be provided by industries for forming trust and separate EC will be taken for the same. Only 4 Khatedaras have opted for provision of residential plots and 6 have opted for commercial plots. Therefore, STP is not required septic tank/soak pit will be constructed by plot holders. For this 0.52 ha. land is reserved.				
10.	Green Belt/ Plantation	Area under plantation 5.37 ha. and area under green buffer 15.87 ha. Total = 21.27 ha. no. of trees proposed to be planted (i) along project site boundary 5600 nos. (ii) open area 5000 nos. (iii) along Nallah 2000 nos. (iv) road side plantation 6000 nos.				
11.	Budgetary Breakup for Labour	Not submitted				

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended

for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A: SPECIFIC CONDITIONS

I. CONSTRUCTION PHASE

- i. Consent to Establish" shall be obtained from RPCB before start of any construction work at the site.
- ii. For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 132 KV to 33/11 KV and distributed at this level and finally brought to 440 volts.
- iii. For better environmental safeguards, the PP shall provide sufficient number of transformers of adequate capacities for environmentally sound power distribution.
- iv. Provision under EMP has been kept as detailed in 'Brief details of the Project'. The P.P. shall inform the RSPCB at the time of applying for CTE regarding investment on the various activities to be taken up under proposed Environment Management Plan. The details of the plan should be submitted to the RPCB at the time of applying for CTE.
- v. As envisaged, the P.P. shall invest an amount **stated as above** for implementing various environmental protection measures.
- vi. The P.P. shall ensure taking necessary steps on urgent basis to improve the living conditions of the labour at site. The proposed Budgetary provision should be finalized by RIICO prior to starting construction for the housing of labor within the site with all necessary infrastructure and facilities such as health facility, sanitation facility, fuel/LPG for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants. The housing may be in the form of temporary structures to be removed after the completion of the project. Details of provisions should be submitted to RPCB at the time of obtaining CTE.
- vii. The PP has proposed an amount of Rs. 62.16 Laacs under CSR as mentioned in 'Brief details of the Project'. The expenditure on these activities shall be reflected in the books of account when presented for auditing of accounts. The proposal should contain provision for toilets for girls in nearby schools. The proposal should contain provision for monthly medical camps, distribution of medicines and improvement in educational facilities in the nearby schools. The Detailed action plan of CSR activities shall be submitted by the PP to RSPCB at the time of applying for "Consent to Establish".
- viii. Green belt/Landscaping should be developed in 5.37 ha. and area under green buffer should be 15.87 ha. as proposed.
- ix. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent.
- x. The PP shall ensure that, the Green Roof Technology is implemented and put in place.
- xi. The PP shall provide a System for composting of MSW within the campus and its use/disposal.
- xii. The PP shall provide a System for BMW management.
- xiii. The PP shall take measures to ensure 10% reduction of overall power demand which shall be met by solar system including the provision of solar water heating /chilling etc.
- xiv. The PP shall review and specify employment opportunities (direct /indirect numbers) to local persons.

- xv. The PP shall ensure implementation of fire fighting plan as approved by the UNN, Udaipur.
- xvi. Provision shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xvii. All required sanitary and hygienic measures shall be in place before starting construction activities. The safe disposal of waste water and solid waste generated during the construction phase shall be ensured.
- xviii. Adequate drinking water facilities shall be provided for construction workers at the site.
- xix. Provisions shall be made for the supply of fuel (kerosene or cooking gas); utensils such as pressure cookers etc. to the laborers.
- xx. All the laborers engaged for construction shall be screened for health and adequately treated before engaging them to work at the site.
- xxi. For disinfection of waste water, appropriate tertiary treatment shall be given.
- xxii. All the topsoil excavated during the construction shall be stored for use in horticulture/landscape development within the project site.
- xxiii. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of the people, only in approved sites with the approval of competent authority.
- xxiv. Soil and ground water samples will be tested to ascertain that, there is no threat to the ground water quality by leaching of heavy metals and other toxic contaminants.
- xxv. Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such material must be secured so that they do not leach into the ground water.
- xxvi. The diesel generator sets to be used during the construction phase shall be low- sulphur-diesel type and shall conform to Environment (Protection) Rules for air and noise emission standards.
- xxvii. Vehicles hired for bringing construction material and laborers to the site shall be in good conditions and shall conform to applicable air and noise emission standards and shall be operated during non-peak/approved hours.
- xxviii. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase.
- xxix. Fly ash shall be used as building material in the construction as per the provisions of Fly Ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project is within 100 km of Thermal Power Station).
- xxx. Ready mixed concrete must be used in building construction.
- xxxI. Storm water control and its re-use as per CGWA and BIS standards for various applications.
- xxxii. Water demand during construction shall be reduced by the use of pre-mixed concrete, curing agents and other best practices.
- xxxiii. Permission to draw ground water, if any, shall be obtained from the CGWA/CGWB prior to construction/ operation of the project.
- xxxiv. Separation of grey and black water shall be done by the use of dual plumbing line for separation of grey and black water.
- xxxv. Treatment of 100% grey water by decentralized treatment shall be done.
- xxxvi. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- xxxvii. Use of glass may be reduced by up to 40% to reduce the electricity consumption and load in air-conditioning. If necessary, use high quality double glass with special reflective coating windows.
- xxxviii. Roof shall meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- xxxix. Adequate measures shall be taken to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.

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- xl. Opaque walls shall meet prescriptive requirement as per Energy Conservation Building Code for all air-conditioned spaces, whereas, for non- air-conditioned spaces, by use of appropriate thermal insulation material to fulfill the requirement.
- xli. A First Aid Room will be provided in the project both during construction and operation of the project.
- xlvi. Any hazardous waste generated during construction phase shall be disposed off as per applicable rules and norms with necessary authorization of the Rajasthan Pollution Control Board.
- xlvi. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc as per National Building Code 2005 including protection measures from lightening etc.
- xlv. Regular supervision of the above and other measures for monitoring shall be in place throughout the construction phase, so as to avoid nuisance to the surroundings.
- xlv. Approved plan from competent Authority, should be obtained.
- xlvi. Guidelines issued by concerned ministry for water scarce area, should be followed.
- xlvi. Ground water table to be shown along with source. Besides, permission of competent authority is obtained for withdrawal of ground water.
- xlvi. The PP shall abide by the provisions relating MSW handling and management rules.
- xlix. Review and revise the requirement of DG set capacities for 100% power back up through to optimization of power back up in case of power failure and emergency.
 - i. No "A" category projects(as per schedule of EIA Notification Dtd 14th Sept. 2006) would be allowed in the Industrial area. All "B" Category units should be zero discharge units and should have their own self sufficient ETP. The treated waste water should be reused in their own process/premises. Any violation by Industry in this regard would be the responsibility of RIICO for taking action. The industries proposed to be set up in the industrial area are stone/marble industry, general industry and textile industry (non water intensive). No textile process house /dye house and no water intensive unit should be installed in the proposed industrial area.
 - ii. As proposed, the CETP (if and whenever provided) for units other than "B" category industries would also be based on zero discharge status. Such CETP would take separate EC. The location of the CETP would be such that the waste water from the connected industries can be conveniently collected through closed conduits and brought to the CETP and the treated water can be conveniently sent back to individual industries for reuse.
 - iii. The water requirement during operational phase has been stated to be 3904 KLD. For which, the necessary permission of water supply from CGWA should be submitted to RSPCB at the time of applying for CTE. At the time of applying for CTE the PP should get it confirmed from RSPCB that no illegal bore well exists in the proposed site.
 - iii. Potable water supply from suitable legal source should be ensured by RIICO prior to allotment to the Industries.
 - iv. Use of Sensor based urinals/taps for commercial areas will be made.
 - iv. For Horticulture, sprinkler system will be followed.
 - iv. For Landscaping, use of native species will be there.
 - iv. A copy of the EIA /EMP Report of this Project shall be submitted by the consultant to the QCI

II OPERATION PHASE

- 1- An independent expert shall certify the installation of the Sewage Treatment Plant (STP) and a report in this regard shall be submitted to the RPCB, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Rajasthan State Pollution Control Board.
- 2- For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 33 KV to 11 KV and distributed at this level and finally brought to 440 volts.

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- 3- Rain Water harvesting (RWII) for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The RWII plan shall as per GOI manual
- 4- The solid waste generated shall be properly collected & segregated before disposal to the City Municipal Facility. The in-vessel bio-conversion technique may be used for composting the organic waste.
- 5- Any hazardous waste including biomedical waste shall be disposed of as per applicable Rules & norms with necessary approvals of the Rajasthan State Pollution Control Board.
- 6- The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open space inside the plot shall be suitably landscaped and covered with vegetation of indigenous variety.
- 7- The PP would provide five no. of peizometric wells at suitable locations in the industrial area and quarterly monitoring of these wells water would be started before allotment of plots to the industries.
- 8- The D. G. sets with acoustic enclosures to be operated with stack height as per RPCB norms.
- 9- Incremental pollution loads on the ambient air quality noise and water quality shall be periodically monitored after commissioning of the project.
- 10- Application of solar energy shall be incorporated to illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments shall be provided.
- 11- Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking shall be fully internalized and no public space shall be utilized.
- 12- Ambient air quality monitoring stations shall be set up in consultation with RPCB in the down wind direction as well as where maximum ground level concentration of PM_{10} & $PM_{2.5}$, SO_x , NO_x , CO , CO_2 , are anticipated.
- 13- A Report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology, R & U Factors etc. Quantify energy saving measures
- 14- Proper system of channelizing excess storm water shall be provided.
- 15- The power factor shall be maintained near unity.
- 16- A balance sheet certified by a Authorized Financial Expert to clearly indicate the provision made / amount spent for EMP/ERP/CSR/ Safety/ Legal Obligations etc to be enclosed in the six monthly report to be submitted to RPCB/SEIAA.
- 17- Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.
- 18- Re-cycled water to match standards for cooling water system.
- 19- Adequate measures shall be taken to prevent odor from solid waste processing and STP.
- 20- Use of Sensor based urinals/tabs for commercial areas will be made.
- 21- For Horticulture, sprinkler system will be followed.
- 22- For Landscaping, use of native species will be there.
- 23- There will be no restriction of movement for the villagers.
- 24- Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.
- 25- All commitments made during the public hearing and during the presentation at SEAC should be adhered to in a phased manner.
- 26- The SEIAA, Rajasthan reserve the right to add new conditions, modify/ annual any condition and/or to revoke the clearance if implementation of any of the aforesaid condition/other stipulations imposed by competent authorities is not satisfactory. Six monthly compliance status report of the project along with implementation of

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environmental measures shall be submitted to MoEF, Regional Office, Lucknow, SEIAA, Rajasthan & RPCB, Jaipur.

PART – B. GENERAL CONDITIONS

- i. The environmental safeguards contained in Form I-A shall be implemented in letter and spirit.
- ii. Officials of the RPCB, who would be monitoring the implementation of environmental safeguards, shall be given full cooperation facilities and documents/data by the PP during their inspection. A complete set of all the documents submitted to SEIAA, Rajasthan shall be forwarded to Rajasthan State Pollution Control Board.
- iii. In case of any change(s) in the scope of the project, the PP requires a fresh appraisal by SEIAA/SEAC, Rajasthan.
- iv. The SEIAA/SEAC, Rajasthan reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act-1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- v. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
- vi. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
- vii. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 06.
- viii. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.

14/03/16
(Rajesh Kumar Grover)

Member Secretary
SEIAA Rajasthan

No. F1 (4)/SEIAA/SEAC-Raj/Sect/Project/Cat. 7(c)B1 (419)/13-14

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, MoEF, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this environmental clearance on the website.

14/03/16
M.S. SEIAA (Rajasthan)



Head Office (MUID)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302
 Phone: 0141-5159600, 5159695 Fax: 0141-5159697



Registered

File No : F(MUID)/Chittorgarh(Gangrar)/1(1)/2016-2017/9698-9700

Order No: 2016-2017/MUID/4226

Dispatch Date: 13/01/2017

Unit Id : 80245

M/s RAJASTHAN STATE INDUSTRIAL DEVELOPMENT & INVESTMENT CORPORATION LTD

Udyog Bhavan, Tilak Marg, , Jaipur Tehsil:Jaipur

District:Jaipur

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 12/05/2016 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder, **is hereby granted** for your **RIICO Soniyana plant** situated / proposed at **Village- Soniyana Tehsil:Gangrar District:Chittorgarh**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from 17/05/2016 to 30/04/2019 or date of Commencement of production / commissioning of the project or activities whichever is earlier.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
Total Land	Activity	347.52 HECTARE

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.
- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.

[Handwritten Signature]
 13/1/17



Head Office (MUID)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302
 Phone: 0141-5159600, 5159695⁰⁰⁴ Fax: 0141-5159697

Registered

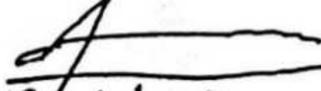
File No : F(MUID)/Chittorgarh(Gangrar)/1(1)/2016-2017/9698-9700

Order No: 2016-2017/MUID/4226

Dispatch Date: 13/01/2017

Unit Id : 80245

- 5 That the RIICO Ltd shall obtain all necessary permission from District Administration, Chittorgarh and Government of Rajasthan related to development of Industrial Area Soniyana at Village-Soniyana Tehsil:Gangrar District:Chittorgarh.
- 6 That this consent to establish is being issued for establishment of Soniyana Industrial Area having total land - 347.52 hectare (3,47,52,000.00 Sq. Meters) at Village Village-Soniyana Tehsil : Gangrar District : Chittorgarh only. For any change in area and activities, the unit has to seek fresh consent to establish.
- 7 That if the project cost exceeds Rs. 214.95 Crores, the unit shall take/obtain modification in consent to establish after paying fee as applicable.
- 8 That the RIICO Ltd shall comply all the conditions of Environmental Clearance imposed by State Level Environment Impact Assessment Authority, Rajasthan, vide letter no. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.7(c)B1(419)/13-14 dated 10.03.2016.
- 9 That the RIICO shall not allot any plot to the industries covered under category "A" of the schedule of EIA Notification dated 14-09-2006 without obtaining prior environmental clearance from the competent authority.
- 10 That the RIICO Ltd shall impose condition in land allotment letter that "The allottee shall abide by the environmental condition of maintaining zero discharge and no effluent should be discharge outside the allotted premises"
- 11 That the RIICO shall ensure that any industry covered under the EIA Notification, 2006 does not come up without obtaining prior Environmental Clearance from the competent authority.
- 12 That RIICO shall ensure that each individual industry shall also obtain separate consent to establish and consent to operate under the provisions of the Air Act and the Water Act.
- 13 That the RIICO Ltd shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 14 That the RIICO Ltd shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 15 That the RIICO Shall not allow to install any source of air pollution without prior permission under the Air Act 1981 from the State Board.
- 16 That the RIICO shall not handle any hazardous waste generated by any industrial unit within the industrial area without prior permission of the state Board.
- 17 That the industry shall meet-out their complete water requirements through abstraction of ground water - 2268 m³/day only.


13/1/17



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302
Phone: 0141-5159600, 5159695 Fax: 0141-5159697

Registered

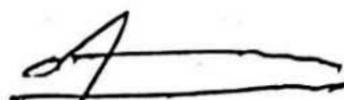
File No : F(MUID)/Chittorgarh(Gangrar)/1(1)/2016-2017/9698-9700

Order No: 2016-2017/MUID/4226

Unit Id : 80245

Dispatch Date: 13/01/2017

- 18 That the industry shall comply with all the conditions imposed by CGWA vide letter no.378 dated 04/03/2016
- 19 That the RIICO Ltd shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 20 That the RIICO Ltd shall not allow to install any Common Effluent Treatment Plant & common Sewage Treatment Plant in the proposed industrial area without prior Environmental Clearance under EIA notification dated 14/09/2006 and Consent to Establish under the Water Act 1974 and under the Air Act 1981 from the State Board.
- 21 That the RIICO Ltd shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 22 That the RIICO shall install water flow meters at all suitable points to measure quantity of daily water abstraction, water distribution to the industries. Daily record of the same shall be maintained and to be submitted to the Board.
- 23 That the RIICO shall obtain consent to operate under the Water Act 1974 and under the Air Act 1981 from the State Board before commissioning of the Industrial Area.
- 24 That each individual unit which is to be established in the industrial area shall always maintain zero discharge status within/ outside the premises of the industry, as no CETP has been proposed.
- 25 That the RIICO Ltd shall not abstract ground water without obtaining NOC from Central Ground Water authority, New Delhi.
- 26 That the RIICO shall ensure, no treated/untreated waste water from this industrial area shall allow to enter in any nearby water body.
- 27 That this consent to establish shall be subject to compliance of any direction or order passed by Court of Law in the matter
- 28 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the Water Act and Air Act.
- 29 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.


13/1/17



Head Office (MUID)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302
 Phone: 0141-5159600, 5159695⁰⁰⁴ Fax: 0141-5159697

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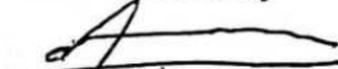
Unit Id : 80245

30 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely


13/1/17

Group Incharge[MUID] o/c

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh requested to verify the compliance of CTE conditions and forward the detailed inspection for further necessary action within 06 month.
- 2 Master File.


13/1/17
Group Incharge[MUID] o/c

- xl. Opaque walls shall meet prescriptive requirement as per Energy Conservation Building Code for all air-conditioned spaces, whereas, for non- air-conditioned spaces, by use of appropriate thermal insulation material to fulfill the requirement.
- xli. A First Aid Room will be provided in the project both during construction and operation of the project.
- xlvi. Any hazardous waste generated during construction phase shall be disposed off as per applicable rules and norms with necessary authorization of the Rajasthan Pollution Control Board.
- xlvi. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc as per National Building Code 2005 including protection measures from lightning etc.
- xlv. Regular supervision of the above and other measures for monitoring shall be in place throughout the construction phase, so as to avoid nuisance to the surroundings.
- xlv. Approved plan from competent Authority, should be obtained.
- xlvi. Guidelines issued by concerned ministry for water scarce area, should be followed.
- xlvii. Ground water table to be shown along with source. Besides, permission of competent authority is obtained for withdrawal of ground water.
- xlvi. The PP shall abide by the provisions relating MSW handling and management rules.
- xlix. Review and revise the requirement of DG set capacities for 100% power back up through to optimization of power back up in case of power failure and emergency.
 - i. No "A" category projects(as per schedule of EIA Notification Dtd 14th Sept. 2006) would be allowed in the Industrial area. All "B" Category units should be zero discharge units and should have their own self sufficient ETP. The treated waste water should be reused in their own process/premises. Any violation by Industry in this regard would be the responsibility of RIICO for taking action. The industries proposed to be set up in the industrial area are stone/marble industry, general industry and textile industry (non water intensive). No textile process house /dye house and no water intensive unit should be installed in the proposed industrial area.
 - ii. As proposed, the CETP (if and whenever provided) for units other than "B" category industries would also be based on zero discharge status. Such CETP would take separate EC. The location of the CETP would be such that the waste water from the connected industries can be conveniently collected through closed conduits and brought to the CETP and the treated water can be conveniently sent back to individual industries for reuse.
 - iii. The water requirement during operational phase has been stated to be 3904 KLD. For which, the necessary permission of water supply from CGWA should be submitted to RSPCB at the time of applying for CTE. At the time of applying for CTE the PP should get it confirmed from RSPCB that no illegal bore well exists in the proposed site.
 - iii. Potable water supply from suitable legal source should be ensured by RIICO prior to allotment to the Industries.
 - iv. Use of Sensor based urinals/taps for commercial areas will be made.
 - iv. For Horticulture, sprinkler system will be followed.
 - iv. For Landscaping, use of native species will be there.
 - lvii. A copy of the EIA /EMP Report of this Project shall be submitted by the consultant to the QCI

II OPERATION PHASE

- 1- An independent expert shall certify the installation of the Sewage Treatment Plant (STP) and a report in this regard shall be submitted to the RPCB, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Rajasthan State Pollution Control Board.
- 2- For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 33 KV to 11 KV and distributed at this level and finally brought to 440 volts.

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- 3- Rain Water harvesting (RWII) for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The RWII plan shall as per GOI manual
- 4- The solid waste generated shall be properly collected & segregated before disposal to the City Municipal Facility. The in-vessel bio-conversion technique may be used for composting the organic waste.
- 5- Any hazardous waste including biomedical waste shall be disposed of as per applicable Rules & norms with necessary approvals of the Rajasthan State Pollution Control Board.
- 6- The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open space inside the plot shall be suitably landscaped and covered with vegetation of indigenous variety.
- 7- The PP would provide five no. of peizometric wells at suitable locations in the industrial area and quarterly monitoring of these wells water would be started before allotment of plots to the industries.
- 8- The D. G. sets with acoustic enclosures to be operated with stack height as per RPCB norms.
- 9- Incremental pollution loads on the ambient air quality noise and water quality shall be periodically monitored after commissioning of the project.
- 10- Application of solar energy shall be incorporated to illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments shall be provided.
- 11- Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking shall be fully internalized and no public space shall be utilized.
- 12- Ambient air quality monitoring stations shall be set up in consultation with RPCB in the down wind direction as well as where maximum ground level concentration of PM_{10} & PM_{25} , SO_x , NO_x , CO , CO_2 , are anticipated.
- 13- A Report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology, R & U Factors etc. Quantify energy saving measures.
- 14- Proper system of channelizing excess storm water shall be provided.
- 15- The power factor shall be maintained near unity.
- 16- A balance sheet certified by a Authorized Financial Expert to clearly indicate the provision made / amount spent for EMP/ERP/CSR/ Safety/ Legal Obligations etc to be enclosed in the six monthly report to be submitted to RPCB/SEIAA.
- 17- Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.
- 18- Re-cycled water to match standards for cooling water system.
- 19- Adequate measures shall be taken to prevent odor from solid waste processing and STP.
- 20- Use of Sensor based urinals/tabs for commercial areas will be made.
- 21- For Horticulture, sprinkler system will be followed.
- 22- For Landscaping, use of native species will be there.
- 23- There will be no restriction of movement for the villagers.
- 24- Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.
- 25- All commitments made during the public hearing and during the presentation at SEAC should be adhered to in a phased manner.
- 26- The SEIAA, Rajasthan reserve the right to add new conditions, modify/ annual any condition and/or to revoke the clearance if implementation of any of the aforesaid condition/other stipulations imposed by competent authorities is not satisfactory. Six monthly compliance status report of the project along with implementation of

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environmental measures shall be submitted to MoEF, Regional Office, Lucknow, SEIAA, Rajasthan & RPCB, Jaipur.

PART – B. GENERAL CONDITIONS

- i. The environmental safeguards contained in Form 1-A shall be implemented in letter and spirit.
- ii. Officials of the RPCB, who would be monitoring the implementation of environmental safeguards, shall be given full cooperation facilities and documents/data by the PP during their inspection. A complete set of all the documents submitted to SEIAA, Rajasthan shall be forwarded to Rajasthan State Pollution Control Board.
- iii. In case of any change(s) in the scope of the project, the PP requires a fresh appraisal by SEIAA/SEAC, Rajasthan.
- iv. The SEIAA/SEAC, Rajasthan reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act-1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- v. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
- vi. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
- vii. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification '06.
- viii. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.

Wd 15/11/16
(Rajesh Kumar Grover)

Member Secretary
SEIAA Rajasthan

No. F1 (4)/SEIAA/SEAC-Raj/Sect/Project/Cat. 7(c)B1 (419)/13-14

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this environmental clearance on the website.

Wd 15/11/16
M.S. SEIAA (Rajasthan)